

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016.

INDEX OF FILING

SL. NO.	DESCRIPTION	COPIES	COURT FEES
1.	ACTION TAKEN REPORT ON BEHALF OF RESPONDENT (ANDAMAN AND NICOBAR ADMINISTRATION).		



G. INDIRA

Date: 02.03.2021

Advocate for the Respondent,
Andaman and Nicobar Administration
#43, Tower No.14, Supreme Enclave,
Mayur Vihar Phase-I, Delhi -110 091.
Mobile:9868092997/9910063634
Email id:jagdishvkv@gmail.com

Copy served to CPCB through

email : mscb.cpcb@nic.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016

ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT (ANDAMAN AND NICOBAR
ADMINISTRATION).

PAPER BOOK

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATE FOR THE RESPONDENT: G.INDIRA

INDEX

Sl.Nos.	Particulars of Documents	Page No.
1.	Action Taken Report on behalf of Respondent (Andaman and Nicobar Administration).	1-41
2.	<u>Annexure-R-1:</u> A true copy of the Order dated 31.01.2020 passed by this Hon'ble Tribunal in O.A No.606 of 2018.	42-82
3.	<u>Annexure-R-2:</u> A true copy of the Action Taken Report submitted by PBMC, A&N Administration vide letter no. 41/EE-III/SWM/MC/2018-19/211 dated 29.01.2021.	83-84
4.	<u>Annexure-R-3:</u> A true copy of the Report dated 08.01.2021 submitted by Port Management Board.	85-86
5.	<u>Annexure-R-4:</u> A true copy of the consolidated EPR Report.	87-102
6.	<u>Annexure-R-5:</u> A true copy of the Action Taken Report submitted by the Directorate of Health Services, A&N Administration vide letter no.BMWM/DHS/BMWM Action Plan/2019/PartV/202 dated 01.02.2021.	103-116

7.	<u>Annexure-R-6:</u> A true copy of the Compliance Report submitted to CPCB by ANPCC in compliance with the directions issued by this Hon'ble Tribunal vide Order dated 07.07.2020 in O.A No.804 of 2017.	117-147
8.	<u>Annexure-R-7:</u> A true copy of the Annual inventory on Hazardous and other Waste generation and its Management for the year 2019-20 submitted to CPCB by ANPCC vide communication dated 27.11.2020.	148-160
9.	<u>Annexure-R-8:</u> A true copy of Order No.442 dated 16.02.2021 issued by the Deputy Secretary, Urban Development, A&N Administration.	161
10.	<u>Annexure-R-9:</u> A true copy of the Monthly Progress Report submitted by the ANPCC to the Director General, National Mission for Clean Ganga (NMCG).	162-180
11.	<u>Annexure-R-10:</u> A true copy of the Compliance Report on Monitoring of Noise and Ambient Air Quality during Diwali Festival - 2020 submitted to CPCB by ANPCC.	181-210
12.	<u>Annexure-R-11:</u> A true copy of the Order No. 255 dated 11.09.2020 issued by Member Secretary, ANPCC.	211

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.606 OF 2018**

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016.

**ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT- (ANDAMAN AND NICOBAR
ADMINISTRATION).**

I, Chetan B. Sanghi, S/o. Dr.V.B. Sanghi aged about 55 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Port Blair, Andaman and Nicobar Islands do hereby solemnly affirm and state that I am conversant with the facts and circumstances from the records of the case. Thus, I am competent to swear to this Action Taken Report on behalf of Andaman and Nicobar Administration.

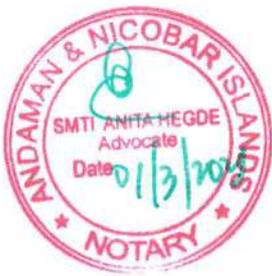


1. That this Hon'ble Tribunal vide Order dated 31.01.2020 in Original Application No.606 of 2018 directed the Chief Secretaries/Administrators of all States and Union Territories to furnish a compliance report in respect of significant environmental issues in terms of earlier orders of this Hon'ble Tribunal and Orders of the Hon'ble Supreme Court of India. The last Action Taken Report was filed by the Andaman and Nicobar Administration on 23.11.2020 in the

[Handwritten signature]

above captioned case. It is submitted that the directions of this Hon'ble Tribunal have been duly complied with and the following status is informed to this Hon'ble Tribunal qua their directions/orders in the Order dated 31.01.2020. A true copy of the Order dated 31.01.2020 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as **Annexure-R-1(Pg Nos 42 to 82)**.

2. With regard to the direction issued by this Hon'ble Tribunal in respect of "*Compliance of Rule 22 of Solid Waste Management Rules, 2016, failing which every local body to pay compensation at the rate of Rs.5 lakh per month per local body and Rs.1 lakh per month per other local body from 01.04.2020 till compliance*", it is submitted that the Andaman and Nicobar Administration has taken all essential steps in ensuring compliance of Rule 22 and improvement of Solid Waste Management practices in compliance with the provisions of The Solid Waste Management Rules, 2016. The present status for compliance of Rule 22 of The Solid Waste Management Rules, 2016 is as follows:



Sl. No.	Activity	Present Status	Revised Timeline
1.	Identification of suitable sites for setting up solid waste processing facilities.	24 lands Identified for setting up of solid waste processing facilities for 24 municipal wards of Port Blair Municipal Council (PBMC). 12 identified lands set up with solid waste processing	N/A

		facilities. 9 Solid Liquid Resource Management (SLRM) Centers, 2 electric compost plants and a 3-R center are operational. Presently, 12 solid waste processing facilities are catering to 24 municipal wards.	
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities	Identified. The Common regional sanitary landfill is situated at Brookshabad, Port Blair. However, the A&N Administration in order to achieve zero landfill by 2020-21 has successfully closed the landfill and solid waste of 24 municipal wards are being transported to 9 SLRM Centers, 2 electric compost plants and a 3-R center for processing.	N/A
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Industries Department has allocated one unit with area 1500 sq.m for plastic processing in Industrial Estates. Additionally, a total of 500 sq.m area in Industrial Estates has been earmarked	N/A



		for Solid Waste Processing and Disposal facility.	
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	100% of households practicing source segregation of waste. Fines are being imposed to violators regularly under the PBMC Solid Waste Handling & Management Bye-Laws, 2017. A total of 13,899 violators have been fined and an amount of Rs. 54,87,629.00 was collected.	N/A
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	The PBMC has achieved 100% door to door segregated waste collection and transportation in all 24 municipal wards. The PBMC has procured and operationalised 8 nos of compartmentalized segregated waste collection autos. Additionally, 27 trucks have been dedicated for segregated waste (wet & dry) collection. Presently, 35 covered vehicles are being utilized for transportation of	N/A



[Handwritten signature]

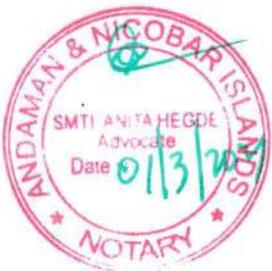
		<p>segregated waste to 12 solid waste processing facilities catering to 24 municipal wards.</p> <p>PBMC is in the process of procuring 16 nos of segregated waste transportation vehicles under the Smart City Project.</p>	
6.	<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<p>The PBMC has 3 C&D waste collection centers in Port Blair City.</p> <p>C&D waste are collected on call basis through designated PBMC call center/control room.</p> <p>Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.</p>	N/A
7.	<p>Setting up solid waste processing facilities by all local bodies having 100000</p>	<p>The Port Blair Municipal Council (PBMC) is the only urban local body and presently, 12 solid waste processing facilities are catering to 24 municipal</p>	December 2021



	or more population	wards. Setting up of remaining 12 solid waste processing facilities will be completed by December 2021.	
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	26 Solid Waste Management Clusters notified by RD&P. 10 clusters are operational. 14 clusters constructed. 02 clusters under construction. Setting up of remaining 16 solid waste processing facilities will be completed by March 2021.	March 2021
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable	PBMC has started 100 percent source segregation in all 24 wards, so far 83.34 percent of total waste is transported to 12 solid waste processing facilities. The waste being dumped earlier at Brookshabad has been stopped since 27-01-2020. This waste is now being segregated and transported through 9 SLRM centers, 2 electric compost plants and a 3-R center set up by PMBC. As on date, only the inert	N/A



	inert wastes as permitted under the Rules	waste approximately 16.66 percent are being dumped.	
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	The vast expanse of rural areas makes it logistically difficult to bring all waste to a common landfill. The RD&P has formulated and notified 26 Solid Waste Management Clusters to achieve the target of zero landfill. 10 clusters are operational. 14 clusters constructed. 02 clusters under construction.	March 2021
11.	Bio-remediation or capping of old and abandoned dump sites.	The Common Regional Sanitary Landfill (CRSL) located at Brookshabad has been successfully closed by the PBMC to achieve zero landfill. The Old Common Regional Sanitary Landfill is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the CRSL through eTendering Portal.	March 2021



[Handwritten signature]
7

		The PBMC is in the process of bio-mining with authorized agencies by March 2021.	
--	--	--	--

The Major Steps taken by the Administration to address the issues of Solid Waste Management in compliance with the provisions of The Solid Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) Port Blair City has been declared as an Open Defecation Free+ City since 23.09.2019. All community and public toilets are functional and well maintained.
- ii) The Port Blair Municipal Council (hereinafter referred as PBMC) has successfully achieved 100% door to door segregated collection of waste and transportation in all 24 municipal wards. The collected segregated waste is transported to 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre equipped with 7 baling machines, 2 shredding machines and composting units situated across all 24 municipal wards for further segregation, baling, shredding of dry waste and composting of wet waste.
- iii) The PBMC has procured and operationalised 8 nos of compartmentalized segregated waste collection autos and is in the process of procuring 16 nos of segregated waste transportation vehicles under the Smart City



 8

Project to cater to all 24 municipal wards. Additionally, 27 trucks have been dedicated for segregated waste (wet & dry) collection. Presently, 35 covered vehicles are being utilized for transportation of segregated waste to 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre situated across all 24 municipal wards. A true copy of the Action Taken Report submitted by PBMC, A&N Administration vide letter no. 41/EE-III/SWM/MC/2018-19/211 dated 29.01.2021 is annexed and marked hereto as **Annexure-R-2(Pg Nos. 83 to 84)**.

- iv) In absence of recycling units in Andaman & Nicobar Islands, the collected segregated waste of plastic, cardboard, paper, metal, glass and other dry wastes after baling and shredding processing are transported to mainland for recycling through authorized agencies.



- v) With regard to waste processing units based on composting/bio-methanation, PBMC has established 05 decentralized composting units and utilises 01 captive Bio-methanation plant of Dr. B.R. Ambedkar Institute of Technology of 0.5 MTPD capacity for wet waste management of Pahargaon area. Further, 10 schools and 01 college have also made captive composting units, 21 Households in Bathubasti, Port Blair have installed captive bio-gas plants for waste processing.

- vi) The decentralized wet waste/organic waste earth pits are operational from 30.12.2019. The PBMC collects cattle dung, egg shells and lemons from street vendors and transforms it into manures/other products. The PBMC utilizes the manure in maintaining public parks and through their stall set up at Gandhi Park, sells the same to the general public.
- vii) The PBMC is constantly raising awareness and is committed to provide a 'Clean and Green' environment to its citizens. To promote "Reduce, Reuse and Recycle" Principle, the PBMC has set up a 3-R Centre and has registered 3 SHGs of Sanitary workers to utilize the segregated waste collected and stored in SLRM Centres. The recycled products are being sold by these SHGs which aids in income generation.
- viii) 24 lands comprising of area 200 sq.mtr each have been identified for setting up Solid Liquid Resource Management Centres (SLRMC). 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre are fully functional and presently catering to all 24 wards. Setting up of remaining 12 solid waste processing facilities will be completed by December 2021.
- ix) The Administration has stopped dumping of waste at Brookshabad except inert waste and has achieved zero waste burning at the common regional sanitary landfill situated at Brookshabad.



- x) The PBMC has dedicated 03 trucks for segregated collection of PET/Plastic, Glass, cardboard etc. from commercial establishments.
- xi) The PBMC has dedicated 02 autos for collection of cattle dung, egg shells, tea powder and squashed lemon etc. from various small shops.
- xii) The Old Common Regional Sanitary Landfill (CRSL) is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the CRSL through eTendering Portal. The PBMC is in the process of bio-mining with authorized agencies by March, 2021.
- xiii) The PBMC as per the Minutes of the meeting held on 14.10.2019 with Stakeholders cum Waste generators operating within Port Blair City, informed that Stakeholders viz ACCI, Hoteliers & other Associations shall finance for wet organic waste management facility like Bio-methanation/Bio-gas or compost plant under CSR. PBMC has identified Dr. Radha Krishnan Park for installation of 5 MT Bio-methanation Plant which will be procured through GeM Portal. The Bio-methanation Plant will process the wet waste of vegetable markets.
- xiv) The PBMC has framed and notified the PBMC- Solid Waste Handling & Management Bye Laws, 2017 and Rs. 54,87,629.00 has been collected as spot fines and charges from violators under the Bye Laws.



- xv) The PBMC has authorized 13 waste vendors to collect and transport plastic waste, cardboard, paper, metal, glass and other dry wastes to mainland for recycling. So far, 295.6 tons of plastic waste, 243.153 tons of cardboard, 67.69 tons of glass, 35.85 tons of mixed plastic waste, 30.03 tons of tetra pack and 18.19 tons of plastic cement gunny bags/MLP have been transported to mainland for recycling.
- xvi) The PBMC has authorized 01 waste vendor to collect and transport used oil waste (Hazardous) and E-waste to mainland for recycling. In October 2020, 16.6 tons of Waste Oil had been transported to mainland for recycling.
- xvii) The Department of Rural Development and Panchayat (RD&P) has initiated door to door segregated collection of waste from all households, commercial establishments and institutions in rural areas. So far, 59 out of 70 Gram Panchayats have commenced door to door segregated collection of waste. The RD&P has notified 26 solid waste management clusters for 70 Gram Panchayats. 14 clusters cater to 37 Gram Panchayats of North & Middle Andaman District, 11 clusters cater to 30 Gram Panchayats of South Andaman District and 1 cluster caters to 3 Gram Panchayats of Nicobar District.



Out of 26 clusters, 10 clusters are completely operational. Remaining, 14 clusters have been constructed and 02 clusters are under construction. The collected segregated dry waste after baling process is transported to mainland for recycling through authorised agencies. The collected segregated wet waste is utilised after composting.

Clusters of South Andaman District and North & Middle Andaman District have been supplied with 08 baling machines and 10 baling machines respectively. Order for 01 baling machine and 07 shredding machines has been placed and is expected to be installed by February 2021.

xviii) Approximately, 28,000 kgs of dry wastes like plastic, glass, tetra packs and cardboard from Swaraj and Shaheed Dweep have been transported to mainland for recycling through authorised agencies in January, 2021.



xix) The RD&P in the month of January 2021 conducted mega beach and coastal area cleanup drives in Swaraj Dweep, Shaheed Dweep, Viper Island, North Bay, Little Andaman, Baratang and Rangat. More than 25,000 Kgs of marine litter in the form of Glass bottles, plastics, nets, discarded clothes and footwears etc. have been collected and transported to mainland for recycling through authorised agencies.

- xx) The RD&P has framed and notified their Andaman & Nicobar Islands Panchayati Raj Institutions and Tribal Councils Rural Areas Solid Waste (Handling and Management) Bye Law, 2019 to include a mandatory provision for user-fee collection from individual households, commercial establishments and institutions and included spot fines against the violators. An amount of Rs. 6,92,455 has been collected as User-Fees from households and commercial establishments.
- xxi) The State Level Advisory Body (SLAB) has been constituted under Order No.359 dated 02.02.2018 by the Andaman and Nicobar Administration. Thereafter, vide Order No.414 dated 12.02.2019, a State Level Advisory Committee was constituted under the chairmanship of the Chief Secretary. So far, 11 monthly SLAC meetings have been convened.



3. With regard to the direction issued by this Hon'ble Tribunal in respect of "*commencing the work of legacy waste sites remediation from 01.04.2020 till compliance, failing which will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs.5 lakh per month per Local Body for population between 5 Lakhs and 10 lakhs and Rs.1 lakh per month per other Local Body*", it is submitted that the Andaman and Nicobar Administration in a bid to achieve zero landfill by 2020-21 has successfully closed the landfill and accomplished the target of zero waste burning at the

Common regional sanitary landfill situated at Brookshabad. The Old Common Regional Sanitary Landfill is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the Common regional sanitary landfill through eTendering Portal. The PBMC is in the process of bio-mining with authorized agencies by March, 2021.

4. With regard to the direction issued by this Hon'ble Tribunal in respect of "*steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, biomedical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*", it is submitted that major steps have been taken by the Administration to ensure compliance of all environmental norms.

The Steps taken by the Administration to address the issues of Plastic Waste Management in compliance with the provisions of The Plastic Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:



i) The Andaman and Nicobar Administration banned manufacture, storage, use, import, transportation, distribution and sale of single use plastic items vide Notification No.186 dated 05.09.2019. The ban is effective from 05.11.2019. The enforcement team constituted vide Order No.1683 dated 06.11.2019 had undertaken random inspections of consignments at Haddo wharf from 05.12.2020 to 08.01.2021. An amount of 13,070 packages were inspected and 270 kgs of banned single use plastic items have been seized. A true copy of the Report dated 08.01.2021 submitted by Port Management Board is annexed and marked hereto as **Annexure-R-3(PgNos. 85 to 86)**.

ii) The Central Island Agricultural Research Institute (CIARI), Port Blair is frequently organizing skill training programmes on Bamboo Straw Making for unemployed women to promote the alternatives to Single Use Plastic and to reduce the footprints of plastics in the Islands.

iii) The enforcement agencies of the ban on single use plastic items conducted various surprise checks and seized more than 10 MT of banned plastic items from 3 establishments in December 2019. Complaint Registered (C.R) cases against all 3 establishments were filed before the Hon'ble Judicial Magistrate First Class I Court at Port Blair. Summons have been issued against the 3 establishments.



A handwritten signature in blue ink, consisting of several vertical and diagonal strokes, located at the bottom right of the page.

iv) The Andaman and Nicobar Administration vide Notification No.225 dated 24.09.2019 has revised Notification No.202 dated 02.08.2010 on ban on the use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature. The revised Notification strengthened the enforcement agencies by constituting a Task Force at Tehsil level and only allowing 100% compostable/biodegradable bags certified by Central Pollution Control Board in the Union Territory of Andaman and Nicobar Islands. The Andaman and Nicobar Administration is conducting regular enforcement drives and 4324 kgs of plastic and non-woven cloth bags have been recovered. Penalties amounting to Rs. 1,48,400.00 have been recovered from 1029 inspections and license of 3 shops have been temporarily suspended.



v) The Andaman and Nicobar Administration to eliminate use of single use or short life PVC (Poly Vinyl Chloride) for flags & banners has directed vide Order No.210 dated 19.05.2020 to use alternatives such as cloth banners, light weight textile fabrics, wrinkle resistant wrap knit, natural fibre based sandwich boards, resin infused papers particles boards etc in various government functions, seminars, workshops, advertisements etc.

- vi) A Committee had been constituted vide Order No.69 dated 19.07.2019 for examining the import of single use plastic items/packaging and to put in place Extended Producers Responsibility (EPR) modalities under Rule 9 of The Plastic Waste Management Rules, 2016. A one-day consultative workshop was held on 15.11.2019 wherein the major PIBOs (Producers, Importers and Brand Owners) supplying plastic packaged goods to Andaman and Nicobar Islands submitted their EPR Proposals in coordination with local bodies.
- vii) Thereafter, An EPR mechanism was finalized by the Administration and Public Notice dated 13.12.2019 and a compliance undertaking was issued to all PIBOs wherein it was decided that conditional permission will be granted only to those who follow the EPR Policy and shipments of non-complying entities will be disallowed from February 2020. 117 PIBOs have been granted conditional permission under EPR mechanism.
- viii) After COVID-19 unlock guidelines were issued, EPR compliance was reviewed by the Andaman and Nicobar Administration in October 2020 and 110 PIBOs were issued Notices to ensure necessary compliance up to the quarter of July – September 2020 by 30th November 2020, failing which the conditional permission granted to the PIBOs shall stand withdrawn.

Additionally, 81 PIBOs were issued Direction/Notice under Section 5 of the Environment (Protection) Act,



1986 and Notification no. S.O 23(E) dated 08.01.1997 for enforcement of Rule 9 of Plastic Waste Management Rules, 2016 and for failing to submit information in the prescribed format up to the quarter of July – September 2020.

- ix) A VC meeting under the chairmanship of the Member Secretary, ANPCC was held on 18.12.2020 at 2.30 pm with major PIBOs and PROs to discuss the streamlining process of data submission and ways in which PIBOs and PROs can further contribute to effective implementation of EPR.

A meeting under the chairmanship of the Chairman, ANPCC was held on 16.02.2021 at 11 am with IT Department to discuss development of a software for capturing EPR data for effective implementation of EPR in the Islands. From the period October 2019 to December 2020, approximately **730 MT** of plastic has been imported by PIBOs into these islands and **219.96 MT** of waste plastic has been collected & transported to mainland for recycling and 9.2 MT of shredded waste plastic was utilised in road construction. A true copy of the consolidated EPR Report is annexed and marked hereto as **Annexure-R-4(Pg Nos. 87 to 102)**.

- x) The Andaman and Nicobar Administration vide Notification No.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory.



In Car Nicobar District, 2.97 MT of plastic waste was utilized in construction of various roads amounting to 7.505 lane-km. From January 2019 to January 2021, the PBMC has utilized 39.71 MT of shredded waste plastic for construction of various roads amounting to 27 lane-km within the jurisdiction of the municipal area. The Andaman Public Works Department (APWD) has submitted that 6.45 MT of shredded plastic waste has been utilized for repairs of various roads amounting to 0.45 lane-km across Port Blair City.

xi) To reduce the plastic footprints due to PET bottles, the Administration has initiated to install water ATMs to facilitate the general public and tourists to provide good quality drinking water and to reduce the dependency on package drinking water. A Total of 29 water ATMs have been installed. The PBMC has installed 16 Water ATMs in the urban area and RD&P has installed 13 Water ATMs in the rural area.



xii) The ANPCC (Andaman and Nicobar Pollution Control Committee) grants 100% freight exemption on transportation of glass and plastic waste to mainland for recycling (Scheme extended upto 2021 vide Notification No. 223 dated 30.08.2019). From October 2011 to November 2020, 1531.59 MT of plastic waste and from April 2012 to November 2020, 2620.77 MT glass waste have been transported to mainland for recycling.

xiii) The Rural Development and Panchayat (RD&P), with regard to scientific disposal of plastic waste, has formulated and notified 26 clusters and proposed to develop Plastic Waste Collection Centres for each of these clusters. As part of the World Bank Incentive Fund under SBM(G) received from the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, the RD&P Department to successfully carry out SWM activities is set to provide 29 e-Carts with tipping facility for segregated waste collection by Gram Panchayats, 700 Wheel Barrows, 840 Waste Containers and other tools for effective management of waste.



xiv) Out of 26 clusters, 10 clusters are operational. Remaining, 14 clusters have been constructed and 02 clusters are under construction. The collected plastic waste after baling process is transported to mainland for recycling through authorised agencies.

Clusters of South Andaman District and North & Middle Andaman District have been supplied with 08 baling machines and 10 baling machines respectively for disposal of plastic waste. Order for 01 baling machine and 07 shredding machines has been placed and is expected to be installed by February 2021.

5. It is submitted that the steps taken by the Administration to address the issues of Bio-Medical Waste Management in compliance with the provisions of The Bio-Medical Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) Due to geographical isolation of these islands and lower waste volumes generated per unit area, there is no Common Bio-medical Waste Treatment Facility (CBWTF) in the Union Territory of Andaman and Nicobar Islands. However, for scientific disposal of Bio-medical waste, 6 incinerators at various HCFs of 3 Districts of Andaman & Nicobar Islands are being utilised as per the following details:



Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	GB Pant Hospital	100 kg/hour
		CHC Bambooflat	50 kg/hour
2.	Nicobar	CHC Nancowry	50 kg/hour
3.	North and Middle Andaman	Dr. R.P Hospital	50 kg/hour
		Mayabunder	
		CHC Diglipur	50 kg/hour
		CHC Rangat	50 g/hour

The incinerator installed at GB Pant Hospital with a capacity of disposing 100 kg per hour is being utilized for disposing Bio-Medical Waste being generated at Port Blair town by government and as well as private

Health Care Facilities (HCFs) in South Andaman District. The incinerators in North & Middle Andaman District and Nicobar District are being utilized for disposing Bio-Medical waste generated by government HCFs as well as private HCFs in respective jurisdictions. In other small HCFs, the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of The Bio-Medical Waste Management Rules, 2016.

- ii) The Directorate of Health Services has initiated proposal for procurement of 5 BMW incinerators at different HCFs as per the following details:

Sl. No.	District	Name of the HCFs	Capacity
1.	South Andaman	PHC Garacharma	100 kg/hour
		PHC Hutbay	50 kg/hour
		PHC Swaraj Dweep (Havelock)	50 kg/hour
2.	Nicobar	BJR Hospital Car Nicobar	50 kg/hour
		PHC Campbell Bay	50 kg/hour

The construction work for installation of the above 5 incinerators at various HCF's has been completed. The proposed procurement of 5 incinerators was re-tendered on 23.08.2020 and purchase order was placed on



21.10.2020 through GeM portal. The purchase of the incinerators is under process.

- iii) 7 autoclaves and 7 Bio-medical Shredders have been purchased and installed at 7 HCF's namely PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell bay, PHC Swaraj Dweep, PHC Billiground and GB Pant Hospital.
- iv) The inventorization of HCFs has been completed. Approximately 44151.252 kg/month of BMW from Government HCFs and 604.99 kg/month of BMW from Private HCFs is generated and disposed as per The Bio-Medical Waste Management Rules, 2016.
- v) The Andaman & Nicobar Pollution Control Committee (ANPCC) has received a total of 182 applications for authorisation from HCFs in Form II under Rule 10 of the Bio-medical Waste Management Rules, 2016. Out of 182 HCFs, 91 HCFs have been granted authorisation and 83 HCFs are pending for inspection. 8 HCFs have been granted letters with the direction to comply with BMWM Rules, 2016, failing which action under the Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 will be taken.



- vi) The proposal for installing barcode system in GB Pant Hospital has been entrusted to Andaman and Nicobar Islands Institute of Medical Sciences, Port Blair (ANIIMS).
- vii) The Directorate of Health Services is in the process of procuring a new incinerator with Online Continuous Emission Monitoring System (OCEMS) to be installed in GB Pant Hospital as a single unit.
- viii) Supervisory visits of HCFs are regularly conducted to assess the bio-medical waste management system. Supervisory visits of 2 HCFs were conducted on 18.01.2021 and it was found that BMW was properly segregated and collected in colour coded bags in compliance of BMWM Rules, 2016.
- ix) Capacity building training and awareness programmes are regularly being conducted for medical officer, staff nurses, paramedical workers and sanitary workers.
- x) The District Level Task Force Committee is regularly monitoring compliance of the provisions of BMWM Rules, 2016 in HCFs. Every hospital has also constituted a BMW Committee to ensure compliance of BMWM. A true copy of the Action Taken Report submitted by the Directorate of Health Services, A&N Administration vide letter no.BMWM/DHS/BMWMAActionPlan/2019/PartV/202



dated 01.02.2021 is annexed and marked hereto as
Annexure-R-5(Pg Nos. 103 to 116).

6. With regard to construction and demolition waste which are linked to solid waste treatment and disposal, it is submitted that PBMC has 3 C&D waste collection centers in Port Blair City. C&D waste are collected on call basis through designated PBMC call centre/control Room and stored in the custody of concerned engineering site office. Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.

7. With regard to hazardous waste, the matter was being dealt by this Hon'ble Tribunal in O.A No.804 of 2017 vide Order dated 26.08.2019, it was directed to include the status of compliance in the compliance reports being submitted in O.A.No.606 of 2018. It is submitted that none of the 134 contaminated sites and 195 probable contaminated sites are situated in the Union Territory of Andaman and Nicobar Islands. It is further submitted that there are 4 industrial units categorised as cleaning, emptying and maintenance of petroleum oil storage tank including ships & used or spent oil, waste or residues containing oil as per S.no. 3 and 5 of Schedule I of HOWM Rules, 2016. A Treatment, Storage, Disposal Facility (TSDF) has not been set up since the Union Territory of Andaman and Nicobar Islands falls under "The states generating less than 500 Metric tonnes per annum of landfillable hazardous waste which may be permitted to



continue with their existing sharing arrangements with their neighbouring states/UT having authorised common TSDF". In this regard, the ANPCC(Andaman and Nicobar Pollution Control Committee) has authorised M/s Penquin Marine Services for collection, storage and transportation of hazardous waste. In October 2020, 16.6 tons of Waste Oil had been transported to Tamil Nadu for recycling. A compliance report in this regard was submitted to CPCB vide letter no. 7-46/PCC/NGT(O.A(804/2017)/2019/1248 dated 18.12.2020. The A&N Administration has taken all necessary measures to ensure compliance of HOWM Rules, 2016 within the timelines specified by this Hon'ble Tribunal. The Annual Inventory on Hazardous and Other waste generation and its management for the year 2019-20 was also submitted to CPCB vide letter no. 10-54/PCC/HW/2019/1181 dated 27.11.2020. A true copy of the Compliance Report submitted to CPCB by ANPCC in compliance with the directions issued by this Hon'ble Tribunal vide Order dated 07.07.2020 in O.A No.804 of 2017 is annexed and marked hereto as **Annexure-R-6(Pg Nos. 117 to 147)**.



8. The Annual inventory on Hazardous and other Waste generation and its Management for the year 2019-20 submitted to CPCB by ANPCC vide communication dated 27.11.2020 is annexed and marked hereto as **Annexure-R-7(Pg Nos.148 to 160)**.

9. With regard to e-waste, the matter was being dealt in by this Hon'ble Tribunal in O.A No.512 of 2018, it is submitted that the Andaman and Nicobar Pollution Control Committee (ANPCC) has authorized M/s Penquin Marine Services for transportation of e-waste to mainland in absence of recycling units in the Union Territory of Andaman & Nicobar Islands. There is no illegal dismantling of e-waste and precautionary measures for compliance of the Rules are being undertaken by handlers of e-waste. The present status of the implementation of the action plan for e-waste management in A&N Islands was sent to Central Pollution Control Board vide letter no. 7-56/PCC/NGT(O.A(512/2018)/2020/1043 dated 29.10.2020. The ANPCC (Andaman and Nicobar Pollution Control Committee) vide letter no.2-7/PCC/e-waste/2020/1028 dated 23.10.2020 submitted consolidated Annual Report for the year 2019-2020 on E-Waste Management to the Central Pollution Control Board.



10. With regard to polluted industrial clusters, the matter is being dealt in by this Hon'ble Tribunal in O.A No.1038 of 2018, it is submitted that the Andaman and Nicobar Islands does not come in the list of 100 polluted industrial clusters. There are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands.

A handwritten signature in black ink, consisting of several stylized, overlapping strokes.

11. With regard to reuse of treated water, the issue is being dealt by this Hon'ble Tribunal in O.A No.148 of 2016, it is submitted that so far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. The treated water from the Sewage Treatment Plants is reused in gardening and cleaning and the treated water from ETP are being used for cleaning the vehicles.
12. With regard to performance of STPs/CETPs/ETPs and polluted river/coastal stretches, the matter is being dealt in by this Hon'ble Tribunal in O.A No.593 of 2017 and O.A No. 673 of 2018, it is submitted that that there are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands which generate effluent and sewage. So far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. 100% of households have on-site septic tanks with soak pit for dispersion. The ANPCC had conducted inspections of HCFs, Hotel industries and monitored Sea water quality in Shaheed Dweep (Neil Island) from 23.11.2020 to 25.11.2020 and Swaraj Dweep (Havelock Island) from 23.01.2021 to 25.01.2021. The pH (Potential of Hydrogen) and DO (Dissolved Oxygen) of the industrial discharge of hotel industries were measured and found complying with the



standards prescribed under section 39 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. The DO and temperature of the sea water of beaches were measured and found complying with the standards prescribed under section 86 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. Action is being initiated against defaulting hotel units under Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The Port Blair Municipal Council (PBMC) is constructing the 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments. The work is expected to be completed by March, 2021. Further, PBMC under the Smart City Mission for Area Based Development (ABD) areas is under process of tendering 03 decentralised STPs of 1.81 MLD, 2.4 MLD and 5.55 MLD capacity plants respectively. The work is expected to be completed by March, 2023.



13. With regard to polluted river/coastal stretches, the River Rejuvenation Committee constituted vide Order no. 3374 dated 29.10.2018 has been renamed and reconstituted as 'River/Coastal Rejuvenation Committee' vide Order No.442 dated 16.02.2021 by incorporating subject officers/experts from other concerned departments of the A&N Administration. The reconstituted River/Coastal Rejuvenation Committee of the Island is in the process of identifying polluted coastal stretches and preparing the action plan. A true copy of Order No.442 dated 16.02.2021 issued

by the Deputy Secretary, Urban Development, A&N Administration is annexed and marked hereto as **Annexure-R-8(Pg No. 161)**).

14. The above-mentioned matters are being monitored by the Central Monitoring Committee headed by the Secretary, Government of India, Ministry of Jal Shakti with the assistance of CPCB. As per the Minutes of the 8th meeting of the Central Monitoring Committee in the Matter of NGT in O.A No.673 of 2018 held through Video Conferencing on 05.01.2021, directions were issued to the Andaman and Nicobar Administration to submit Monthly Progress Reports (MPRs) and the same was sent to Director General, National Mission for Clean Ganga vide letter no.7-41/PCC/River Rejuvenation/2018/1401 dated 22.01.2021. A true copy of the Monthly Progress Report submitted by the ANPCC to the Director General, National Mission for Clean Ganga (NMCG) is annexed and marked hereto as **Annexure-R-9(Pg Nos. 162 to 180)**).



15. With regard to restoration of water bodies, the matter is being dealt in by this Hon'ble Tribunal in O.A No.325 of 2015, it is submitted that the River Rejuvenation Committee constituted vide Order No.3374 dated 29.10.2018 has been renamed and reconstituted as 'River/Coastal Rejuvenation Committee' vide Order No.442 dated 16.02.2021. The River/Coastal Rejuvenation Committee has also been designated as the nodal agency to look after the task of restoration of all water bodies in compliance of the directions

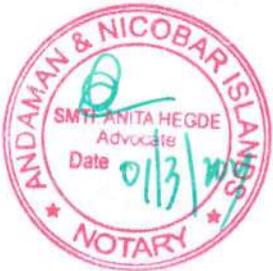
issued vide order dated 18.11.2020. The reconstituted River/Coastal Rejuvenation Committee of the island is in the process of identifying polluted coastal stretches and preparing the action plan.

16. With regard to groundwater extraction and groundwater recharge, the issues are being dealt in by this Hon'ble Tribunal in O.A No.496 of 2016 and O.A No.176 of 2015 respectively. It is submitted that the potable water supplied for human consumption are being tested by Andaman Public Works Department on regular daily basis every month.
17. With regard to noise pollution, the matter is being dealt in by this Hon'ble Tribunal in O.A No.681 of 2018, it is submitted that the Andaman & Nicobar Islands does not appear in the list of 122 non-attainment cities. However, the Administration is in the process of procuring one unit of Continuous Ambient Air Quality Monitoring Station (CAAQMS) with 100% financial assistance from Central Pollution Control Board. The order for the same was placed on 2nd January 2020 and the equipments are expected to arrive in March 2021. It is submitted that a total of 03 number of noise measuring devices have been obtained and issued to concerned Police Stations of all three districts namely North & Middle Andaman District, South Andaman District and Nicobar District of these islands.
18. The ANPCC had set up two Ambient Air Quality Monitoring Stations during Diwali 2020 and monitored the Ambient Air



Quality including noise level from 12.11.2020 to 25.11.2020 on 24 hour basis. A Secretariat Administrative Order No.2414 dated 13.11.2020 was issued by the Chief Secretary, A&N Administration to all the District Magistrates and Superintendents of Police to take all necessary action to ensure compliance of the orders of Hon'ble NGT and directed the timing for use and bursting of firecrackers between 08.00 pm to 10.00 pm on Diwali and Gurupurb, 06.00 am to 08.00 am on Chatt and 11.55 pm to 12.30 am during Christmas and New Year eve.

19. As per the Air Quality Index (AQI), the air quality was found Good at both the stations. The air quality as compared to Diwali 2019 was found improved from Satisfactory to Good due to awareness created among the public by the Department of Science & Technology and the collaborative efforts of the District Administration, Andaman & Nicobar Police, Department of Education, Department of Health and the general public. The Compliance Report on Monitoring of Noise and Ambient Air Quality during Diwali 2020 was submitted to CPCB vide letter no. 4-3/PCC/N.P(Festival)/2018/PF/1375 dated 12.01.2021.
20. The ANPCC has repaired 5 Respirable Dust Samplers (RDS) monitoring stations. 1 RDS monitoring station installed at PBMC campus, Aberdeen Bazaar, Port Blair is monitoring PM10 twice in a week on 24-hour basis. Remaining, 4 RDS monitoring stations will be installed at various locations in Port Blair city. The monitoring of PM10 will be conducted on a regular basis.



21. It is further submitted that no issues of noise pollution have been reported in these islands. All concerned District SPs are taking prompt and effective measures to curb down the menace of noise pollution such as loud speaker, public address system, music system, vehicular horns or any other mechanical devices which has been played beyond the prescribed limit. A true copy of the Compliance Report on Monitoring of Noise and Ambient Air Quality during Diwali Festival - 2020 submitted to CPCB by ANPCC is annexed and marked hereto as Annexure-R-10(Pg Nos. 181 to 210).

22. With regard to illegal sand mining, the matter is being dealt in by this Hon'ble Tribunal in O.A No.360 of 2015, it is submitted that no unauthorized river sand mining is being carried out/allowed in the Union Territory of Andaman and Nicobar Islands.



23. With regard to the direction issued by this Hon'ble Court in respect of *the compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in para 34 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:*

- i) *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies* - 31.03.2020.

Compensation is payable for failure to do so at the rate of Rs.5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2020.

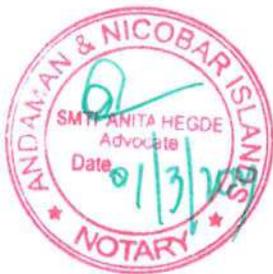
ii) *Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2020.*

iii) *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs.10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A.No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2021.”,*



24. It is submitted that there are there are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands which generate effluent and sewage. So far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. 100% of households have on-site septic tanks with soak pit for dispersion. The ANPCC had conducted inspections of HCFs, Hotel industries and

monitored Sea water quality in Shaheed Dweep (Neil Island) from 23.11.20 to 25.11.20 and Swaraj Dweep (Havelock Island) from 23.01.21 to 25.01.21. The pH (Potential of Hydrogen) and DO (Dissolved Oxygen) of the industrial discharge of hotel industries were measured and found complying with the standards prescribed under section 39 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. The DO and temperature of the sea water of beaches were measured and found complying with the standards prescribed under section 86 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. Action is being initiated against defaulting hotel units under Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The Port Blair Municipal Council (PBMC) is constructing the 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments. The work is expected to be completed by March, 2021. Further, PBMC under the Smart City Mission for Area Based Development (ABD) areas is under process of tendering 03 decentralised STPs of 1.81 MLD, 2.4 MLD and 5.55 MLD capacity plants respectively. The work is expected to be completed by March, 2023.



25. With regard to the direction issued by this Hon'ble Tribunal in respect of *Compensation may be deposited with the Central Pollution Control Board for being spent on restoration of environment which may be ensured by the*

Chief Secretaries' of the States/UTs.” it is submitted that the Andaman and Nicobar Administration is taking all efforts for protection of environment and enforcement of the directions passed by this Hon’ble Tribunal and Central Pollution Control Board, New Delhi. Order no. 255 dated 11.09.2020 was issued to concerned local bodies to take necessary steps in complying with Rule 22 of the SWM Rules, 2016, failing which action will be taken as per the directions of this Hon’ble Tribunal. A true copy of the Order No. 255 dated 11.09.2020 issued by Member Secretary, ANPCC is annexed and marked hereto as Annexure-R-11(Pg No. 211).

26. With regard to the direction issued by this Hon’ble Tribunal in respect of “*An ‘Environment Monitoring Cell’ may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs*”, it is submitted that all the monitoring activities are undertaken under the close supervision of the Chief Secretary’s Office, Andaman and Nicobar Administration. All matters are reviewed by the Chief Secretary during monthly SLAC meetings.



27. With regard to the direction issued by this Hon’ble Tribunal regarding “*Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB*”, it is submitted that the A&N Administration timely furnishes

quarterly compliance reports before the Hon'ble NGT. The last Action Taken Report was e-filed before the Hon'ble NGT on 23.11.2020 in O.A No. 606 of 2018.

28. The A&N Administration has taken major steps to comply with the relevant Acts, Rules and directions issued by Hon'ble NGT for the protection of environment. The administration is committed to ensure pollution free environment to its citizens with prompt action by effectively tackling existing issues. The other major steps taken by the A&N Administration for protection of the environment is as follows:

- i) The Port Blair Municipal Council (PBMC) built a rain water harvesting system in the Community Hall at Chakkargaon, Port Blair. Installation of rain water harvesting system in every newly constructed building of area 100 sq mtr. & above has been made mandatory in PBMC area. The PBMC regularly raises awareness to general public to conserve and harvest rain water.
- ii) The Transport Department is in the process of formulating a draft Electric Vehicle Policy in order to reduce automotive pollution. This Policy shall seek to drive rapid adoption of Battery Electric Vehicles (BEVs) so that they contribute to 25% of all new vehicle registrations by 2024 and bring about material improvement in this UT's environment by bringing down emissions. BEVs include e-2 wheelers, e-Rickshaws, e-4 wheelers and e-Buses. 72 e-cars have



been introduced in government sector and department is in the process of procuring 40 e- AC buses.

- iii) The Directorate of Civil Supplies & Consumer Affairs has declared the entire UT, PDS Kerosene Free and provided environment friendly LPG as an alternative.
- iv) Dr. B.R Ambedkar Institute of Technology (DBRAIT), Port Blair has constructed a new academic green building in association with Indian Green Building Council (IGBC) which provides renewable energy infrastructural support by installing solar roof panels.
- v) Radhanagar Beach at Swaraj Dweep (Havelock Island) has been awarded the prestigious 'Blue Flag Certification' by an international jury comprising of United Nations Environment Programme (UNEP), the United Nations World Tourism Organisation (UNWTO), Denmark-based NGO Foundation for Environmental Education (FEE) and the International Union for Conservation of Nature (IUCN). This certification is also a global recognition of India's conservation and sustainable development efforts. The Blue Flag Certification is a globally recognised eco-label accorded by 'FEE, Denmark' based on 33 stringent criteria under four major heads; environmental education and information, bathing water quality, environment management and conservation, and safety and services at the beaches.



A handwritten signature in black ink, consisting of several vertical strokes and a horizontal line at the bottom.

- vi) The Tourism department is in the process of developing Eco-Tourism resorts in Lalaji Bay, Aves Island, Smith Island and Shaheed Dweep (Neil Island).
- vii) The Electricity Department is focusing on clean and green energy. Out of 142.06 MW installed capacity, 107.58 MW is Diesel generated and remaining 34.48 MW is renewable energy comprising of 5.25 MW Small Hydro & 29.23 MWp Solar (Ground mounted + Rooftop) Photo Voltaic Plant. First of its kind, a 20 MW solar power plant with BESS was inducted in June 2020 and tender process is on for establishment of a 50 MW LNG power plant. 3.15 Mwp grid connected solar PV plants completed on government buildings and 22,156 LED street lights have been distributed to Gram Panchayats to replace conventional street lights. Additionally, 1100 solar street lights were distributed in Nicobar District.



29. In view of the factual position stated above and in view of the directions issued by this Hon'ble Tribunal in Original Application No.606 of 2018 titled as Compliance of Municipal Solid Waste Management Rules, 2016, the Administration has taken all necessary action for its compliance in toto. Thus, keeping in view of the position stated above, the question in respect of any impediment does not come in the way of implementation of directions, if any, issued by this Hon'ble Tribunal and the Andaman and Nicobar Administration will implement the same in true letter and spirit.

A handwritten signature in blue ink, consisting of several overlapping strokes, located at the bottom right of the page.

30. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus render justice.

~~DEPONENT~~

मुख्य सचिव / Chief Secretary
अ. तथा नि. प्रशासन / A&N Administration

VERIFICATION

Verified at Port Blair on this the01..... day of March 2021 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

~~DEPONENT~~

मुख्य सचिव / Chief Secretary
अ. तथा नि. प्रशासन / A&N Administration
पोर्ट ब्लेयर / Port Blair



Smt. Anita Hegde
Advocate
NOTARY PUBLIC
PORT BLAIR
01/3/2021

Affirmed Before me after the contents
were read over & explained in
Simple Hindi / English / Tamil

Smt. Anita Hegde
Advocate
PORT BLAIR
01/3/2021

SI No. 333
Date 01/3/2021

ANNEXURE-R-1

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016
(State of Rajasthan and UT Andaman & Nicobar)

Date of hearing: 31.01.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Respondent(s):

Mr. D.B. Gupta, State of Rajasthan alongwith
Ms. Shreya Gupta, Principal Secy. Environment
Dr. Deep Narayan Pandey, Secretary, Environment
Mr. Bhawani Singh Detha, Secretary, Local Self Govt.,
Rajasthan
Ms. Shailaja Deval, Member Secretary, RSPCBMr. Chetan B. Sanghi, Chief Secretary, Andaman &
Nicobar alongwith
Ms. Nitika Pawar, Secretary & Chairman, Andaman &
Nicobar Pollution Control Committee
Mr. Kuldip Singh Thakur, Joint Resident
Commissioner
Mr. Rishikesh, Senor Scientific Officer, Andaman &
Nicobar Pollution Control Committee

Mr. P. Gargava, Member Secretary, CPCB

ORDER

S. No.	CONTENT	PARA No.
I	Preface	1
II	Orders of the Hon'ble Supreme Court transferring the issue of Solid Waste Management and Liquid Waste Management to this Tribunal.	2-6
III	Proceedings Before this Tribunal in pursuance of orders of the Hon'ble Supreme Court till date	7-21
IV	Recent orders of the Hon'ble Supreme Court dated 25.11.2019 and 13.01.2020 having bearing on the matter (M.C. Mehta vs. Union of India, W.P. No. 13029/1985)	22-23
V	25th Report dated 12.02.2019 of the Standing Committee on Urban Development, 16th Lok Sabha on the issue of solid waste management including hazardous waste, medical waste and e-waste	24
VI	Further consideration of the matter in today's hearing	25-37
VII	Directions	38

I. PREFACE:

1. The matter has been put up today in continuation of proceedings on the subject of monitoring execution of orders of this Tribunal on the subject of compliance of waste management (solid and liquid) and other environmental issues, particularly air pollution, in the State of Rajasthan and UT Andaman & Nicobar in terms of earlier orders of this Tribunal and orders of the Hon'ble Supreme Court.

II. ORDERS OF THE HON'BLE SUPREME COURT TRANSFERRING THE ISSUE OF SOLID WASTE MANAGEMENT AND LIQUID WASTE MANAGEMENT TO THIS TRIBUNAL:

2. It is necessary to set out brief background of the proceedings. The Hon'ble Supreme Court vide order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*, transferred proceedings pending before it on the subject of solid waste management¹.
3. The matter was earlier considered by the Hon'ble Supreme Court *inter-alia* vide judgments reported in (2000) 2 SCC 679 and (2004) 13 SCC 538 directing scientific disposal of waste by setting up of compost plants/processing plants, preventing water percolation through heaps of garbage, creating focused '**solid waste management cells**' in all States and complying with the Municipal Solid Waste Management Rules, 2016 (SWM Rules, 2016) on urgent

¹ Operative part of the order of the Hon'ble Supreme Court reads:

"Enforcement of the Rules and efforts to upgrade the technology relevant to the handling of solid municipal waste is a perennial challenge and would require constant efforts and monitoring with a view to making the municipal authorities concerned accountable, taking note of dereliction, if any, issuing suitable directions consistent with the said Rules and direction incidental to the purpose underlying the Rules such as upgradation of technology wherever possible. **All these matters can, in our opinion, be best left to be handled by the National Green Tribunal established under the National Green Tribunal Act, 2010.** The Tribunal, it is common ground, is not only equipped with the necessary expertise to examine and deal with the environment related issues but is also competent to issue in appropriate cases directions considered necessary for enforcing the statutory provisions."

basis. **It was observed that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees.** Domestic garbage and sewage along with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums have multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. **Instead of “slum clearance” there is “slum creation” in cities which is further aggravating the problem of domestic waste being strewn in the open.** Accordingly, the Court directed that provisions pertaining to sanitation and public health be complied with, streets and public premises be cleaned daily, **statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste,** landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks.

4. Further observations in the judgment of the Hon'ble Supreme Court²are:

“3. The petitioner has handed over a note in the Court showing the progress that has been made in some of the States and also setting out some of the suggestions, including the suggestion for creation of solid waste management cell, so as to put a focus on the issue and also to provide incentives to those who perform well as was tried in some of the States. The said note states as under:

“1. As a result of the Hon'ble Supreme Court's orders on 26-7-2004, in Maharashtra the number of authorisations granted for solid waste management (SWM) has increased

² (2004) 13 SCC 538

from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3% authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. **All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001**, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.
3. **Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.**
4. **States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitising/stabilising, which is always the first step in composting viz. inoculate the waste with cow dung solution or bio culture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.**
5. Unless each State creates a focussed '**solid waste management cell**' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.
6. **The admitted position is that the MSW Rules have not been complied with even after four years. None of the functionaries have bothered or discharged their duties to ensure compliance. Even existing dumps have not been improved.** Thus deeper thought and urgent and immediate action is necessary to ensure compliance in future."

5. In this regard, reference may also be made to orders of Hon'ble Supreme Court in *Municipal Council, Ratlam vs. Vardhichand*³ and *B.L. Wadhera v. Union of India and Ors.*⁴ laying down that **clean environment is fundamental right of citizens under Article 21** and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. **For doing so, financial inability cannot be pleaded.**

6. The Hon'ble Supreme Court also dealt with the issue of liquid waste management and after issuing requisite directions, required this Tribunal to monitor the compliance. Directions of the Hon'ble Supreme Court include steps for liquid waste management by setting up requisite treatment plants for which funds are to be generated by the local bodies and the States as per constitutional provisions.⁵

³ (1980) 4 SCC 162

⁴ (1996) 2 SCC 594

⁵ "10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. **In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility.** The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). **The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.**

11. **Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge industrial pollutants and sewer, directly into rivers and water bodies.**

13. We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. The said data shall be furnished to the Central Ground Water

III. PROCEEDINGS BEFORE THIS TRIBUNAL IN PURSUANCE OF ORDERS OF THE HON'BLE SUPREME COURT TILL DATE:

Solid Waste Management:

Order dated 22.12.2016:

7. This Tribunal considered the matter of solid waste management after notifying all the concerned States/Regulatory Bodies and finally disposed of the same on 22.12.2016⁶ requiring all the States/UTs to follow the SWM Rules, 2016 after preparing requisite action plans in a time bound manner with further direction that **any State/UT which failed to comply with the Rules shall be liable to be proceeded against under Section 15 of the Environment (Protection) Act, 1986 (EP Act), apart from being required to pay environmental compensation and senior most officers of the States/Local Bodies being personally liable.** The directions also include requirement for segregation of waste, providing buffer zone around plants and landfill sites and due monitoring. The States/Local Bodies were also to create market for consumption of Refuse-Derived Fuel (RDF). Tipping fee was to include the efficient and regular monitoring of waste processing plant, segregation of inert and Construction and Demolition(C&D) material and its transportation. Landfill sites were required to be bio-stabilized preventing leachate and generation of Methane, enforcement of Extended Producer Responsibility, rights and liabilities under

Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.

14. **To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically.** The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.”

⁶ O.A. No. 199/2014 (2016) SCC Online NGT 2981

contracts being made consistent with the Rules, creating public awareness about the facilities available at regular intervals. **Copy of the judgment was circulated to all the Chief Secretaries/Advisors of States/UTs.**

8. **Execution of above directions has been subject matter of further proceedings in the last more than three years after the said order and after almost 20 years after the orders of the Hon'ble Supreme Court.**

Order dated 20.08.2018:

9. Reference may be now made to some further significant orders. Vide order dated 20.08.2018⁷, after referring to earlier proceedings and a chamber meeting with all the concerned stakeholders, the Tribunal considered the following questions:

- "i. Whether State-wise Action Plan with timelines and budgetary support/provision for management of MSW has been prepared?"*
- ii. Whether each city/town/urban local body is covered under the said Plan and individual Action Plan has timelines with budgetary provisions?"*
- iii. What time has been fixed to completely comply with the provisions of the Rules, 2016?"*
- iv. What are the main constraints of non-compliance of Rules, 2016?"*

It was directed that action plans be finalized latest by 31.10.2018 and executed latest by 31.12.2019 which was to be overseen by the Principal Secretaries of Urban/Rural Development Departments of States/UTs. States were directed to standardize technical specifications instead of leaving the same to individual local bodies. Further directions are for installing CCTV cameras at dump sites, installing GPS system in garbage collection vans, adopting best practices including control rooms where citizens

⁷ O.A. No. 606/2018

can upload photos of garbage to be looked into by responsible officers, conducting performance audit with reference to source segregation, door to door collection, public sweeping, waste processing, grievance redressal mechanism and monitoring. This Tribunal also constituted Regional/Apex Committees for a limited period.

Sewage Management:

10. Apart from the issue of SWM, the Tribunal also dealt with the issue of sewage management in pursuance of order of the Hon'ble Supreme Court in *Paryavaran Suraksha vs. Union of India*⁸ requiring this Tribunal to monitor directions for proper treatment of sewage to prevent untreated sewage and other effluents being discharged in water bodies. On 28.08.2019, it was directed that 100% sewage treatment must be ensured by all local bodies. Vide further order dated 06.12.2019 in O.A. No. 673/2018⁹, the Tribunal directed that for failure to commence in-situ remediation, compensation will be payable at the rate of Rs. 5 lakh per month per drain after 31.03.2020 and for failure to commence setting up of STPs after 31.03.2020 compensation is to be paid at the rate of Rs. 5 lakh per month per STP. For failure to complete the project, compensation has to be paid at the rate of Rs. 10 lakh per STP per month after 31.03.2021. Relevant part of the order is quoted below:

"47. (i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned

⁸ (2017) 5 SCC 326

⁹ News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB"

*departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. **Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.***

ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. **Rs. 10 lakhs per month per STP.”**

Other issues:

11. Apart from solid waste management and sewage management, the Tribunal is seized of other significant environmental issues in separate proceedings including 351 polluted river stretches¹⁰, 122 non-attainment cities¹¹, 100 polluted industrial clusters¹², illegal sand mining¹³, reuse of treated water¹⁴, restoration of water bodies¹⁵, compliance of Plastic Waste, Bio-medical waste etc.¹⁶, carrying capacity study¹⁷, remediation of legacy waste sites¹⁸, preparation of District Environment Plans¹⁹, Hazardous Waste Management Rules²⁰, depletion of ground water in over-exploited, critical and semi-critical areas²¹. However, for today’s consideration, as directed vide order dated 07.01.2020, primary monitoring is focused at:

(i) Solid waste management including legacy waste.

(ii) Sewage management and 351 polluted river stretches.

¹⁰ Vide order dated 06.12.2019, O.A. No. 673/2018

¹¹ Vide order dated 20.11.2019, O.A. No. 681/2018

¹² Vide order dated 14.11.2019, O.A. No. 1038/2018

¹³ Vide order dated 26.07.2019, O. A. No. 360/2015

¹⁴ Vide order dated 10.05.2019, O.A. No. 148/2016

¹⁵ Vide order dated 10.05.2019, O.A. No. 325/2015

¹⁶ Vide order dated 24.04.2019, O.A. No. 606/2018 – Karnataka

¹⁷ Vide order dated 11.02.2019, Appeal No. 122/2018

¹⁸ Vide order dated 17.07.2019, O.A. No. 519/2019 with O.A. No. 386/2019

¹⁹ Vide order dated 25.07.2019, O.A. No. 710/2017

²⁰ Vide order dated 26.08.2019, O.A. No. 804/2017

²¹ Vide order dated 10.10.2019, O.A. No. 176/2015

(iii) Air quality management in 122 non-attainment cities.**Order dated 16.01.2019:**

12. Vide order dated 16.01.2019, after noticing that statutory timelines under Rule 22 had expired for various steps and failure of the statutory authorities was punishable criminal offence under the provisions of the EP Act as well as under the provisions of the National Green Tribunal Act, 2010 (NGT Act), this Tribunal required presence of Chief Secretaries of all States/UTs. The timelines in the said Rule are as follows:

Sl. No.	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities.	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years
4.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years
6.	ensure separate storage, collection and transportation of construction and demolition wastes.	2 years
7.	setting up solid waste processing facilities by all Local Bodies having 100000 or more population.	2 years
8.	Setting up solid waste processing facilities by Local Bodies and census towns below 100000 population.	3 years

9.	<i>setting up common or stand alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.</i>	3 years
10.	<i>setting up common or regional sanitary landfills by 3 years all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.</i>	3 years
11.	<i>bio-remediation or capping of old and abandoned dump sites.</i>	5 years

13. It was noted that apart from failure of solid waste management, there was also failure of liquid waste management. Such failure had resulted in 351 identified polluted river stretches, 102 (now 122) non-attainment cities in terms of air quality, 100 polluted industrial clusters and other serious environmental consequences, threatening life and health of citizens, water and air quality and the climate. The Chief Secretaries of all States/UTs were required to acquaint themselves with specific issues mentioned in the said order and coordinate with all the concerned authorities in their respective States/UTs and appear before this Tribunal with their respective status reports. Other directions included constitution of special task force in each district for awareness by involving educational, religious and social organizations, including local Eco-clubs.

14. The issues specified were as follows:

- a. *Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.*
- b. *Status of functioning of Committees constituted by this order.*
- c. *Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).*

- d. *Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018 (O.A. No. 681/2018).*
- e. *Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.*
- f. *Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018.*
- g. *Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.*
- h. *Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State."*

15. Accordingly, the Chief Secretaries of the States/UTs appeared and interacted with this Tribunal. The Tribunal noted unsatisfactory state of affairs on the subject of environmental governance in the country and serious non-compliance of statutory mandate, need to ensure that statutory regulators performed their duty and are manned by credible persons. Failure in this regard had potential for public health and environment and sustainable development goals. It was noted that SOP had been prepared for clearance of legacy waste and circulated to the SPCBs/PCCs which had been successfully implemented at some places like Indore.

16. After interaction with the Chief Secretaries on several dates, further directions were issued which were by and large on same pattern as non-compliance was found by all the States/UTs. It will suffice to refer to the observations and directions issued vide order dated

18.07.2019 in respect of State of J&K, which was the last State in the series of interactions:

Observations:

“36. Needless to say that improvement in environment is not only inalienable duty of the State, but is also necessary for sustainable development which is essential for the health and well-being of citizens as well as for intergenerational equity. These principles require that all human activities should be conducted in such a way that the rights of future generations to access clean air and potable water are not taken away. **At the cost of repetition, it may be mentioned that water is being polluted because of discharge of untreated sewage and effluents. Air pollution is result of failure to manage solid waste and to prevent other causes leading to air pollution.** There are also other issues like deterioration in groundwater level, damage to forests and wild life, unscientific and uncontrolled sand mining etc. Unsatisfactory implementation of law is clear from the fact that in spite of severe damage, there is no report of any convictions being recorded against the polluters, nor adequate compensation has been recovered for damage caused to the environment. Steps for community involvement are not adequate. There is reluctance even to declare some major cities as fully compliant with the environment norms. **The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving of contracts. There is no satisfactory plan for reuse of the treated water or use of treated sewage or waste and for segregation and collection of solid waste, for managing the legacy waste or other wastes, etc.**

37. Since we have found huge gap in steps taken and steps required to be taken to remedy the unsatisfactory state of environment, we had an interaction with the Chief Secretary about the way forward. The gap in the mandate of law on the one hand and actual compliance with law on the other has manifested itself in the form of polluted water, air and land. Its actual measurement in terms of monetary value or the loss on account of adverse impact on public health and environment or otherwise in terms of number of deaths or diseases does not appear to have been duly and exhaustively undertaken by the official machinery so far for the country or for any particular area. The private reports mention diseases by pollution in the state of J&K, as already noted in the para 33 above. There are also various studies reporting about number of deaths and diseases in India by pollution.²² Death by pollution may be comparable to an offence of homicide and any disease on that account may be likewise comparable to attempt to murder or grievous hurt. Polluter is, thus,

²²<https://www.healtheffects.org/publication/gbd-air-pollution-india>

To the effect that 3283 Indians died per day due to outdoor air pollution in India in 2015, making the potential number of deaths due to outdoor air pollution in India in 2015 to 11.98 lakh.

liable to be dealt with in the same manner as a person committing any other heinous crime as per law of the land. Mere fact that such polluter creates wealth or employment does not make the offence less serious. The statutory framework prohibits polluting activity and provides for penal consequences. Further, the 'Polluter Pays' principle requires compensation to be recovered to meet the cost of remedying the adverse impact of pollution. Governance of such laws can be held to be satisfactory if the magnitude of punishment of law violators corresponds to the extent of violation of law and the compensation recovered is adequate to meet the cost of damage. There is enough evidence of pollution but no data is shown of corresponding convictions or recovery of adequate compensation for restoration of environment. This calls for authentic study of the extent of damage to the environment and to the public health so that policy makers and law enforcers can bridge the gap.

38. In case extent of convictions for the environment related offences do not correspond to the extent of crime, paradigm shift in policies and strategies for implementation of law may need to be considered. Similarly, the mechanism for recovery of compensation may need to be revised on that pattern. Such review of policy cannot be left to the local bodies or the Pollution Control Boards but has to be at highest level in the State and further review at the national level. As noted in some of the studies, the ranking of the country in compliance of environmental norms needs to be brought to respectable higher position which may be possible only if there is change in policies and strategies for implementation of necessary norms at every level in right direction. **The scale of compensation needs to be suitably revised so that the same is deterrent and adequate to meet the cost of reversing the pollution.**

39. Authentic data is required to be compiled which is necessary for proper policy making. The Rules provide for such data to be collected at the state level as well as at the national level. If such data is not furnished timely from ground level with all the requisite details, the policy making remains deficient. **Since none of the States is fully compliant with the mandate of statutory waste management rules under various headings, as already noted, remedial measures are necessary.** We consider it necessary to observe that at least some major cities/towns/villages be first developed as model and thereafter successful experiment replicated in remaining cities/towns/villages.

40. Though environment is priceless and no amount of compensation may be sufficient for real restoration of environment to its pristine glory, the 'Polluter Pays' principle requires cost of restoration to be recovered which should be deterrent and also include Net Present Value (NPV) for environmental services forgone forever. **Though such compensation is to be primarily recovered from polluters, where authorities fail to implement law and recover compensation on account of collusion or inaction, such authorities can also be made accountable and required to pay compensation.** Strong

central mechanism of auditing the compliance of environmental laws by the States and the Union Territories (UTs) is necessary. We are also of the view that to encourage enforcement of environmental laws, cognizance of performance or otherwise need to be taken by authorities allocating funds. Incentives can be given to encourage compliance and those deficient in compliance may be required to comply as a condition for getting grants or part of such grants. Such a policy may be a step in the right direction for achieving sustainable development goals. We take note of discussion on the subject in the minutes of National Development Council held on 01.10.1990.²³ Therein a formula called “Gadgil – Mukerjee” formula is referred to envisaging grants to meet environmental problems. We may add that while such grants may be necessary, there may be a condition requiring measurable and demonstrable improvement in time bound manner as a condition for the grant. Accordingly, vide order dated 24.04.2019 a copy of this order has been sent to Niti Aayog, Finance Commission and MoEF&CC to consider the observations, particularly in this para.

41. One major hurdle in compliance of the Rules is lack of institutional training mechanism. Scheme of Rules and strategies for implementation, including technology to be used, best practices to be employed need to be identified. Resource persons, target group of persons to be trained, location at which training is to be undertaken need to be worked out.

42. **It is also necessary to have an Environment Plan for the country as well as for the States which may identify and publish gaps in compliance of environmental law and indicate action plan to remedy the same.** Compliance of environmental norms also requires carrying capacity study not only of eco-sensitive areas but also areas where violation of environmental laws has clearly surfaced out based on scientific data published by CPCB such as non-attainment cities in terms of air quality, critically polluted industrial clusters on account of air/water pollution, polluted river stretches etc. Drastic remedial measures may be necessary to deal with the same which should not merely be responsive but proactive by way of planning population density, vehicle numbers, nature and quality of vehicles, nature and quality of activity to be allowed. **Absence of such measures may render it difficult to meaningfully implement the accepted norms of ‘Sustainable Development’ or ‘Intergenerational Equity’.** Such planning is part of ‘Precautionary’ principle. ‘Polluter Pays’ principle can be meaningfully implemented only when assessment of damage is realistic and compensation recovered matches the extent of damage. As per census of India 2011, there are 475 places with 981 overgrowths (OGs) have been identified as Urban Agglomeration (UA). The number of total towns in India is 7,935 (Statutory Towns 4,041 + Census Towns 3,894). There are total 6,166 Urban Agglomeration/towns which constitutes the urban frame of the country. During FY 2017-2018, out of 35 SPCBs/PCCs only 16 SPCBs/ PCCs reported the status of Solid

²³http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg_state_finan0106.pdf

Waste Management Rules, 2016.²⁴ **In view of these statistics, emergent and stringent measures are required for compliance of environmental norms.**

43. We discussed with the Chief Secretary the above unsatisfactory situation of environment and about **need for having an effective monitoring cell directly attached to the office of the Chief Secretary** with experts in environment and related issues to assist the Chief Secretary.

44. The presence of Chief Secretary before this Tribunal was directed with an expectation that there will be realization of seriousness at the highest level which may percolate in the administration.”

Directions:

“45. In view of above, after discussion with the Chief Secretary, following further directions are issued:

- i. Apart from three towns said to have been notified as proposed models for compliance of Environmental norms, atleast three villages in every District of the State may be notified on the website of the State within two weeks from today which will be made fully compliant with environmental norms within the next six months. Remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.
- ii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by October, 10, 2019.
- iii. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.
- iv. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
- v. The District Magistrates or other Officers may be imparted requisite training.
- vi. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
- vii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.
- viii. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or

²⁴ Annual report of CPCB for the year 2017-18 accessible at: http://cpcb.nic.in/uploads/hwmd/MSW_AnnualReport_2017-18.pdf

other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.

- ix. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 10.02.2020 at 2.p.m. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at ngt.filing@gmail.com to adjust their convenience.

A copy of the compliance report furnished by the Chief Secretary be sent to CPCB as already directed vide order dated 24.04.2019 for the State of Karnataka (supra)."

17. It was further directed that compliance reports be furnished by the States/UTs to CPCB. Reference may also be made to some further orders on the subject being dated 08.04.2019²⁵, 22.04.2019²⁶, 23.04.2019²⁷, 24.04.2019²⁸, 11.02.2019²⁹, 08.03.2019³⁰, 02.11.2018³¹, 10.05.2019³², 10.05.2019³³, 17.07.2019³⁴,

²⁵ O.A. No. 673/2018, News item published in 'The Hindu' authored by Shri Jacob Koshy Titled 26 "More river stretches are now critically polluted: CPCB" (**directing effective steps for remediation of the polluted river stretches.**)

²⁶ OA No. 606/2018 - Meghalaya (**directing training and capacity building at National and State Level**)

²⁷ O.A. No. 606/2018 - Tamil Nadu (**directing preparation of Annual Environment Plan giving status of compliance to environmental norms and gaps therein including assessment of damage to the environment in monetary terms**)

²⁸ O.A. No. 606/2018 - Karnataka (**directing monitoring of compliance of Plastic Waste, Bio-medical waste, Sewage Waste and air pollution**)

²⁹ Appeal No. 122/2018, Anil Tharthare Vs. The Secretary, Env't. Dept. Govt. of Maharashtra & Ors. Para 33 of the order wherein the Tribunal directed constitution of a five Members Expert Committee to carry out **carrying capacity study** of the area for relevant environment parameters and impact of such expansion on already congested and stressed areas.

³⁰ O.A. No. 568/2016, Ajay Khara Vs. Container Corporation of India Limited & Ors, the Tribunal directed the Container Corporation of India (CONCOR) to phase out diesel vehicles, used for transportation by the Inland Container Depot (ICD) Tughlakabad, within six months.

³¹ O.A. No. 400/2017, Westend Green Farms Society Vs. Union of India & Ors. Para 28 of the order wherein the Tribunal directed carrying capacity assessment to regulate activities violating environmental laws.

³² O.A. No. 148/2016, Mahesh Chandra Saxena Vs. South Delhi Municipal Corporation & Ors. (**Reuse of treated water**)

³³ O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi Vs. Union of India & Ors. (**restoration of water bodies**)

³⁴ Original Application No. 519/2019 WITH Original Application No. 386/2019 (**remediation of legacy waste sites**)

22.07.2019³⁵, 25.07.2019³⁶, 26.07.2019³⁷, 26.08.2019³⁸,
 28.08.2019³⁹, 11.09.2019⁴⁰, 11.09.2019⁴¹, 10.10.2019⁴²,
 14.11.2019⁴³, 19.11.2019⁴⁴, 20.11.2019⁴⁵, 06.12.2019⁴⁶ and
 18.12.2019⁴⁷.

18. The Registry was directed to forward quarterly reports received from the Chief Secretaries as and when received to the CPCB so that CPCB may prepare a gap analysis report and present the same to this Tribunal.

19. Accordingly, the CPCB filed following reports:

- i. Report dated 09.09.2019 enclosing Annual Environment Plan for the country giving compliance of environment norms and gaps.
- ii. Report dated 09.09.2019 annexing Preliminary Framework for Imposing Environmental Damage Compensation.
- iii. Report dated 09.09.2019 on the subject of Methodology of Assessment of Environment Carrying Capacity.
- iv. Gap Analysis report filed on 06.09.2019 on the subject of compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters, non-attainment cities.
- v. Report dated 24.07.2019 on Framework on national environmental training program.
- vi. Status report dated 09.08.2019 on Information, Education & Communication (IEC) activities.”

Order dated 12.09.2019:

³⁵ Execution Application No. 13/2019 (**Plastic Waste Management**)

³⁶ O.A. No. 710/2017 (**preparation of District Environment Plans**)

³⁷ O. A. No. 360/2015 (**Illegal sand mining**)

³⁸ O.A. No. 804/2017 (**Hazardous Waste Management Rules**)

³⁹ O.A. No. 593/2017 (**requirement of 100% treatment of sewage and effluents**)

⁴⁰ O.A. No. 148/2016 (**utilization of treated waste water**)

⁴¹ O.A. No. 496/2016 (**ground water management, rain water harvesting**)

⁴² O.A. No. 176/2015 (**depletion of ground water in over-exploited, critical and semi-critical areas**)

⁴³ O.A. No. 1038/2018 (**polluted industrial clusters**)

⁴⁴ O.A. No. 519/2019 (**legacy waste dump sites**)

⁴⁵ O.A. No. 681/2018 (**non-attainment cities in terms of air quality and also control of noise pollution**)

⁴⁶ O.A. No. 673/2018 (**351 polluted river stretches**)

⁴⁷ O.A. No. 200/2014 (**pollution of river Ganga**)

20. The Tribunal vide order dated 12.09.2019 considered the above and directed all the States/UTs to furnish information to the CPCB as follows:

“3. We have heard learned Counsel for the CPCB for future course of action and further directions required on the above subjects. He submitted that the above reports are incomplete for want of information from the States/UTs. It was elaborated during the course of hearing that information is required to be submitted in terms of following thematic areas viz.

- Compliance to Solid Waste Rules including Legacy Waste.
- Compliance to Bio-medical Waste Rules.
- Compliance to Construction & Demolition Waste.
- Compliance to Hazardous Waste Rules.
- Compliance to E-waste Rules.
- 351 Polluter Stretches in the country.
- 122 Non-attainment cities.
- 100 industrial clusters.
- Status of STPs and re-use of treated water.
- Status of CETPs/ETPs including performance.
- Ground water extraction/contamination and re-charge.
- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

4. The information with regard to above thematic areas needs to be submitted to CPCB by the Chief Secretaries of all the States and Union Territories in terms of following:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

5. CPCB is permitted to file revised updated reports on the subject after collecting information from concerned States/UTs by 15.11.2019.”

Order dated 07.01.2020:

21. The status report dated 27.12.2019 with reference to the above thematic areas was considered on 07.01.2020 and it was observed:

“12. The reports give information about States who have given some information but the nature and extent of information which was required has not been furnished. Available information with regard to

sewage generation and treatment shows huge gap. Grading made by the CPCB into 'good', 'average', 'poor' and 'no information' is not based on any qualitative analysis but extent of information furnished.

Instead, what is least expected is information on:

- (i) solid waste management, including remediation of legacy waste in terms of earlier orders of this Tribunal,*
- (ii) sewage treatment and restoration of 351 polluted river stretches and*
- (iii) air quality management in 102 (122) non-attainment cities.*

With respect to serial no. (i), the information is required with regard to the quantity of MSW generated, segregated and treated; gaps in the waste processing in terms of generation and treatment and enforcement of statutory timelines and orders of this Tribunal for bridging the gap; number of sites, and quantity of legacy waste therein and timelines for its remediation.

With respect to serial no. (ii), quantity of sewage generated and treated in the State, gap in the sewage treatment and timelines to bridge the gap including strategy for use of treated water for secondary purpose. Further, with regard to restoration of 351 polluted river stretches, the States need to furnish information about the compliance of directions including in-situ and ex-situ remediation by way of phyto-remediation/artificial wetlands, bio-diversity parks or any other appropriate measure to supplement load reduction on recipient river systems.

With respect to serial no. (iii), the Chief Secretaries need to monitor and compile information on the subject of execution of action plans for containment of air pollution in terms of orders of this Tribunal and furnish the quantifiable progress/achievement to the CPCB.

13. In view of above, CPCB needs to redesign formats and secure relevant quantifiable information from the Chief Secretaries under different heads so that the Chief Secretaries are able to respond to the Tribunal on their appearance as per schedule of appearance already notified. Chairman and Member Secretary, CPCB may remain present on the dates of appearance of Chief Secretaries with relevant data.

14. The regime of compensation in terms of earlier directions will be considered after interaction with the Chief Secretaries."

IV. RECENT ORDERS OF THE HON'BLE SUPREME COURT DATED 25.11.2019 AND 13.01.2020 HAVING BEARING ON THE MATTER (M.C. Mehta vs. Union of India, W.P. No. 13029/1985):

22. The Hon'ble Supreme Court vide order dated 25.11.2019⁴⁸ while dealing with the pollution in Delhi and NCR held:

⁴⁸ Writ Petition(s)(Civil) No(s). 13029/1985, M.C. Mehta Vs. Union of India & Ors.

“4. We see Yamuna river virtually turned into a sullage. We take judicial notice of this situation. Similar is the position with Ganges. As it proceeds, industrial effluents are being poured in rivers. **Sewage is also being directly put in rivers contributing to the river water pollution.** We direct the Pollution Control Boards of the various States as well as the Central Pollution Control Board and various Governments to place before us the data and material with respect to various rivers in the concerned States, and what steps they are taking to curb the pollution in such rivers and to management as to industrial effluents, **sewage, garbage, waste and air pollution, including the water management.** We club the pending case of water management with this matter.

10. As we have noted that from last several years, the position of air pollution is worsening in spite of various orders passed by this Court. The reports and the scientific data indicating that large section of people are suffering from the dreaded diseases due to such air pollution such as Cancer, Asthma and various other diseases. Life span is adversely affected. **Time has come that the various States recognise right to life is important right. Human life and health have been put in danger.** In such scenario, why they should not be required to pay compensation to such persons who are being affected by inadequate arrangement to check the **air pollution, non-lifting of garbage, waste which add ultimately to the pollution.**

11. In this case we find that Delhi is lacking the capacity to the extent of 45% to even clean the garbage/waste which is being generated. Similar is the situation in various other places. We take note of the situation which is alarming and time has come to remind the State machineries as to their duties as all of us are meant to serve the people of this great country. Our Constitution has envisaged certain Directive Principles as they are more important rights at the discretion of the Government. The Courts are not to interfere in that, but dereliction cannot be to the extent that the very right to life is endangered by the inaction.

13. Not only the basic Fundamental Rights are being ignored with respect to air and water, **problem of governance are being projected, which cannot come into the way of the basic Fundamental Rights which a human enjoys,** much less to talk of the Fundamental Duties and Directive Principles contained in the State policy which have already found statutory expression in the form of Municipal laws, Prevention of Air Pollution and Water Acts and various schemes framed by the Central Government and State Governments, but we see neither the air quality has improved nor the water quality in several States, not to talk of Delhi only. We have called for the report from Delhi Government where the reports indicate that the contaminated water is being supplied and also from Bureau of Indian Standards to submit report in this regard.

15. At the same time, as we find that in spite of various orders passed by this Court, we are not able to improve the situation of air quality which we can see at least in Delhi and NCR with certainty. **Time has come to require the State Governments to explain**

*why they should not be asked to compensate the persons who are being affected by bad air quality. Obviously, the State is run by the administration, why liability should not be imposed for such a tort on the concerned machinery also of the various States which are failing to discharge their basic duties. This Court in Municipal Council, Ratlam Vs. Vardhichand & Ors., reported in (1980) 4 SCC 162 has held they have to take proper and positive action in this direction. **It is their bounden duty to provide civic amenities, and also to see that self-created bankruptcy does not come in the discharge of the statutory obligation which are necessary for existence of human life. We have seen during the course of the arguments that one State is passing the burden upon the Centre and then it is stated on behalf of the Central Government that they have framed scheme and it for the State Governments to implement it. We expect not only the 'policy making' but also its 'implementation'. Let the States of Punjab, Haryana, Uttar Pradesh and the Government of NCT of Delhi respond, due to the air pollution, why the concerned Government and its concerned machinery, from top to bottom, should not be asked to compensate the citizens of Delhi and adjoining areas for various diseases which are being caused and sufferings and troubles which are being faced and the report indicates the life span is being shortened. Let show cause notice be issued to the various State Governments, and to the Chief Secretaries, to submit reply within six weeks. Let the matter be listed for consideration on 17.01.2020. The Chief Secretaries to the States of Punjab, Haryana, Uttar Pradesh and Government of NCT of Delhi be personally present on that date.***

23. Again, in the above matter, the Hon'ble Supreme Court vide order dated 13.01.2020 observed:

*"56 (F). With respect to waste burning **compliance of Solid Waste Management Rules, 2016 is necessary.** The waste segregation and management is required, what are the existing facilities and deficit requirements have to be met by the Government of NCT of Delhi, Haryana, Uttar Pradesh, Rajasthan and Punjab.*

*57. (xviii). Let the Government of NCT of Delhi work out the details with respect to 45% deficit capacity to lift the garbage and waste as there is only 55% capacity available with respect to garbage and waste generated in Delhi. **Let it work out at a comprehensive plan within three months to have full (100%) capacity to deal with garbage and wastes** and place it before this Court, including the implements, tools, manpower and the expenditure required in that connection.*

*(xxi). We direct the various State Governments through **Chief Secretaries to inform this Court about the measures taken by them with respect to pouring of sewage** and untreated industrial effluents in various rivers and the plan prepared by them and arrangement of **funds made by them for the purpose of***

sewage treatment plants and existing facilities and requirements be pointed out within eight weeks.

(xxii). Let the Government of NCT of Delhi and Governments of Punjab, Haryana and UP show cause why they should not be saddled with the compensation for failure of their machinery and the concerned authorities in taking appropriate steps to prevent stubble burning and other pollution being caused.”

V. 25TH REPORT DATED 12.02.2019 OF THE STANDING COMMITTEE ON URBAN DEVELOPMENT, 16TH LOK SABHA ON THE ISSUE OF SOLID WASTE MANAGEMENT INCLUDING HAZARDOUS WASTE, MEDICAL WASTE AND E-WASTE:

24. The Standing Committee on Urban Development, 16th Lok Sabha in its 25th Report dated 12.02.2019 considered the issue of solid waste management including hazardous waste, medical waste and e-waste and observed:

*“It is estimated that about **65 million tonnes of waste is generated annually** in the country out of which about 62 million tonnes is Municipal Solid Waste (MSW) which include organic waste, recyclables like paper, plastic, wood, glass etc. About 45-50% of this MSW is biodegradable/wet/organic waste, 20-25 % is recyclable waste & about 30-35% is inert/debris.*

*1.2 Only about 75-80% of the municipal waste gets collected and out of this only **22- 28% is processed and treated and remaining is deposited indiscriminately at dump yards.** It is projected that by the year 2031, the MSW generation shall increase to 165 million tonnes and to 436 million tonnes by 2050. **Eliminating, dumping and minimizing releases of hazardous chemicals by paying special attention to air quality and municipal and other waste management and reducing waste generation through prevention, reduction, recycling and reuse globally have been one of the Sustainable Development Goals (SDGs) that have been adopted by UN General Assembly in September, 2015.***

*1.3 It has been estimated that the Urban Local Bodies (ULBs) spend about 60-70% of total expenditure on street sweeping, 20-30% on transportation and less than 5% on municipal disposal of waste, which shows that hardly any attention is given to scientific disposal of waste. The waste collection efficiency in India ranges between 70% and 90% in major Metro cities, whereas in several smaller cities it is below 50%. However, if the current 62 million tones annual generation of MSW continues to be dumped without treatment; it will need 3.40 lakh cubic meter of landfill space every day. Considering the projected waste generation of 165 million tonnes by 2031, **the requirement of land for setting up landfill for 20 years (considering 10 meter high waste pile)***

could be as high as 66 thousand hectares (1240 hectare per year) of precious land, which our country cannot afford to waste. Currently, of the estimated 62 million tonnes of MSW generated annually by 377 million people in urban areas, more than 80% is disposed of indiscriminately at dump yards in an unhygienic manner by the municipal authorities leading to problems of health and environmental degradation.

1.4 As per NITI Aayog, presently, out of the total MSW generated, only 29.51% is subjected to treatment which, however, is poised to improve with the Swachh Bharat Mission (Urban) scheme of Government of India being in full swing.”

VI. FURTHER CONSIDERATION OF THE MATTER IN TODAY'S HEARING:

25. Accordingly, we have considered the matter further after interaction with the Chief Secretaries, Rajasthan and UT Andaman & Nicobar and Member Secretary, CPCB. Even though all the thematic areas of the environment are significant, interaction has been limited to few selected themes, other themes being left to be considered separately on different scheduled hearings.
26. As per available statistics, there is huge gap in generation and treatment of solid and liquid waste in the country. **As per CPCB report 2016 (06.12.2016), as against 61948 MLD sewage generated in urban areas in India, the treatment capacity is 23277 MLD. The deficit in capacity is 62%.** There is no data of sewage generation in rural areas. **As per CPCB estimate of solid waste⁴⁹, about 65 million tonnes of waste is generated annually in the country out of which about 62 million tonnes is Municipal Solid Waste (MSW). Only about 75-80% of the municipal waste gets collected and out of this only 22- 28% is processed and treated and remaining is deposited indiscriminately at dump yards. It is projected that by the year 2031, the MSW generation**

⁴⁹ http://164.100.47.193/lsscommittee/Urban%20Development/16_Urban_Development_25.pdf

shall increase to 165 million tonnes and to 436 million tonnes by 2050. There are more than 4000 dump sites as per CPCB data⁵⁰ which need to be remediated to avoid harmful impact on environment and public health.

27. All the States/UTs were directed by this Tribunal to commence remediation of legacy waste sites by 01.11.2019⁵¹. The Tribunal observed:

“28.We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health⁵².”

*“30. Needless to say that potential hazard of dumpsites on public health and environment is more or less on the same pattern and earliest such dumpsites are cleared, sooner it is better for public health. **Such dumpsites are undoubted source of air pollution resulting in respiratory and other diseases. Most vulnerable are the infants and the senior citizens.** The right to breathe fresh air being part of right to life, delay in remedying the situation is not desirable. The plea of capping is being put forward on the ground of need for urgent remedial action, ignoring that doing so will perpetuate the adverse consequences of retaining non-biodegradable and other polluting components in the garbage eventually causing continuous damage to the soil and the ground water. Biological solutions have to be preferred over engineering solutions on the subject. However action has to be taken fast. Delay which has taken place so*

⁵⁰ Order dated 18.10.2019 in O.A. No. 606/2018 para 6

⁵¹ Order dated 17.07.2019 O.A. No. 519/2019 Para 28

⁵² (a) What a Waste 2.0, Global Snapshot of Solid Waste Management to 2050, World Bank Group, ISBN (paper): 978-1-4648-1329-0, 2018 International Bank for Reconstruction and Development / The World Bank, <http://datatopics.worldbank.org/what-a-waste/>. The report states- When waste is burned, the resulting toxins and particulate matter in the air can cause respiratory and neurological diseases, among others (Thompson 2014). Piles of waste produce toxic liquid runoff called leachate, which can drain into rivers, groundwater, and soil. Organic waste entering waterways reduces the amount of oxygen available and promotes the growth of harmful organisms (Bhada-Tata and Hoornweg 2016). Marine pollution is also increasing as a result of mismanaged solid waste on land, poor disposal practices by sea vessels, and runoff from sewage and polluted streams.

(b)<https://www.epw.in/engage/article/institutional-framework-implementing-solid-wastemanagement-india-macro-analysis> Several studies have been published that link asthma, heart attack, and emphysema to burning garbage. Human faecal matter is also frequently found in

municipal waste—this, along with unmanaged decomposed garbage, attracts other rodents, that further lead to a spread of diseases such as dengue and malaria. Leachate from rotten garbage contains heavy metals and toxic liquid; with such emissions ending up either absorbed into the soil or flowing into water bodies today (Awasthi 2013), the entire food chain can be affected when this contaminated water is utilised for agriculture, human consumption and animal consumption.

far is on account of inaction of the concerned authorities for which there is no justification.

*31. It will also be appropriate to note that the scheme of the SWM Rules is to prevent collection of waste and instead, to ensure its segregation, treatment and disposal at the earliest and as far as possible at the source itself. **If it is not done, the waste continues to be accumulated which becomes a challenge for the environment and public health. In this regard particular reference may be made to Rule 15 (zi). The authorities need to evolve a holistic strategy for integrated waste management in the municipal planning which may result in 'zero waste' going to the landfill in terms of the said rules**⁵³.*

35. A copy of this order be sent to CPCB, all the Chief Secretaries, the MoEF&CC and MoHUA.”

28. The issue of solid and liquid waste needs to be taken seriously. We have already mentioned the available statistics on the subject. It is a matter of serious concern that legacy waste remediation has not even commenced at most of the sites even though statutory rules contemplate outer limit for completion of such remediation by 07.04.2021. Current processing of the waste generated and collected is also not taking place on regular basis. For any person travelling by train, hot spots of scattered garbage and overflowing sewage are common sights. Satisfactory sewage management also remains far cry. This unsatisfactory state of affairs must be remedied at the earliest and in a time bound manner by initiative at the highest level. Accountability needs to be fixed and consequences for failure clearly provided and enforced.

29. Before coming to the data of State of Rajasthan and UT Andaman & Nicobar, we may refer to recent orders passed in respect of some other States which may be relevant. On 10.01.2020, after interaction

⁵³ Reference may also be made to- Suggestive /Indicative “The National Action Plan for Municipal Solid Waste Management”, Central Pollution Control Board, https://cpcb.nic.in/uploads/MSW/Action_plan.pdf.

with the Chief Secretaries of UP, Punjab, Advisor to Administrator for UT Chandigarh, this Tribunal issued direction fixing timelines for compliance of the Rules and other environmental norms and consequences for non-compliance. The said directions were conveyed to all the States/UTs/Local Bodies. We propose to issue similar directions in the present case.

30. Further reference may be made to order dated 24.01.2020 in O.A. No. 606/2018 while dealing with the State of Maharashtra. As per data furnished in the said case, it was mentioned that bio mining had commenced at 117 dump sites while 23 dump sites had already been cleared. This information is being mentioned to show that legacy waste remediation process can start simultaneously at all places where such legacy waste dump sites exist. We were informed that the State of Maharashtra approved a standard DPR at State level itself which may need to be considered by all concerned.

31. We may now note State specific scenario for Rajasthan and Andaman & Nicobar as depicted in the earlier orders of this Tribunal when the Chief Secretaries appeared and as emerging from the data now made available by CPCB based on information furnished by the State to CPCB.

I. Data noted in the earlier orders of this Tribunal:

A. STATE OF RAJASTHAN

RULES	DATA
Solid Waste Management	Number of towns to be covered : 220 Local Bodies : 190 Waste Generation : 5037 TPD Collected : 2491 Treated : 490 Landfilling : 4547
Plastic waste management	Waste Generation - Not reported No. of registered Units: 16

	No of non-registered Unit : 5
Biomedical waste management	No of Hospitals : 5974 Authorizations granted: 1881 Waste Generation : 22502kg/d Treatment : 16166kg/d Common Bio-medical waste Treatment Facilities : 9 in operation and 7 under installation. No. of Captive Facilities : 987
Polluted river stretches	P(III)-1 Banas P(V)- 1 Chambal Total -2
Air quality in Non-attainment cities	Non-attainment cities: Jaipur, Jodhpur, Kota, Alwar, Udaipur Action plan approved by CPCB.
Industrially polluted clusters	Bhiwadi, Jaipur, Jodhpur, Pali, Sanganer
ETPs CETPs and STPs	ETPs No. of industries which require ETP : 1281 No. of industries having functional ETP: 1172 No. of industries complying : 1045 No. of industries non-complying : 126 STPs No. of STPs : 446 No. of STPs complying : 401 No. of STPs non-complying: 45 No. of under construction/proposed STPs : 67 CETPs No. of CETPs : 14 No. of CETPs complying: 2 No. of CETPs non-complying: 12 No. of under construction/proposed: 12

B. UT ANDAMAN & NICOBAR

RULES	DATA
Solid Waste Management	Number of towns to be covered : 01 Local Bodies : 01 Waste Generation : 115TPD Collected : 115TPD Treated : 26.45 Landfilling : 88.55 No. of Dumpsites : 01
Plastic Waste Management	Waste Generation : 365TPA No. of registered Units: There is no plastic manufacturing or recycling unit operates in Andaman and Nicobar islands. No. of unregistered Units: Nil
Biomedical Waste	No of Hospitals : 119+ Authorizations granted : 06 Waste Generation : 187 kg/d Treatment : 154 kg/d Common Bio-medical

	waste Treatment Facilities : Nil No. of Captive Facilities : 6
ETP, CETP, STPs	<p style="text-align: center;">ETPs</p> No. of industries which require ETP : 22 No. of industries having functional ETP: 17 No. of industries complying : 17
	<p style="text-align: center;">STPs</p> No. of industries which require STP : 55 No. of industries having functional STP: 20 No. of industries complying : 35
	<p style="text-align: center;">CETPs</p> No CETP in the UT.

II. Data now made available during the hearing by the CPCB by way of presentation based on the data furnished by the State of Rajasthan and UT Andaman & Nicobar alongwith its observations:

A. STATE OF RAJASTHAN

(i) Solid waste management including legacy waste.

Status of Solid Waste Management in Rajasthan				
Total No. of ULBs: 191				
MSW generated (TPD)	MSW Processed (TPD)	MSW Landfill (TPD)	Gap (TPD)	Timeline
6500	1832 (28%)	0	4667 (72%)	-

Assessment of SWM Facilities (capacity wise)				
	Required Capacity (TPD)	Existing capacity (TPD)	Gap (TPD)	Observations
Waste Segregation Facility (MRF)	3445	332.5	3112.5	Non-biodegradable waste @ 53%; Yet to be Planned
Waste Processing				

Biodegradable waste (Bio-methanation and Composting)	3055	1100.5 Compost - 1073; Bio-methanation - 27.5	1954.5	-Biodegradable waste@ 47%. -1250 TPD capacity plants will be operational within 3 years. -Complete gap in capacity to be covered with timeframe.
Non biodegradable (Recycling; RDF, Wte Co-processing)	1820	732 RDF - 472; Recycling - 260	1088	Work Order for 2 WtE plants (600 & 400 TPD) has been issued.
Waste Disposal (Landfill)	1625	Not provided		Inert @ 25%, Capacity with timeframe to be provided.

Assessment of SWM Facilities (ULB wise)					
	Required	Existing	Gap	Timeframe	Observations
Waste Segregation Facility (MRF)	191	28	163	Not provided	Inadequate Capacity and all ULBs not covered.
Waste Processing					
Biodegradable waste (Bio-methanation & Composting)	191	Compost - 41 Bio-methanation - 2	148	Not provided	Inadequate Capacity, Timeframe to meet gap is required.
Non-biodegradable (Recycling; RDF, Co-processing)	191	Recycling- 191 RDF - 3	-	-	ULBs covered; Inadequate Capacity
Waste Disposal (Inert-Landfill)	191	Not provided		Not provided	Capacity to be provided with timeframe

Legacy Waste		
1	Number of dumpsites	176
2	Quantity of Waste dumped at dumpsites	6 million ton
3	Number of dumpsites cleared	-
4	Number of dumpsites in which bio-mining has commenced	3
5	Time frame for clearing all dumpsites	2025

(ii) Sewage management and 351 polluted river stretches.

TREATMENT CAPACITY					Remarks
Sewage Generation	Existing	GAP	Proposed	Timeline	Information not provided.
No Information Available					
SEWERAGE NETWORK					
Existing Sewerage Length	Required	GAP	Timelines		Sewage information Network not provided.
No Information Available					
NUMBER OF STPS					
NUMBER OF STPS	NEW PROPOSED	Total STPs	Timeline	Insufficient data	
Municipal STPs = 60 Other than Municipal STPs = 554 Total = 614	-	614	-		
RE-USE OF TREATED SEWAGE					
Present Utilization	Proposed	TIMELINES	Type of Use	Information not provided.	
No Information Available					

Restoration of Polluted River Stretches - O.A. NO 673/2018-Rajasthan

Priority Class	I	II	III	IV	V	Total
No. of PRS	-	-	1	-	1	2

S No	River name	Stretch identified	BOD range/ max value	Priority
1	Banas	Along Bisalpur dam, Swaroopganj, Newta dam	13.2	III
2	Chambal	Sawaimadhapur to Kota	3.2-4.8	V

Priority Class	No. of PRS	No. of RRC approved Action plans received	Date of Receipt of action plans	Action plans approved by CPCB Task Team	Remarks
I	-	-	31.12.2018	Target Date for Approval - 31.03.2020	Examined, observations forwarded to SPSB.
II	-	-			
III	1	1			
IV	-	-			

V	1	1			
Grand Total	2	2			

(iii) Air quality management in 122 non-attainment cities.

**Status of Actions for Non attainment cities (NACs)
Hon'ble NGT Directions (O.A. 681/2018) – Rajasthan**

Number of Non Attainment Cities	05 - (1) Jaipur (2) Jodhpur (3) Kota (4) Alwar (5) Udaipur
Action Plan approved	05
Timelines for Actions	Short - term (within 6 months), mid - term (within one Year) & long - term (within two years)
<u>Features of City plans</u>	Target all major sources specific to city (Soil & Road Dust, Vehicles, Domestic Fuel, MSW Burning, Construction Material and Industries)
CPCB comments	<ul style="list-style-type: none"> ○ Time targeted execution of approved Action Plan ○ Installation of the requisite number of monitoring stations ○ Include short term actions for road dust management ○ Development of Public Grievance Redressal Portal (PGRP) ○ Consideration to Graded Response Action Plan (GRAP) ○ Micro level planning for each action in city plan ○ Quarterly submission of implementation status
Source Apportionment Studies	Initiated in Jaipur
Strengthening of Monitoring Network	<ul style="list-style-type: none"> ○ Existing: Manual 30, CAAQMS 07 ○ Additional required as per CPCB criteria: Manual 0, CAAQMS 10 (Timeframe - November 20, 2020)
GRAP	GRAP to be prepared and implementation ensured
Development of Public Grievance Redressal portal (PGRP) -	Not submitted

B. UT ANDAMAN & NICOBAR

(i) Solid waste management including legacy waste.

Status of Solid Waste Management in Andaman & Nicobar				
Total No. of ULBs: 1				
MSW generated (TPD)	MSW Processed (TPD)	MSW Landfill (TPD)	Gap (TPD)	Timeline
90	15.5	0	74.5	-

Assessment of SWM Facilities (capacity wise)						
	Required Capacity (TPD)	Existing capacity (TPD)	Gap (TPD)	Target capacity (TPD)	Time frame	Observations
Waste Segregation Facility (MRF)	47.7(Non-biodegradable waste @ 53%)	65.9	--	90	Dec 2020	Existing capacity is adequate
Waste Processing						
Biodegradable waste (Bio-methanation & Composting)	42.3(Bio-degradable waste @ 47%)	Compost:15 and Bio-methnation:0.5	26.8	Compost :25 and Bio-methanation :05	Dec 2020	
Non biodegradable (Recycling; RDF, Co-processing)	25.2	RDF:0, Coprocessing :0, W to E:0	25.2	Not provided	Not provided	Target capacity and Time frame to address required capacity not provided
Waste Disposal (Landfill)	22.5	Not Provided	22.5	Not provided	Not provided	(Inert @ 25%)

Assessment of SWM Facilities (ULB wise)					
	Required	Existing	Gap	Timeframe	Observations
Waste Segregation Facility (MRF)	1	1	Nil	December 2020	
Waste Processing					
Biodegradable waste (Bio-methanation & Composting)	1	Compost - 1 Bio-methanation - 1	Nil	December 2020	Inadequate capacity
Non-biodegradable (Recycling; RDF, Co-processing)	1	0	1	Not provided	
Waste Disposal (Inert- Landfill)	1	0	1	-	

Legacy Waste		
1	Number of dumpsites	1
2	Quantity of Waste dumped at dumpsites	664300 T

3	Number of dumpsites cleared	0
4	Number of dumpsites in which bio-mining has commenced	0
5	Time frame for clearing all dumpsites	December 2021

(ii) Sewage management and 351 polluted river stretches.

TREATMENT CAPACITY					Remarks
Sewage Generation	Existing	GAP	Proposed	Timeline	Projection of sewage generation and treatment capacity for next 05 years need to considered in planning
27 MLD	0.5 MLD -	26.5 MLD (98.14 %)	25.88 MLD (6 STPs)	5 years	
SEWERAGE NETWORK					
Existing Sewerage Length	Required	GAP	Timelines	Projection of treatment capacity for next 05 years need to considered in planning	
Nil	132.73 km	132.73 km (100 %)	5 years		
NUMBER OF STPS					
NUMBER OF STPS	NEW PROPOSED		Total STPs	Timeline	Projection of treatment capacity for next 05 years need to considered in planning
Nil	06		06	5 years	
RE-USE OF TREATED SEWAGE					
Present Utilization	Proposed	TIMELINES		Type of Use	Point of Use for utilization of sewage to be identify
Nil	19.62 MLD	5 years		Not Provided	

- No water quality monitoring network under NWMP in Andaman & Nicobar Islands.
- In compliance to Restoration of Water Bodies (325/2015), no information has been submitted by Andaman & Nicobar Islands.
- Andaman & Nicobar Islands communicated that no Central Government funded schemes are being implemented for "Repair, Renovation & Restoration (RRR)" of water bodies vide letter dated 3.7.2019.

ANALYSIS:

Solid Waste Management:

32. We find that though steps are claimed to have been taken for legacy waste remediation, the timeline needs to be consistent with the statutory rules as well as the orders of this Tribunal. The timeline 2025 proposed by the State of Rajasthan and December 2021 proposed by Andaman and Nicobar needs to be preponed accordingly.
33. There remains gap of 4667 TPD (72%) for Rajasthan and 74.5 TPD for Andaman & Nicobar respectively in terms of current generation and treatment of solid waste which is endangering environment, adversely affecting public health and posing serious threat to life. No firm commitment to remedy the gap consistent with the statutory Rules specially the timelines has been put forth, as expected in terms of directions of the Hon'ble Supreme Court and this Tribunal. Thus, suitable remedial measures need to be adopted in the matter.

Sewage Management:

34. As regards sewage management, there is a gap of 350 MLD for Rajasthan and 26.5 MLD for Andaman & Nicobar respectively in generation and treatment capacity, which needs to be remedied in terms of directions already issued by this Tribunal. The timeline proposed for bridging the gap between sewage generation and treatment is upto 2022 in the case of Rajasthan and five years in the case of Andaman & Nicobar, with no interim arrangement. Discharge of untreated sewage is statutorily prohibited under the provisions of the Water Act, 1974 as well as under the orders of this Tribunal. Longer timelines proposed need to be revised so as to be consistent with the directions of this Tribunal which are already in force and interim measures by way of in-situ/ex-situ remediation need to be

taken forthwith. Untreated waste water and raw sewage being continuously discharged in water bodies needs to be stopped. As already observed, prompt action needs to be taken to reduce pollution load on recipient river systems by way of phytoremediation/bio-remediation of any other alternative low capital-intensive natural remediation processes and to successfully tap the sewage containing storm water drains so as to channelize the untreated sewage to central STP. Phytoremediation/bio-remediation or other such remediation must commence at or nearest the source of generation as a supplement to setting up of STPs as an interim measure to reduce the load of pollution on recipient water bodies before 31.03.2020. Setting up of STPs must also commence before the said date so as to complete the same by 31.03.2021. In this regard, compensation regime has already been laid down which has to be strictly followed. The timelines and compensation regime already laid down are:

- i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
- ii. Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
- iii. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

35. The Chief Secretaries must ensure adverse entries in the service records of erring officers in respect of liquid waste management atleast from 01.04.2020.

Likewise, remediation work of legacy dump sites must commence at the earliest and adverse entries in ACRs of concerned officers if the remediation does not commence by 31.03.2020 which may be ensured by the Chief Secretaries.

To save time, standard specifications and service providers must be notified by the Chief Secretaries on the websites of the State/UT within one month from today. The Chief Secretaries may take such opinion as may be necessary for the purpose.

Compliance reports may be filed quarterly and first such report may be filed by 31.03.2020 with a copy to the CPCB. CPCB may furnish gap analysis report.

Restoration of Polluted River Stretches:

36. Similarly, with regard to restoration of polluted river stretches, the execution of action plans is required in right earnest and holistic manner. Considering that implementation requires inter-sectoral consideration and there is a need for a robust institutional mechanism to implement it, this needs to be overseen by the Chief Secretaries.

Air Quality Management:

37. With regard to air quality management in non-attainment cities, execution of action plans has to be duly ensured as per laid down timelines by making adequate budgetary provision in accordance with the orders of this Tribunal by clearly defined monitoring and

enforcement strategies and fixing responsibilities for failures on the officers. Absence of due execution of action plans is worsening the situation on account of resultant pollution. The execution of action plan needs to be supervised by the Chief Secretaries of the State/UT.

VII. DIRECTIONS:

38. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.
- b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No.

519/2019 para 28⁵⁴ even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public

⁵⁴ The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

Health/In-charge Department to take action for treatment of sewage in terms of observations in para 34 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:

- i. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
 - ii. Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
 - iii. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.

The Chief Secretaries, Rajasthan and Andaman & Nicobar may remain present in person for further review tentatively on - 18.09.2020.

A copy of this order be sent to the Chief Secretaries, Rajasthan and Andaman & Nicobar and the CPCB by e-mail.

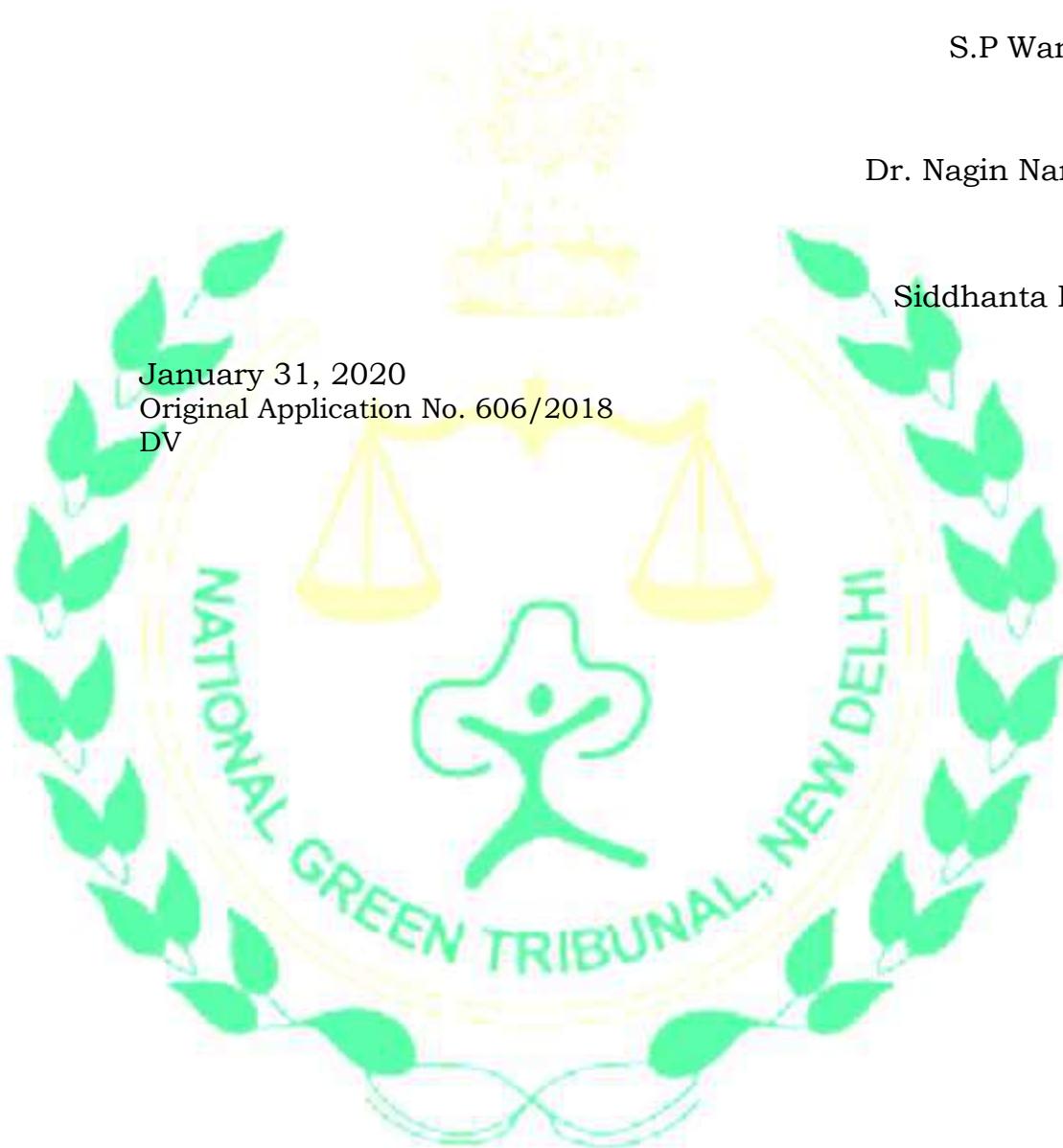
Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 31, 2020
Original Application No. 606/2018
DV



TRUE COPY



No.: No.: 41/EE-III/SWM/MC/2018-19/211

नगरपालिकापरिषद् काकार्यालय

OFFICE OF THE MUNICIPAL COUNCIL

पोर्टब्लेयर

PORT BLAIR

Port Blair, dated 27.07.2019

To,

The Member Secretary,
A&N Pollution Control Committee,
Department of Science & Technology,
A&N Administration,
Dollygunj, Port Blair

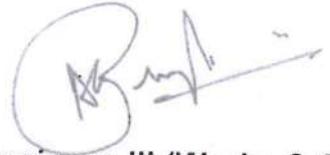
Sub: Present Status/ Action Taken Report on the directions of Hon'ble NGT Order in O.A.No.:606 of 2018, in the matter of Solid Waste Management Rules, 2016-reg.

Ref.: Your Letter No.: 7-43/PCC/NGT/O.A. (606/2018)/2020/1404, dated 22.01.2021.

Sir,

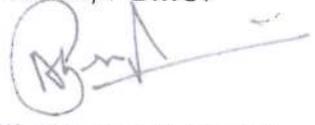
With reference to your letter referred on above cited subject, the present updated status to the points pertaining to Port Blair Municipal Council (PBMC) is enclosed herewith with necessary supporting documents, for your kind information & further course of action.

Encl.: As above.


Executive Engineer-III (Works & SWM)
Municipal Council

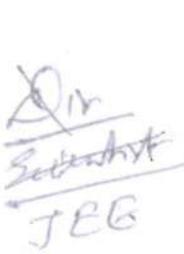
Copy to:

1. PA to Secretary, PBMC for kind information of Secretary, PBMC.
2. PA to Superintending Engineer, PBMC for kind information of SE, PBMC.


Executive Engineer-III (Works & SWM)
Municipal Council

PRESENT STATUS/ ACTION TAKEN REPORT OF PBMC ON THE DIRECTIONS OF HON'BLE NGT ORDER IN O.A.NO.:606 OF 2018, IN THE MATTER OF SOLID WASTE MANAGEMENT RULES, 2016

Sl. No.	Activity	Present Status	Revised Timeline
1.	Identification of suitable sites for setting up solid waste processing facilities.	24 lands Identified. 9 Solid Liquid Resource Management (SLRM) Centers, along with 02 electric compost plants, 01 No., 3-R Centre are operational.	N/A
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities	Identified. The Common regional sanitary landfill is situated at Brookshabad, Port Blair. However, the A&N Administration in order to achieve zero landfill by 2020-21 has successfully closed the landfill and solid waste of 24 municipal wards is being transported to 9 SLRM Centers for processing.	N/A
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Identified & allocated. 24 lands Identified out of which 9 Solid Liquid Resource Management (SLRM) Centers are constructed & made operational.	N/A
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	100% of households practicing source segregation of waste. Fines are being imposed to violators regularly under the PBMC Solid Waste Handling & Management Bye-Laws, 2017. A total of 13,899 violators have been fined and an amount of Rs. 54,87,629 was collected.	N/A
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	PBMC has achieved 100% door to door segregated waste collection and transportation in all 24 municipal wards. The PBMC have procured & operationalized 08 Nos. compartmentalized segregated waste collection autos and 27 Nos. trucks dedicated for segregated waste (wet and dry) collection & transportation. PBMC is in the process of procuring segregated waste transportation vehicles under the Smart City Project.	N/A
6.	Ensure separate storage, collection and transportation of construction and demolition wastes.	PBMC have 03 C&D Waste collection centers within city. C&D waste are collected on call basis through designated PBMC call center/ Control Room. Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.	N/A
7.	Setting up solid waste processing facilities by all local bodies having 100000	The Port Blair Municipal Council (PBMC) is the only urban local body and is complying with the norms	N/A



 JEG

7/29/21
 JEG

6249
 29/01/21

**PORT MANAGEMENT BOARD
ANDAMAN AND NICOBAR ISLANDS**

Port Blair, dated the 08th January 2021

NOTE

Sub: Physically random checking of single use plastic and polythene bags being imported from Chennai/Kolkata/ Vishakhapatnam

- Ref No.: 1. PMB's Circular No. 151/CRS/PMB/2018/PF/3591 dt 28.11.2019,
 2. PMB's office order no. 1683 dt 06.11.19
 3. Gazette Notification No. 186 dt. 05.09.2019 issued by Pollution Control Committee, Department of Science & Technology.

Sir

Please refer to letter under reference, on the above cited subject and to inform that enforcement team had conducted physically random checking of containers at Haddo Wharf on 05.12.2020, 10.12.2020, 29.12.2020 & 08.01.2021 and the details are as under: -

S. No.	Container No.	Name of the Consignee	No. of packages	Description of cargoes	Remarks
MV TCI Prabhu , V NO. 039 arrived from Chennai on 04.12.2020					
1	TRHU 187699-6	M/s P Arumugam & Sons	696 pkgs	G/Cargo	No ban plastic found
MV ITT Jaguar, V No. 118 arrived from Kolkata on 05.12.2020					
2	ITTU 202411-9	M/s M A Mohammed & Sons	919 pkgs	G/Cargo	No ban plastic found
MV ITT Lion, V NO. 245(IN) arrived from Kolkata on 07.12.2020					
1	ITTU 202437-7	M/s Target Shipping & Logistics	105 pkgs	G/Cargo	No ban plastic found
2	ITTU 202499-4	M/s Target Shipping & Logistics	102 pkgs	G/Cargo	No ban plastic found
MV TCI Arjun, Voy No. 026 arrived from Chennai on 27.12.2020					
1	TSLU 302484-9	M/s Kumar Brother C/o Target shipping	79 pkgs	G/Cargo	No ban plastic found
2	TSLU 30166-74	M/s MRS Cargo Agencies	330 pkgs	G/Cargo	No ban plastic found
3	TSLU 302183-4	M/s Sevugaperumal & Sons	301 pkgs	G/Cargo	No ban plastic found
MV ITT Lion, Voy No. 247 arrived from Kolkata on 04.01.2021					
1	ITTU 202307-2	M/s ITTPL	239 pkgs	G/Cargo	Found 08 pkgs ban plastic carry bags wt. 270 kgs
2	ITTU 202313-3	M/S ITTPL	165 pkgs	G/Cargo	No ban plastic found

MV TCI Prabhu, Voy No. 045 arrived from Chennai on 03.01.2021					
3	TSLU 304578-0	GM ANIIDCO C/O TCI Seaways	5841	Liquor	No ban plastic found
MV ITT Leopard, Voy No. 91 arrived from Kolkata on 04.01.2021					
4	ITTU 202495-2	M/S ITTPL	227 pkgs	G/Cargo	No ban plastic found
MV TCI Arjun, Voy No. 028 arrived from Chennai on 06.01.2021					
5	TLSU 306157-0	M/S Sona Shipment	293 pkgs	Tiles & Granite & G/Cargo	No ban plastic found
6	TSLU 304090-0	M/s MRS Cargo Agencies	433 pkgs	G/Cargo & provision	No ban plastic found
7	TSAU 260520-3	M/s MRS Cargo Agencies	531 pkgs	G/Cargo & provisions	No ban plastic found
8	TRHU 188292-0	M/s TCI Express Ltd	552 pkgs	G/Cargo	No ban plastic found
9	TSLU 301126-6	M/s Labyrinth Logistics Pvt Ltd	518 pkgs	G/Cargo	No ban plastic found
10	TSLU 303488-9	M/s TSG Automobiles	739 pkgs	G/Cargo	No ban plastic found
11	TSLU 400116-0	Plant Manager, IOCL	1000 pkgs	LPG Cylinders	No ban plastic found

13090

During course of random checking, 08 pkgs ban plastic carry bags wt. 270 kgs under mark KAS detained by enforcement team was kept at Haddo office till further orders received from PMB office.


 Superintendent Wharf
 Haddo

TRUE COPY

SR.N O	BO/Importer	NAME	YEAR-2019		YEAR-2020						TOTAL INCOMI NG	TOTAL OUTGOING	DIFFER ENCE	Percentage of outgoing	Status	Remarks		
			OCT-DEC		JAN-MAR		APR-JUNE		JULY-SEPT								OCT-DEC	
			IN (Kg)	OUT (Kg)	IN (Kg)	OUT (Kg)	IN (Kg)	OUT (Kg)	IN (Kg)	OUT (Kg)							OUT	
1	BO	M/s Johnson & Johnson Pvt. Ltd.	1403.6		998	6260	646		1308			4355.6	6260	-1904.4	143.7230232	Complying	Information received on 03.11.2020	
2	BO	M/s Parle Agro Pvt. Ltd	6250		5570	7830	1800	0	2460	5730		16080	13560	2520	84.32835821	Complying	Information received on 03.12.2020	
3	BO	M/s Pidlite	2069.24		2350.63	3077	544.44		946.48		210	5910.79	3287	2623.79	55.61016379	Complying	Information received on 24.12.2020	
4	BO	M/s HCCB	13600		6100	7400	5900		3900	7600	8850	29500	23850	5650	80.84745763	Complying	Information received on 24.11.2020, 21.12.20	
5	BO	M/s ITC Limited	18000		18000		18000		20000		9490	74000	9490	64510	12.82432432	Complying	Information received on 01.12.2020	
6	BO	M/s Hindustan Unilever Limited			16140		17070		17430	9070	8180	50640	17250	33390	34.06398104	Complying	Information received on 06.11.2020	
7	BO	M/s P&G	4384	5008				10166									Complying	Notice sent on 06.11.2020
8	BO	M/s Marico Limited	2664		1875	950			20880	2000		25419	2950	22469	11.60549195	Complying	Notice to be sent to obtain information in prescribed format	
9	BO	M/s Gujarat Co-operative Milk Marketing Federation Limited	5850.8		5756		25877		25030			62513.8	0	62513.8	0	Complying	Information received on 23.11.2020, No outgoing	
10	BO	M/s Tata Consumer Products Limited	576									576	0	576	0	Non-Complying	Notice sent on 06.11.2020	
11	BO	M/s Nestle India Limited	5994		4300		1121		6038			17453	0	17453	0	Complying	Information received on 03.12.2020, no outgoing	
12	BO	M/s Britannia Industries Ltd	3400									3400	0	3400	0	-	Notice sent on 18.11.2020	
13	BO	M/s Pepsico India Holdings Pvt. Ltd	1165.3		1909		1006		2236.42			6316.72	0	6316.72	0	Complying	Non MLP received from varun beverage on 23.12.20	
14	BO	M/s Dabur India Ltd	13000		2593.42		2440.81		2976.41		9980	21010.64	9980	11030.64	47.49974299	Complying	Information received on 10.12.2020, incomplete	
15	BO	M/s Aryan Aqua (India Pvt. Ltd)	8316		3500		3930		3960			19706	0	19706	0	Complying	Information received on 4.1.21	
16	BO	M/s Adhithi Milk and Agri Producer Co. Ltd	771.5		0		0		120			891.5	0	891.5	0	Complying	Information received on 22.12.2020	
17	BO	M/s Cavinkare Private Limited			6800		5100		3429			15329	0	15329	0	Complying	Information received on 24.11.2020, no outgoing	
18	BO	M/s Andaman Botling Company	5937.66		2583.28		200		700			9420.94	0	9420.94	0	Complying	Information received on 29.1.21	
19	BO	M/s Mondelez India Foods Private Limited	2376		2376.9		1481.6		1697.6			7932.1	0	7932.1	0	Complying	Information of product received on 8.1.21	
20	BO	M/s Perfetti Van Melle India Pvt. Ltd	418									418	0	418	0	Non-Complying	Notice sent on 06.11.2020	

21	BO	M/s Varun Beverages Limited	1414		1167		605		958		4144	0	4144	0	Complying	Information received on 24.12.20(Qty & product list)
22	Shop	M/s Ashok Cloth House	9		13			22	0		22	22	0	100	Complying	Obtained information of brand list on 16.11.2020
23	Traders/Wholesalers/Retailers	M/s Fairmacs Trading Company Pvt. Ltd	12554.1		12153		8630	19410	11488	7370	44825.1	26780	18045.1	59.74331346	Complying	Information received on 05.11.2020
24	Traders/Wholesalers/Retailers	M/s SSM Trading Co.														
25	Traders/Wholesalers/Retailers	M/s Renu Aqua Products (N)	4500		0		867		1317	5367	6684	5367	1317	80.2962298	Complying	Obtained information of brand list on 16.11.2020
26	Traders/Wholesalers/Retailers	M/s Sanbay Waterbase														
27	Traders/Wholesalers/Retailers	M/s Andaman Nicobar Mineral Water Pvt Ltd	18736	9200	1100		0		0		19836	9200	10636	46.38031861	Complying	Information received on 8.1.21
28	Traders/Wholesalers/Retailers	M/s Techno Compete Water	80		89		0		740		909	0	909	0	Complying	Information received on 02.12.2020, shipment bill pending with PBMC
29	Traders/Wholesalers/Retailers	M/s Intertouch Metal Buildings (P) Ltd			17.9						17.9	0	17.9	0	-	Due date 24.12.2020
30	Traders/Wholesalers/Retailers	M/s JAS Traders	10.8								10.8	0	10.8	0	-	Due date 24.12.2020
31	Traders/Wholesalers/Retailers	M/s Karan Vanijya Pvt. Ltd	4872		6062		1817		2545		15296	0	15296	0	Complying	Information received on 25.11.2020
32	Cargo/Courier/Shipping	M/s KBM Shipping	0		0.18		0.02		0.015		0.215	0	0.215	0	Complying	Information received on 7.1.21 with list of consignee
33	Traders/Wholesalers/Retailers	M/s DK Enterprises	131		90						221	0	221	0	Non-Complying	Notice sent on 06.11.2020
34	Traders/Wholesalers/Retailers	M/s Pandiyan Enterprises	5								5	0	5	0	-	Due date 24.12.2020
35	Traders/Wholesalers/Retailers	M/s Karan Trading (India) Pvt. Ltd	1783								1783	0	1783	0	Non-Complying	Notice sent on 06.11.2020
36	Traders/Wholesalers/Retailers	M/s Mohan Mutha Exports Pvt. Ltd	1400		0		0		0		1400	0	1400	0	Complying	Information received via mail on 29.12.20
37	Traders/Wholesalers/Retailers	M/s RDS Project Ltd	3787								3787	0	3787	0	Non-Complying	Notice sent on 06.11.2020

38	Traders/ Wholesalers/ Retailers	M/s Reap Agro Products	27.79	0	0	0	27.79	0	27.79	0	Complying	No plastic imported this year
39	Traders/ Wholesalers/ Retailers	M/s Rexdweep LLP	1300bag					0	0	0	Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020
40	Shop	M/s R.Sadha & Sons		48.24	0	51	99.24	0	99.24	0	Complying	Information obtained on 15.12.2020
41	Traders/ Wholesalers/ Retailers	M/s R.Swaminathan & Co.	720				720	0	720	0	Complying	Information received on 23.12.2020
42	Traders/ Wholesalers/ Retailers	M/s Fireex System	64 bag					0	0			Due date 24.12.2020
43	Traders/ Wholesalers/ Retailers	M/s Saptagiri Hatcheries	168.87	106.6	132.6	193.7	601.77	0	601.77	0	Complying	Notice sent on 09.12.2020, due date 16.12.2020
44	Traders/ Wholesalers/ Retailers	M/s Global Corporation		0	0	200	200	0	200	0	Complying	Information received on 22.12.2020
45	Traders/ Wholesalers/ Retailers	M/s Sima Trading Enterprises	2502	2685	931	1941	8059	0	8059	0	Complying	Information received on 18.1.21
46	Traders/ Wholesalers/ Retailers	M/s Shapoorji Pallonji and Company Pvt. Ltd	53320 bags					0	0	0		Information received on 8.1.21. No brand information received.
47	Traders/ Wholesalers/ Retailers	M/s Shree Om Traders	428	640			1068	0	1068	0	Non- Complying	Notice sent on 18.11.2020
48	Traders/ Wholesalers/ Retailers	M/s Tirumala Rice Traders		35			35	0	35	0		Due date 24.12.2020
49	Traders/ Wholesalers/ Retailers	M/s Vincent Jesu Rajan Pvt. Ltd	2283.9				2283.9	0	2283.9	0	Non- Complying	Notice sent on 24.11.2020
50	Traders/ Wholesalers/ Retailers	M/s Yash Energy Pvt. Ltd		15			15	0	15	0	Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020
51	Traders/ Wholesalers/ Retailers	M/s 100 Keys Tradecom Pvt. Ltd	0.46	0.25	0.3	0.4	1.41	0	1.41	0	Complying	Information received on 01.12.2020, without brand names
52	Traders/ Wholesalers/ Retailers	M/s Andaman Business Corporation	12	0	0	0	12	0	12	0	Complying	Information received on 19.01.2021
53	Shop	M/s Andaman Book Centre	0	30	0	0	30	0	30	0	Complying	Information received on 29.01.2022

54	Traders/ Wholesalers/ Retailers	M/s Adhi Enterprises	4							4	0	4	0	Non- Complying	Notice sent on 18.11.2020
55	Traders/ Wholesalers/ Retailers	M/s AKR Fresh Veg & Frozen Foods (P) Ltd	35.4	8.82	0	0			44.22	0	44.22	0	Complying	Information received on 4.01.21	
56	Traders/ Wholesalers/ Retailers	M/s Grain Dealers & Grocers Association	13465						13465	0	13465	0	Non- Complying	Information received without brand information on 24.11.2020	
57	Cargo/ Courier/ Shipping	M/s V.M.R Shipping Agency	1850 bags							0	0	0	Non- Complying	Notice sent on 06.11.2020	
58	BO	M/s Abbott Healthcare Pvt. Ltd	4700	942.24	1122.54	1102.57			7867.35	0	7867.35	0	Complying	Information obtained on 16.12.2020	
59	Traders/ Wholesalers/ Retailers	M/s Sakthi Hardwares Private Limited	9616.75						9616.75	0	9616.75	0	Non- Complying	Notice sent on 18.11.2020	
60	Construction agency	M/s V.M.K Construction	0	10800	0	0			10800	0	10800	0	Complying	Information received on 18.1.21	
61	Traders/ Wholesalers/ Retailers	M/s Mangal Murry Manufacture	240.3						240.3	0	240.3	0	Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020	
62	Traders/ Wholesalers/ Retailers	M/s Vasishtha Mantena NH4 JV	2917.6						2917.6	0	2917.6	0	Non- Complying	Notice sent on 18.11.2020	
63	Traders/ Wholesalers/ Retailers	M/s Samudrika Plywood	106.7	17.15	8.6	21.4			153.85	0	153.85	0	Complying	Information received on 23.12.2020	
64	Traders/ Wholesalers/ Retailers	M/s Pandyan Traders	87						87	0	87	0	Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020	
65	Hotel	M/s Jadwet Hotels Pvt. Ltd	60						60	0	60	0	Complying	To be exempted as it is a hotel, letter sent on 09.12.2020 for brand information	
66	Traders/ Wholesalers/ Retailers	M/s Labyrinth Logistics Pvt. Ltd	71						71	0	71	0	Non- Complying	Notice sent on 18.11.2020	
67	Construction agency	M/s M.K.S Construction	0	40	0	0			40	0	40	0	Complying	Information received on 24.12.20	
68	Traders/ Wholesalers/ Retailers	M/s Sivagami Enterprise		22					22	0	22	0	-	Due date 24.12.2020	
69	Traders/ Wholesalers/ Retailers	M/s Aravind Marketing	1290	1479.4	0	1666.6			4436	0	4436	0	Complying	Information received on 25.11.2020. No outgoing	

70	Shop	M/s Subhashini Products	3							3	0	3	0	-	Due date 24.12.2020		
71	Shop	M/s Amman Traders	4							4	0	4	0	Non-Complying	Notice sent on 09.12.2020, due date 16.12.2020		
72	Construction agency	M/s L&T Construction	2772							2772	0	2772	0	Non-Complying	Notice sent on 06.11.2020		
73	Traders/Wholesalers/Retailers	M/s H.S Enterprise			60					60	0	60	0	-	Due date 24.12.2020		
74	Traders/Wholesalers/Retailers	M/s Basudev Malo			20.16					20.16	0	20.16	0	-	Due date 24.12.2020		
75	Shop	M/s Neeraj Textile	36		21.2		6.5		11.1			74.8	0	74.8	0	Complying	Information received on 2.12.2020
76	Shop	M/s Textile Laxmi	42.5		40.9		2.6		25.3			111.3	0	111.3	0	Complying	Information received on 2.12.2020
77	Shop	M/s SS Sweets and Snacks	29		27		27		27			110	0	110	0	Complying	Information received on 2.12.2020 with brand names
78	Shop	M/s Blue Ink	30									30	0	30	0	Non-Complying	Notice sent on 09.12.2020, due date 16.12.2020
79	Shop	M/s Sreesuriya Mahal	21									21	0	21	0	Non-Complying	Notice sent on 09.12.2020, due date 16.12.2020
80	Shop	M/s Stepz shoes and bags	9.45		4.132		3.97		4.39			21.942	0	21.942	0	Complying	Information received on 2.12.2020
81	Traders/Wholesalers/Retailers	M/s SRG Traders	100		198.66		0		204.9			503.56	0	503.56	0	Complying	Information received on 15.12.2020
82	Wholesalers/Retailers	M/s Annapurna Rice Traders	46		102		93		60			301	0	301	0	Complying	Information received via mail on 29.12.20
83	Traders/Wholesalers/Retailers	M/s Annamalaiyar Agency	318.9		187.12							506.02	0	506.02	0	Non-Complying	Notice sent on 24.11.2020
84	Traders/Wholesalers/Retailers	M/s ARK Engineers and Builders	650		0.42		0.38		1.28			652.08	0	652.08	0	Complying	Information received on 14.12.2020
85	Wholesalers/Retailers	M/s Vinoth Feeds & Poultry Pvt. Ltd	80									0	0	0	0	Non-Complying	Notice sent on 09.12.2020, due date 16.12.2020
86	Traders/Wholesalers/Retailers	M/s Venkateshwara Hardware (P) Ltd	13350		12841.4		4152.2		5692.7			36036.3	0	36036.3	0	Complying	Information received on 25.11.2020
87	Traders/Wholesalers/Retailers	M/s Pankaj Enterprises	22		25.6		68.5		108.8			224.9	0	224.9	0	Complying	Information received on 18.1.21

88	Traders/ Wholesalers/ Retailers	M/s Group Engineers Corporation	1250						5000	1250	5000	-3750	400	Non- Complying	Notice sent on 18.11.2020
89	Traders/ Wholesalers/ Retailers	M/s JMD Traders & Builders	5870	38000	19100	39820				102790	0	102790	0	Complying	Notice to be sent to obtain information
90	Traders/ Wholesalers/ Retailers	M/s Andabar Cold Stores (P) Ltd	10	10	10	10			100	40	100	-60	250	Complying	Information received on 24.11.2020, 22.12.2020
91	Traders/ Wholesalers/ Retailers	M/s Yaduka Agrotech Pvt. Ltd	1283							1283	0	1283	0	Non- Complying	Notice sent on 24.11.2020
92	Traders/ Wholesalers/ Retailers	M/s Idaya feeds Kodiyaghat		50	50	50					0	0		Complying	Notice sent on 09.12.2020, due date 16.12.2020
93	Traders/ Wholesalers/ Retailers	M/s Port Industries	3	1	0	0				4	0	4	0	Complying	information received from 31.12.20
94	Traders/ Wholesalers/ Retailers	M/s Vaideshwaran Traders	0	2	0	0				2	0	2	0	Complying	Information received on 18.1.21
95	Shop	M/s Goenka's, Aberdeen bazar	45	50	13	15				123	0	123	0	Complying	Information obtained on 15.12.2020 and 7.1.21
96	Shop	M/s Jhansi Auto Cylinder Reboring Works	5							5	0	5	0	Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020
97	Cargo/ Courier/ Shipping	M/s Andaman Super Express	1330							1330	0	1330	0	-	Due date 24.12.2020
98	Traders/ Wholesalers/ Retailers	M/s Durga Trading Company	78	156.7	124	122				480.7	0	480.7	0	Complying	Information received on 7.1.21 but brand list not provided
99	Shop	M/s Suriya Silk	21	8.05	2.51	8.58				40.14	0	40.14	0	Complying	No outgoing
100	Cargo/ Courier/ Shipping	M/s MRS Cargo Agencies	15	15	15	15				60	0	60	0	Complying	No outgoing
101	Govt Dept	Indian Coast Guard		12.91						12.91	0	12.91	0	Non- Complying	Notice sent on 24.11.2020
102	Shop	M/s All India Branded Family Shop	21							21	0	21	0	-	Due date 24.12.2020
103	Traders/ Wholesalers/ Retailers	M/s Asar Hardware Solutions	4.5	4.7						9.2	0	9.2	0	-	Due date 24.12.2020
104	Traders/ Wholesalers/ Retailers	M/s Srinathji Industries	75	0	0	0				75	0	75	0	Complying	Information received on 14.12.2020
105	Traders/ Wholesalers/ Retailers	M/s Teja Offset Printers	20	0	0	0				20	0	20	0	Complying	Information received on 4.1.21

106	Traders/ Wholesalers/ Retailers	M/s S.Ramesh	880 bag								0	0		Non- Complying	Notice sent on 09.12.2020, due date 16.12.2020
107	Traders/ Wholesalers/ Retailers	M/s ITD Cementation India Limited	2994.19	3931.5	1123.7	2462.7			10512.09	0	10512.09	0	Complying	Notice to be sent to obtain information	
108	Shop	M/s Harun Auto Seat Cover Works	6	0					6	0	6	0	Non- Complying	Notice sent on 06.12.2020	
109	Traders/ Wholesalers/ Retailers	M/s Food Corporation of India	5009	5060	13200	0			23269	0	23269	0	Complying	Information received on 4.1.21	
110	Shop	M/s Rupashree		1.2					1.2	0	1.2	0	Non- Complying	Notice sent on 06.11.2020	
111	Traders/ Wholesalers/ Retailers	M/s Shriya Textile	70	0	0	0			70	0	70	0	Complying	Information received on 14.12.2020	
112	Cargo/ Courier/ Shipping	M/s Andaman Packers & Movers Pvt. Ltd	24	3.5	12				39.5	0	39.5	0	Packers	Exempted,as plastic is reused for packing	
113	Cargo/ Courier/ Shipping	M/s Biz Packers & Movers (P) Ltd.	19.0	11	2				32	0	32	0	Packers	Exempted,as plastic is reused for packing	
114	Export	M/s Kuk Industries							0	0	0	0	Export	Exempted,as plastic imported is for export	
115	Export	M/s Voonic Industry	446.5							0	0	0	Export	Exempted,as plastic imported is for export	
116	Export	M/s Chettor Oil Mills	80						0	0	0	0	Export	to be exempted, as plastic for is taken from poultry farms and exported	
117	Export	M/s Integrated Desiccated Coconut Industries (Export)	5.445							0	0	0	Export	Exempted,as plastic imported is for export	
	Total								730270.1	145504	584766.1	19.92468302			

**PLASTIC WASTE TRANSPORTED TO MAINLAN FROM OCT'19 TO DEC'20
BY PIBOs UNDER EPR**

Sno	Recycler	Quantity	Date	Supporting Documents
1	Paperman	20000	19.03.2020	TCI bill
2	Fairmacs	6160	21.05.2020	ITT bill
3	Fairmacs	12800	01.06.2020	ITT bill
4	Paperman	20000	04.08.2020	TCI bill
5	Paperman	5700	19.09.2020	TCI bill
6	Jadwets	8180	08.10.20	TCI bill
7	Shakti Plastic	7400	19.12.2020	TCI bill
8	Recykle	9490	25.11.2020	TCI bill
9	Recykle	9490	26.11.2020	TCI bill
10	Ayappa	5367	26.11.2021	DSS bill
11	Sun Shipping Agency	100	10.12.2020	TCI bill
12	paperman	8850	10.11.2020	TCI bill
13	Sakti shipping p.l.	5000	25.12.2020	TCI bill
14	PAPERMAN	7420	1.11.20	TCI bill
15	PAPERMAN	7940	21.11.20	TCI bill
16	PAPERMAN	9980	28.11.20	TCI bill
TOTAL		143877		

Minutes of the meeting held on 16.02.2021 at 11 am, under the Chairmanship of the Secretary, (S&T), A&N Administration in his Chamber at Secretariat to review Extended Producers Responsibility (EPR) mechanism being implemented in A&N Islands.

The following officers attended the meeting:

1. Mr. Joju P. Alappatt, Director (S&T)
2. Mr. James, OSD (IT)
3. Mr. Priyadarshan, Programmer (Sovtech)
4. Ms. Aparna Das, Jr. Env. Engineer
5. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was convened under the Chairmanship of Secretary (S&T), A&N Administration to discuss development of software for capturing EPR data for effective implementation of Extended Producers Responsibility in these Islands. After detailed discussion the following decisions were taken:

1. Weekly review meetings to be conducted for speedy implementation of EPR software.
(Action by: Member Secretary, ANPCC)
2. Necessary formats required to be included to be a part of software may be given to Sovtech for incorporating the same in Software.
(Action by: Jr. Env. Engineer)
3. The timeline for issuing notice in software may be decided and the same may be given for programming in Software.
(Action by: Jr. Env. Engineer, CSR-SWM Consultant)
4. Directions were given to include the following features in the software being developed for capturing data of incoming and outgoing plastic etc for effective implementation of EPR mechanism:
 - a) Country of origin for Importer must be in dropdown format
 - b) Importer code format must be specified
 - c) Links to EPR modalities, relevant notices and orders must be incorporated in the undertaking and the software for information of PIBOs
 - d) For non-complying PIBOs, three notices should be sent as per pre-stipulated timeline and then they should be flagged for strict action.
 - e) The details of authorized persons of the PIBO may be incorporated in the software.
 - f) The address must have a specific format.
 - g) Supporting documents for PIBOs such as CPCB registration, address proof, agreement with PRO etc must be uploaded on the software under relevant PIBO's folder
 - h) Notices sent via email to be considered as legal notices
(Action by: OSD(IT))

5. The law/rules and regulation followed by other states for implementing EPR may be studied.

(Action by: Jr. Env. Engineer, CSR-SWM Consultant)

6. Discussion may be held with PROs operating in ANI and other states to take feedback for EPR policy and implementation.

(Action by: CSR-SWM Consultant)

7. A draft policy note for EPR to be put up which contains details of timelines of information submission, timeline for notices, liabilities, violations, penalties etc. The same to be discussed with Secretary S&T. Legal opinion should also be taken from Law Department for the policy before it is sent to be notified.

(Action by: CSR-SWM Consultant)

8. Feedback may be taken on EPR policy from other relevant departments as well.

(Action by: CSR-SWM Consultant)

9. A database should be created for PIBOs that will be targeted for EPR. The database should be updated frequently.

(Action by: CSR-SWM Consultant)

10. Expert opinion/suggestion from law dept. may be obtained on the matter of sending legal notice to PIBOs.

(Action by: CSR-SWM Consultant)

11. A separate format may be created for consignees who are getting material from mainland via ships and flight. The format should take their name, contact details including address and email in proper format, name of brand and GST information if applicable.

(Action by: CSR-SWM Consultant)

12. The format for taking information of brand by PMB may also include supporting document of brand in their declaration. It should have provision for GST detail.

(Action by: CSR-SWM Consultant)

Meeting ended with vote of thanks to the Members.



Member Secretary, ANPCC

अण्डमानतथानिकां वारप शासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषणनियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
e-mail: dstandamans@gmail.com

F. No. 2-13/PCC/PWM(2016)EPR/2020/1496

Dated: 22-02-2021

Copy to:

1. The Secretary (S&T), A&N Administration
2. The OSD (IT), A&N Administration
3. The Programmer (Sovtech)
4. CSR-SWM Consultant


Member Secretary, ANPCC

Minutes of the meeting held on 17.02.2021 at 4:30pm, under the Chairmanship of the Secretary, (S&T), A&N Administration in his Chamber at Secretariat to review Extended Producers Responsibility (EPR) mechanism being implemented in A&N Islands.

The following officers attended the meeting:

1. Mr. Joju P. Alappatt, Director (S&T)
2. Ms. Pavitra Chandran, Law Officer
3. Ms. Aparna Das, Jr. Env. Engineer
4. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was convened under the Chairmanship of Secretary (S&T), A&N Administration for effective implementation of Extended Producers Responsibility in these Islands. After detailed discussion on the subject the following decisions were taken:

1. The PIBOs which are not complying with the direction regarding submission of quarterly report and who have not sent back any plastic to mainland despite of issuing notices may be given fresh notice. The notices may be get vetted by the Law Dept. In case, the PIBOs fail to furnish the required information even after issuing fresh notices, their shipment of products to the Islands may be stopped.
(Action by: Law Officer, Jr. Env. Engineer, CSR-SWM Consultant)
2. Suggestions and legal opinion on stopping of shipment by non-complying PIBOs based on the undertaking given by them may be obtained from Law dept.
(Action by: Law Officer)
3. A meeting with the concerned officials of PBMC may be convened to obtain pending information from PBMC with respect to plastic waste availability, segregation, transportation, etc.
(Action by: Jr. Env. Engineer)
4. A meeting may be conducted with concerned officials of RD&P and PBMC to discuss issues regarding reported non-utilization of plastic waste in roads. A detailed report in this regard with updated information on all roads constructed since Oct 2019 by PBMC/RD&P/APWD may be obtained with information on quantity of plastic waste used in road construction.
(Action by: Jr. Env. Engineer)
5. The proposal for additional manpower required by the dept. for works connected with the implementation of EPR mechanism may be forwarded to the administration for approval :
 - a) Office Superintend - 01 no.
 - b) Lower Grade Clerk - 02 nos.
 - c) Data Entry Operator - 02 nos.

(Action by: Jr. Env. Engineer)

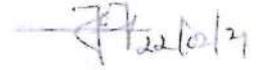
6. A Committee may be constituted with concerned members from RD, PBMC, Police, SDM, and Revenue Dept for surprise inspection on matters related with EPR and plastic waste management in the Islands. This Committee may work under the direct supervision of Secretary(S&T).

(Action by: Law Officer)

7. Wide publicity on implementation of EPR mechanism in the Islands may be given in Press and Media again as done before.

(Action by: Jr. Env. Engineer)

Meeting ended with vote of thanks to the Members.



Member Secretary, ANPCC

अण्डमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
 POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 e-mail:dstandamans@gmail.com

F. No. 2-13/PCC/PWM(2016)EPR/2020/1495

Dated:2-02-2021

Copy to:

1. The Secretary (S&T), A&N Administration
2. Law Officer, ANPCC
3. CSR-SWM Consultant
4. Jr. Env. Engineer, ANPCC



Member Secretary, ANPCC

Minutes of the Meeting held under the Chairmanship of Member Secretary, ANPCC on 18.12.2020 at 2:30pm in Conference hall, DBRAIT to discuss up on revised format for data submission related with EPR.

The following were present:

1. Ms. Aparna Das, Jr. Environmental Engineer
2. Ms. Garima Poonia, CSR-SWM Consultant
3. Mr. Karon Das, Johnson & Johnson
4. Mr. Ankit Gupta, ITC Limited
5. Ms. Shalini, Hindustan Unilever Limited
6. Ms. Disha, Hindustan Unilever Limited
7. Mr. Tusar, Dabur India
8. Mr. Afsar, Recykal
9. Mr. Chetan, Recykal
10. Mr. Yardharan, Paperman Solutions

The meeting was convened under the Chairmanship of Member Secretary, ANPCC to discuss the revised format for submission of various data pertaining to incoming and outgoing plastic in the islands and other issues related with EPR. After detailed discussion, the following decisions were taken.

1. The new format for information on incoming plastic was discussed. As pointed out by PIBOs and PROs, presently, due to lack of availability of skilled labour for segregation of waste into different types, categorisation of waste into 7 categories as proposed in the new format will not be possible immediately. Thus, a new format with comparatively less categorisation of plastic types was also discussed.
2. With immediate effect, the new format with categorisation of 5 types of plastic waste will be given to PIBOs. The PIBOs are required to give information about plastic packaging in the following categories:
 - a) PET
 - b) MLP
 - c) Rigid Plastics
 - d) Soft/Flexible Plastics
 - e) Laminates
3. The PIBOs will work to strengthen their systems to be able to give detailed information on types of plastic as per category 1-7, at a later stage.
4. 2 PIBOs namely ITC and HUL mentioned that there may be difficulty in giving product list of all products sold in ANI as the list is dynamic and region specific. However, they also assured that if found required by ANPCC they will comply with ANPCC directions in this regard.
5. Product-wise data is not required from the brands right now. However, product list comprising of all products imported by the brand is to be submitted annually

instead of quarterly submission of product list. In case the brand introduces a new product in the market or decides to withdraw the product, that information must be given to ANPCC as soon as the decision comes into effect.

6. All recyclers and PROs mentioned that they need certain minimum quantities of plastic waste for shipment in to mainland in containers. They mentioned that at present there is lack of availability of segregated plastic waste. They also mentioned that the plastic waste coming from ANI is very dirty, and because of that large portion of plastic is going for incineration instead of recycling.
7. The PROs also mentioned lack of availability of plastic waste from rural areas, which will hinder EPR compliance.
8. The PIBOs and the PRO Recykal showed interest in assisting local administration at wards in Panchayat level to initiate sustainable Behaviour Change Campaign (BCC) activities that will help in increasing segregation and collection levels.
9. Due to the condition of waste and lack of skilled labour, categorisation of outgoing waste is an issue; however, PIBOs and PROs are ready to give processing certificates for final disposal of plastic waste as per SWM Rules 2016, as amended up to 2018. This categorisation will be required at a later stage and PIBOs and PROs are to strengthen their systems for the same as this information will be used to create/ streamline SWM systems in ANI.
10. The PROs mentioned that there is a significant amount of legacy waste for which no action is being taken at present. They also pointed out that segregation and sorting levels are low in ANI.
11. The PIBOs mentioned that a system needs to be put in place to track the outgoing plastic and that no PRO or recycler should be allowed to take more plastic than they have been asked to by the brands. They also mentioned that recycler should not be allowed to hoard plastic waste. This practise is currently leading to hoarding of plastic waste by recyclers for long periods and the sale of the same at exorbitant prices.
12. The PIBOs suggested that a digital framework be created to keep track of all incoming and outgoing data and to streamline existing systems.

The Member Secretary assured that all their suggestions will be considered and appropriate decisions will be taken in due course.

Meeting ended with thanks to the chair.

Abhishek
23/12/2020
Jr. Environmental Engineer, ANPCC

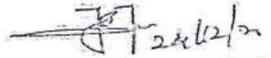
अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
 POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dated: 24/12/2020

F. No. 2-13/PCC/PWM(2016)EPR/2020/1301

To,

1. Ms. Garima Poonia, CSR-SWM Consultant
2. Mr. Kakon Das, Johnson & Johnson
3. Mr. Ankit Gupta, ITC Limited
4. Ms. Shalini, Hindustan Unilever Limited
5. Ms. Disha, Hindustan Unilever Limited
6. Mr. Tusar, Dabur India
7. Mr. Afsar, Recykal
8. Mr. Chetan, Recykal
9. Mr. Vardhaman, Paperman Solutions


 Member Secretary, ANPCC.

Copy to:

1. Secretary (S&T), A&N Administration for kind information.


 Member Secretary, ANPCC.

TRUE COPY



OFFICE OF THE NODAL OFFICER
BIO- MEDICAL WASTE MANAGEMENT (BMWM)
Andaman and Nicobar Administration
Directorate of Health Services

F.No. BMWWM/DHS/BMWM Action Plan/ 2019/Part V/2021

Date: 01/01/2021

To

The Member Secretary (ANPCC)
Pollution Control Committee
Dept. of Science and Technology
Dollygunj, Port Blair.

Sub: Action Taken report of Bio- Medical Waste Management -reg.

Madam,

With reference to the letter no. 7-43/PCC/NGT(O.A(606/2018)/2020/1404 dt. 22.01.2021 action taken report on Biomedical Waste Management are as follows:

ACTIVITIES CARRIED OUT UNDER BIOMEDICAL WASTE MANAGEMENT

- 1) The Bio-Medical Waste are treated and disposed of as per the BMWM, Rules 2016, at all Govt. as well as Private HCFs.
- 2) Incinerators installed in the following health Institutions are presently functional.

S. No.	Name and type of health institutions	Capacity of the incinerator
1.	GB Pant Hospital, Port Blair.	100 kg per hour
2.	Dr. R.P. Hospital, Mayabunder	50 kg per hour
3.	CHC, Diglipur	50 kg per hour
4.	CHC, Rangat	50 kg per hour
5.	CHC, Bambooflat	50 kg per hour
6.	CHC, Nancowry	50 kg per hour

3) All the HCF's has been communicated to maintain inventory of Bio-Medical Waste generation. All the HCFs were also communicated to submit compiled monthly report.

4) **STATUS OF PRIVATE HOSPITAL:-**

i. South Andaman:- Out of the total 57 Private Institutions in South Andaman 40 health institutions are depositing Bio medical waste to incinerator at GB Pant Hospital. All the private HCFs are asked to avail services of incinerators of the Govt. HCFs within their jurisdiction/Localities.

ii. North & Middle Andaman:-

a. R.P .Hospital having no private HCFs under its jurisdiction.

b. CHC Rangat is having two Private HCF's under its jurisdiction i.e. Chakrobarty Hospital and Pillar Health Centre, these two private HCFs has been issued notices to deposit bio medical waste at the incinerator in CHC Rangat.

These institutions have started depositing the Biomedical waste in the incinerator at CHC Rangat.

iii. Nicobar District:-

There is no Private HCF in the Nicobar group of Islands.

5) **Installation of autoclave and shredders status:-**

S.No	Name of the HCFs	Allocation/ Installation	Date of installation	Allocation	Date of installation
1.	PHC Garacharma	Autoclave	6/11/19	Shredder	22/10/2019
2.	PHC Tushnabad	Autoclave	8/11/2019	Shredder	22/10/19
3.	PHC Wimberlygunj	Autoclave	7/11/2019	Shredder	19/10/19
4.	PHC Campbellbay	Autoclave	14/11/2019	Shredder	18/10/19
5.	PHC Swaraj Dweep	Autoclave	23/11/2019	Shredder	28/10/2019
6.	PHC Billiground	Autoclave	21/11/2019	Shredder	24/10/2019
7.	GB Pant Hospital	Autoclave	06/11/2020	Shredder	17/10/19.

6) STATUS OF BAR CODE:

The process of handing over of the medical college is in progress. Hence, the installation of barcode in the GB Pant premises is entrusted with ANIIMS/ANIMERS.

7) STATUS OF PROCUREMENT OF INCINERATOR:

The process of procurement of 5 nos. Incinerators are under process, which shall be installed in the following HCFs before March 2020. The name of the Health Institutions and their present status are as follow:

i. Civil structure for installing Incinerators.

- District Hospital Garacharma - Accept roof work rest of the work is completed.
- BJR Hospital, Car Nicobar- Construction work completed.
- PHC Campbell bay- Accept rolling shutter rest of the work completed.
- PHC Hutbay- Construction work is completed.
- PHC Swaraj Dweep- Accept roof work rest of the work is completed.

ii. Purchase process

- Tender uploaded on 5/12/2019 by Chief Medical Stores.
- Tender opened on 27/12/2019
- No bidder has participated.
- Proposal resubmitted to the Secretary (Health) for retendering on 07/01/2020.
- Re-tender uploaded on 13/01/2020.
- Pre- bid meeting on 23/01/2020.
- File sent for approval of Secretary (Health) in the amendment made in pre-bid meeting on 31/01/2020.
- Re-tender was opened on 23/08/2020.
- Technical bid is completed.
- Acceptance letter was received from the selected firm on 21/10/2020.

The purchase of incinerators as mentioned above is kept in abeyance.

8) STATUS OF OCEMS:

As the procurement of new incinerator to be installed at GB Pant Hospital is under process, the procurement of OCEMS is also incorporated along with the same as a single unit.

9) The Biomedical waste being generated are as follows:-

Govt. HCFs (in the entire Islands)	44151.252 kg/ month
Private HCFs. (in the entire Islands)	604.99 kg/ month

10) SUPERVISORY VISIT:

- a) A supervisory visit was done on 04/11/2019 and 04/02/2020 by the Nodal Officer (BMWM) at GB Pant Hospital to assess the management of biomedical waste.
- b) On 04/01/2020 a supervisory visit made to assess functioning of autoclave & shredders and implementation of Biomedical waste Management Rules, 2016.
- c) A supervisory visit was done for Ayush Hospital to assess the implementation of Biomedical Waste Management Rules, 2016 at the Hospital. It was found that the color coded segregation was done properly and the sharps were disposed of in a designated bunker. The heaps of garbage were found at the premises which were not lifted by the PBMC for quite sometimes.
- d) On 08/02/2020 a supervisory visit was made to assess functioning of autoclave & shredders and implementation of Biomedical waste Management Rules, 2016.
- e) A supervisory visit was done to observe the functioning of Incinerator and installation of Autoclave at GB Pant Hospital on 06/11/2020.

11) SUPERVISORY VISIT OF COVID-19 FACILITIES:

- a) Time to time, all COVID Care Centres (CCCs) were visited and the biomedical waste pertaining to COVID-19 was assessed. The Biomedical waste was decontaminated with sodium hypochloride solution & was transported to incinerator attached to GB Pant hospital for Incineration.
- b) The functionaries were trained for proper handling and disposal of the Biomedical waste related to COVID19. Guidelines related to the same was also handed over to each center both digitally and in hardcopies.
- c) A supervisory visit was conducted on 18/01/2021 to assess the Biomedical Waste Management at COVID-19 Vaccination Centre, Nursing School and COVID-19 Vaccination Centre, AYUSH Hospital under Biomedical Waste Management Rules, 2016. On which it was found that the waste segregation and color coding was done properly as per Biomedical Waste Management Rules, 2016.

12) TRAINING AND AWARENESS PROGRAMME

To impart awareness amongst the clinical staff, the BMWM training has been clubbed with other training programs. In this effort following training programs have been already conducted.

- a) A training programme for BMWM is blended with a training programme of Tobacco Control. Where the ToTs were imparted knowledge regarding counseling and Bio-Medical Waste Management on 17/07/2019.
- b) Training of Senior Nursing Officers of GB Pant Hospital on 18/07/2019 on Bio Medical Waste management and Infection Control Measures.
- c) In addition to the above training programme the Nodal Officer (BMWM), on 17/10/2019 conducted one day training programme for ANMS and MPHWS from different health institutions of these islands on Bio-Medical Waste Management at the Conference Hall, Andaman Law College, Phoenix Bay, Port Blair. The training

programme was conducted along with training programme for NPCDCS.

- d) On 12/09/19 training programme for BMWM was conducted at CHC Rangat for Medical Officer and Staffs by TOT.
- e) Training Programme on Biomedical Waste Management for Staffs of Ayush Hospital was conducted on 07/02/2020.
- f) A training programme on BMWM for Medical Officers, nursing staff and Paramedical staff was conducted at AYUSH Hospital on 05/11/2020.

13) In pursuance of the decision taken in the meeting held under the Chairmanship of District Commissioner, South Andaman on 04/07/2019 that :-

- a) The Private clinics / Hospitals shall handover the segregated bio-medical wastes belonging to them to the Sanitary Inspector (Incinerator) at GB Pant Hospital, Port Blair on all working days from 9.00 AM to 10.00AM.
- b) As a revenue, Rs. 25/- per kg will be collected from the private Hospital / Clinic after measuring bio medical wastes in the weighing machine attached to incinerator.
- c) Revenue will be collected in the form of cheque only drawn in favour of "Rogi Kalyan Samiti, GB Pant Hospital, Port Blair".
- d) Sanitary Inspector shall maintain proper register towards quantity received from each private clinics / Hospitals and quantity disposed of in the incinerator on day to day basis.
- e) Sanitary Inspector shall raise bills towards charges of bio medical wastes of private clinics on monthly basis against the users by verifying the register being maintained by him.
- f) Same above mentioned facility has been extended to North & Middle Andaman where the private clinics will handover the segregated biomedical waste belonging to them to incinerator installed at CHC Diglipur.

- 14) All the Health Care Facilities (HCF's) has been directed to :-
- i. Apply for authorization or renewal of authorization in the prescribed format from the appropriate authority i.e. State Pollution Control Board at the earliest.
 - ii. Submit the Annual report on or before 30th June of every year.

There are 157 HCFs of different category Referral Hospital, District Hospital, Community Health Centers, Primary Health Centers, Health & Wellness Centers & Sub Centers (list attached). Out of 157 HCFs, 137 HCFs has already applied for authorization and 82 HCFs has already submitted Annual Report of 2019.

As per the information received from Andaman & Nicobar Pollution Control Committee, 19 government HCFs and 11 Private HCFs has been granted authorization. The inspections for granting of authorization to the remaining HCFs are under process.

15) **COMMITTEE:**

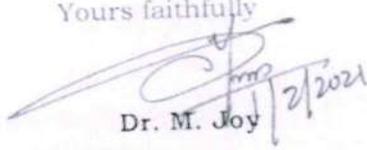
- a) The State Level Advisory Committee has been constituted under the Chairmanship of Chief Secretary, A&N Admin., and the District Level Task Force Committee has been constituted under the Chairmanship of Deputy Commissioner, A&N Administration.
- b) The District Level Task Force Committee is monitoring compliance of the provisions of BMWM Rules, 2016 in the HCFs.
- c) Every Hospital has constituted a Biomedical Waste Management Committee to supervise the activities.

16) **APPOINTMENTS:**

- a) District Nodal Officers has been appointed namely:
 - i. Dr Rahul Chander Lall for South Andaman District
 - ii. Dr Satyajit Halder for North & Middle Andaman District
 - iii. Dr Johnson Jackson for Nicobar District
 vide order no. 3021 dated 28th October, 2020 to monitor the Biomedical Waste Management activities.

b) Every hospital has designated a Nodal Person for looking after day to day Biomedical Waste Management activities.

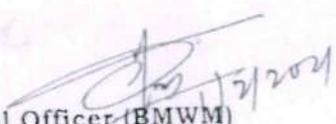
Yours faithfully


Dr. M. Joy

Nodal Officer (BMWM)

Copy to:

- 1) The PA to the Secretary (Health), A & N Admn. for kind information of the Secretary (Health).
- 2) The PA to the Director of Health Services (DHS), A & N Admn. for kind information of the DHS.


Nodal Officer (BMWM)

Enclosure:-

- > List of HCFs (both Govt. and Private).

Health Institutions in A & N Islands

Institutions	S/Andaman District	N & M Andaman District	Nicobar District	Total
Sub-Centre	18	24	22	64
Heath & Wellness centre	35	26	19	80
Primary Heath Centre	0	02	03	05
Community Health Centre	01	02	01	04
District Hospital	0	01	01	02
Referral Hospital	01	0	0	01
AYUSH Hospital	01	0	0	01
Total	56	55	46	157

HCFs FUNCTIONING IN SOUTH ANDAMAN DISTRICT

S.No.	CHC / PHC / District Hospital	S.No.	Sub-Centre
1	CHC Bambooflat (4 Sub-Centres)	1.	SC Shore Point (HWC)
		2.	SC Stewart Gunj
		3.	SC Hopetown(HWC)
		4.	SC Tsunami Shelter (CPWD)
2	PHC Wimberly Gunj (HWC) (2 Sub-Centres)	5.	SC Kanyapuram (Nayapuram)
		6.	SC Manarghat (HWC)
		7.	SC Shoal Bay - 12 (HWC)
		8.	SC Shoal Bay -19
		9.	SC Mathura
3	PHC Ferrargunj (HWC) (3 Sub-centres)	10.	SC Miletalak
		11.	SC Jirkatang - 2
4	PHC Tushnabad(HWC) (3 Sub-Centres)	12.	SC Temple Myo
		13.	SC Mithakhari
5	PHC Manglutan(HWC) (4 Sub-Centres)	14.	SC Namunaghar(HWC)
		15.	SC Wandoor(HWC)
		16.	SC Nayasehar
		17.	SC Guptapara
		18.	SC Rutland
6	PHC Chouldari(HWC) (1 Sub-Centre)	19.	SC Chouldari/Badmaspahar
7	PHC Garacharama(HWC) (6 Sub-Centres)	20.	SC Teylrabad
		21.	SC Carbyn Quarry(HWC)
		22.	SC Brichgunj
		23.	SC Calicut
		24.	SC Prothrapur (HWC)
		25.	SC Beodnabad
		26.	SC Rangachang (HWC)
		27.	SC Bimblitan
		28.	SC Krishnagar(HWC)
		29.	SC Kalapather (HWC)
8	PHC Swaraj Dweep(HWC) (2 Sub-Centres)	30.	SC Strait Island(HWC)
		31.	SC Sitapur
9	PHC Neil Island(HWC) (1 Sub-Centre)		
10	PHC Hut Bay(HWC) (4 HWC)	32.	SC Netaji Nagar (HWC)
		33.	SC Onge Tikrey (HWC)
		34.	SC Farm Tekri (HWC)
		35.	SC Harminder Bay (HWC)
11	PHC R.K.Pur (HWC) (2 Sub-Centres)	36.	SC V.K.Pur (HWC)
		37.	SC Rabinder Nagar (HWC)
		38.	SC Dugong Creek(HWC)

HCEs FUNCTIONING IN NORTH & MIDDLE ANDAMAN DISTRICT

S.No.	CHC / PHC / District Hospital	S.No.	Sub-Centre
1	CHC Diglipur (9 Sub-Centres)	1.	SC Khudirampur(HWC)
		2.	SC Ganesh Nagar
		3.	SC Gandhi Nagar
		4.	SC Smith Island (Hard area)
		5.	SC Shibpur
		6.	SC Aerial Bay
		7.	SC Deshbandugram
		8.	SC Sitanagar - I(HWC)
		9.	SC Sitanagar - II
2	PHC Radhanagar (2 Sub-Centres)	10.	SC Milangram(HWC)
3	PHC Kalighat(HWC) (1 Sub center)	11.	SC Laxmipur(HWC)
		12.	SC Ramnagar (HWC)
4	PHC Kishorinagar(HWC) (2 Sub-Centres)	13.	SC Nabagram(HWC)
		14.	SC Nischintapur (Hard area)(HWC)
		15.	SC Jagannath Dera (Hard area)(HWC)
		16.	SC Kishorinagar
		17.	SC Paschim Sagar (Hard area)
		18.	SC Rampur
		19.	SC Burma Dera(HWC)
5	District Hospital Mayabunder (Dr. R.P. Hospital, Pokhadera Mayabunder) (5 Sub-Centres)	20.	SC Webi
		21.	SC Mohanpur
		22.	SC Karmatang
6	PHC Tugapur(HWC) (3 Sub-Centres)	23.	SC Tugapur - 6 (HWC)
		24.	SC Bajota (Hard area)
		25.	SC Chainpur
		26.	SC Hanspuri (Hard area)
7	PHC Billiground(HWC) (3 Sub-Centres)	27.	SC Panchavati
		28.	SC Betapur
		29.	SC Dharmapur
8	CHC Rangat (5 Sub-Centres)	30.	SC Nimbudera (HWC)
		31.	SC Nimbutala (HWC)
		32.	SC Dashratpur(HWC)
		33.	SC Sabari
		34.	SC Bakultala(HWC)
		35.	SC Kalsi (HWC)
		36.	SC Koushalya Nagar
		37.	SC Shyamkund (2015)
9	PHC Long Island		
10	PHC Kadamtala (HWC) (2 Sub-Centres)	38.	SC Kataidera (HWC)
		39.	SC Pooltala
11	PHC Baratang(HWC) (2 Sub-Centres)	40.	SC Uttara
		41.	SC Flat Bay (Hard area) (HWC)
		42.	SC Adajjig (HWC)
		43.	SC Oral Katcha (HWC)
		44.	SC Jarawa Creek(HWC)

HCFs FUNCTIONING IN NICOBAR DISTRICT

S.No.	CHC / PHC / District Hospital	S.No.	Sub-Centre
1	CHC Nancowry (9 Sub-Centres)	1.	SC Balu Basti
		2.	SC Changua (Hard area)
		3.	SC Bada Inaka (HWC)
		4.	SC Vikas Nagar
		5.	SC Pilpillow (Hard area)
		6.	SC Daring (Hard area)
		7.	SC Munak(HWC)
		8.	SC Hitui
		9.	SC Champin
		10.	SC Tampong(Hard area)
		11.	SC Kakana (Hard area) (HWC)
2	PHC Katchal (3 Sub-Centres)	12.	SC E-Wall
		13.	SC Meenkashi Ram Nagar(HWC)
		14.	SC Upper Katchal (Hard area)
3	PHC Teresa (5 Sub-Centres)	15.	SC Chowra (Hard area)
		16.	SC Alorong
		17.	SC Enam(HWC)
		18.	SC Minyuk
		19.	SC Luxi (Hard area)
4	District Hospital Car Nicobar BJR Hospital Car Nicobar (11 Sub-Centres)	20.	SC Mus
		21.	SC Teetop
		22.	SC Sawai(HWC)
		23.	SC Arong(HWC)
		24.	SC Kimious
		25.	SC Kakana(HWC)
		26.	SC Malaca
		27.	SC Kinyuka
		28.	SC Tapoiming
		29.	SC Big Lapathy
		30.	SC Kinmai (Small Lapathy)
5	PHC Campbell Bay(HWC) (4 Sub-Centres)	31.	SC Rajiv Nagar(HWC)
		32.	SC Chingam Basti (HWC)
		33.	SC Govind Nagar (HWC)
		34.	SC Kamal Basti(HWC)
		35.	SC Joginder Nagar (HWC)
		36.	SC Afra Bay (Hard area) (HWC)
		37.	SC Makachua (Hard area) (HWC)
		38.	SC Pilolow (Hard area) (HWC)
6	PHC Gandhi Nagar	39.	SC Laxmi Nagar (Rajiv Nagar-II) (HWC)
		40.	SC Shastri Nagar (Hard area) (HWC)

List Of Private HCFs

S.No	Name of the HCFs	Name of the incharges	Area
1.	ACE Hospital	Dr.B.HYogesh	Phonex bay
2.	Astha Gyne & Fertility	Dr.Krishna Shah	Bengali Club
3.	Maricar Hospital	Dr.S.M.J Maricar	Junlighat
4.	Chirayu Child Care Centre	Dr.A.P.Bhardwaj	Goal Ghar
5.	Chakraborty Multy Speciality Hospital	Dr.Sudip Chakraborty	Dollygunj
6.	Diabetic Care Clinic	Dr.Namrata	Junglighat
7.	SRC CLINIC	Dr.Ram Charat Singh	Middle Point
8.	Arun Hospital	Dr.Arun Kumar Unnithan	Phoenix Bay
9.	Swasthya Medical Centre (Bhatubasti)	Dr.Anand Duattaraya Unde, Dr. Sunil Kisanrao Shekade	Bhatu Basti
10.	Swasthya Medical Centre (Dollygunj)	Dr.Anand Duattaraya Unde, Dr. Sunil Kisanrao	Old Dollygunj
11.	Syamala Clinic	Dr.A.Radha Syamala	Goal Ghar
12.	Pillar Health Clinic	Sisters if Charity of St.Anne	Lamba Line
13.	Family Clinic	Dr Sita S Charan	Bhatubasti
14.	The Apollo Clinic	Dr.Malarvili	VIP Road
15.	Amrita Health Centre	Dr.Beeana Devi	Shadipur
16.	Mattummal Clinic	Dr.Zubaída Bibi	Junglighat
17.	Dr.Vidayadeep Surgical	Dr.Vidyanand	Bhatu Basti
18.	Ritika Diagnostic Sollution Pvt.Ltd	Dr. Maneel Patel	Garacharma
18.	Ritika Diagnostic Sollution Pvt.Ltd	Dr.Ritika Gupta	Gurudwara Line
19.	Little Angel's Clinic	Dr. Nitish Kaura	Lamba Line
20.	Island Day Care Clinic	Dr.Brij Gopal Lal	South Point
21.	Life Plus Pharmacy	Dr.M.Palani	No.5 Gandhi Bhavan MA Road
22.	Dr.Kamakshi Memorial Hospital	Dr.Chandra Sekar	RGT Road near Radh Govind Temple
23.	Sanjeevani Hospital	Dr.Sukumar Saha	Anarkali Haddo
24.	Dr.Kamakshi Memorial Hospital	Dr.Chandra Sekar	RGT Road, Near Raddha Govind Temple
25.	New Hope Hopital Pvt.ltd	DR. A Simon Hercules	Garacharma
26.	Dr.Shanmugam Child Clinic	Dr.Shanmugam	Delanipur
27.	Al Hajee Aboobacker Health Care	Hajee Abdul Majeed	Delanipur
28.	Chennai Medical Store	Dr.b.h.Yogesh	Wimberlygunj
29.	Brinda	Dr.Chhanda Mandal	Junglighat
30.	Medical Outreach Centre	Dr.J.N. Sharma	18/1 NAG Building Gurudwaralane
31.	Dr.Agarwal Eye Health Care	Dr.Vineetha	RGT Road Near Radha Govinnd Temple

32.	Rohin Hospital	Dr.Rohin Lal	AIR Road, Delanipur
33.	Dinesh Dental Clinic	Dr.Dinesh Kumar	Goal Garh
34.	Nirmala Dental Clinic	Dr.Sheela Kumari	Marthona Church Shopping Complex
35.	Aroora Dental Clinic	Poonam Aroora	Gurudwara Lane
36.	SKM Dental Clinic	Dr.K.Vinod	Abardeen Bazaar
37.	R.K Multy speciality Cosmetic Dental Clinic	Dr.G.Selvaraj	Junglight
38.	Cinfidental Multyspeciality Centre	Dr.G.Selvaraj	Junglight
39.	Dr.Santis Dental Care Centre	Dr.Shanti Vijay Kumar	Bhatubasti
40.	Smile 'n' Shine Dental Clinic	Dr.K.Parvez Jamal	MG Road
41.	Dr.Aisha Women & Child Dental Care	Dr.K.M.Ashif	Phoenix Bay
42.	Zeeshan Dental Care Centre	Dr.Ishtiaq Ali	Near Azar Lodge, Aberdeen Bazaar
43.	Family Dental Clinic	Dr.Ravi Shanker	RCC Building Above SBI Dollygunj opp.Polytechnic College
44.	Excellence Dental Care	Dr.Ritu Motiram	Garacharma Basti
45.	The Thooth Doctor	Dr.K.Sonia	Shop.No 13 Near Ganesh Temple, Patharghata
46.	New Care Physiotherapy	P.Ganesh	Minnie Bay
47.	Amritha Health Care	Dr.K.Rajesh	Goal Ghar
48.	Sharma ayurvedic bhavan	Dr.Om. Prakash	Prothrapur
49.	Marm Ayurveda Hospital	Bazil Pattarkadvan	Wimberlygunj
50.	Kereelaya Ayurveda Hospital	Dr.Gigi Mathew	Phoenix Bay
51.	Shara Poly Clinic	Bindu C	Near Hotel ACC, Aberdeen Bazaar
52.	Holistic Homeopathic Clinic	Dr.Neena.S.Alex	Junglight
53.	Cliff Homoeo Hall	Dr.Naved Zia	Atlanta Point
54.	Chaithanya-Aury Care	Dr.Bindu Rajesh	Lamba Line
55.	Nature's Homoeo Care	Sumithra Dakkuya	
56.	S.Raman Yoga & Naturopathy Hospital	R.Thaimam	Wandoor
57.	Vasumathy Clinic	S.Vasumathy	Dairy Farm

TRUE COPY

No. 7-46/PCC/NGT(O.A(804/2017)/2019/1248

अंडमानतथानिको बारपशासन

ANDAMAN & NICOBAR ADMINISTRATION

पदूषणनियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair Tel. Fax 250370

e-mail:dstandamans@gmail.com

Dated: 18-12-2020

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

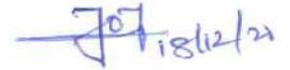
Sub: Compliance of directions issued in Hon'ble NGT O.A No. 804 of 2017 order dated 01.07.2020 and compliance of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 – reg;

Sir,

This is with reference to directions issued in Hon'ble NGT O.A No. 804 of 2017 order dated 01.07.2020 and compliance of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016

In this regard, please find the enclosed Compliance Report in the prescribed format for reference and necessary action.

Yours faithfully,



Member Secretary, ANPCC

Annexure-I

Format for providing information w.r.t. directions of the Tribunal dated 07/07/2020 in the matter of 804/2017 (April, 2020-September, 2020) by Chief Secretary

Andaman and Nicobar Islands

S. No.	Recommendations	Information required to submitted	Remarks, if any
A. Pertaining to State Government /UT Administration			
1.	Hon'ble NGT vide orders dated 07.07.2020 directed that "... <i>The Chief Secretaries of the State at State level and Ministry of Environment, Forest and Climate Change (MoEF&CC) and CPCB at National level may monitor compliance...</i> "	Whether the State/UT Govt/Admin has taken action to monitor the implementation of recommendations of the Monitoring Committee in the interim and Final report (related to State/UT and SPCBS/PCCs)? If yes, kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.) i. If no, please provide the action plan with timeline.	A State Level Advisory Committee was constituted vide Order no.414 dated 12.2.2019 under the chairmanship of the Chief Secretary and the same is monitored on regular basis, so far 11 meetings have been convened.
2.	<i>States/UTs who have not responded (w.r.t. effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of Labour) is required to provide compliance status within three months, otherwise Hon'ble NGT may consider imposing environmental compensation, appropriately, as per directions of the Orders dated 26.08.2019. (State Government /UT Administration: 03 months)</i>	i. Whether the State/UT Govt/Admn has taken action to sensitize about duties to be performed by concerned department/agency? (a) If yes, please provide details (b) If no, kindly provide action plan with timeline. ii. Which Department/agency has been authorized by State Government/UT Administration to ensure earmarking or allocation of industrial space or shed for recycling, pre-processing and other	Yes, duties to be performed by Labour Department has been sensitized in SLAC Meetings held under the chairmanship of the Chief Secretary and the same is monitored on regular basis, so far 11 meetings have been convened. Department of Industries, A&N Administration



Director

विज्ञान तथा प्रौद्योगिकी
Science & Technologyअ.अ.नि प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

3.	<p>States/UTs who have responded is required to ensure strengthening of institutional capacities for effective implementation of the Rule 5 followed by monitoring through Chief Secretaries of State Government /UT administration. (State Government /UT Administration: 05 months)</p>	<p>utilisation of hazardous or other waste in the existing and upcoming industrial park, estate and industrial clusters,</p> <p>(a) Whether the agency authorized as at (ii) above, has earmarked or allocated industrial space/shed for recycling, pre-processing and other utilisation of hazardous or other waste.</p> <p>(b) If yes, please provide no. of areas earmarked/ allocated and activities for which area has been earmarked.</p> <p>(c) If no, kindly provide action plan with timeline.</p> <p>iii. Which Department/agency has been authorized by State Government/UT Administration for recognition and registration of workers involved in recycling, pre-processing, and other utilization activities? Please also provide details of the recognition and registration of workers</p> <p>(a) Whether the agency authorized as at (iii) above, has assisted in formation of groups of such workers to facilitate setting up such facilities? If yes, please provide no. of such groups formed and no. of workers in each group. If no, please provide action plan with timeline</p>	<p>Yes, Department of Industries has earmarked suitable locations as per the availability of space in the Industrial Estates at 4 locations namely Garacharama, Dollygunj, Mithakhari and Wimberlygunj in South Andaman vide letter no.2-864/CPCB/IND/2019-20/371 dated 03-02-2020.</p> <p>Yes, Labour department A&N Administration has submitted vide letter no. D3/BM/LC&DET/2012-LC/97 dated 23-01-2020 that the workers involved in recycling, pre-processing, and other utilization activities are meagre in number in the UT of A&N Islands. However the few workers are working in the Port Blair Municipal Council under Port Blair Municipal Sanitary Employees Welfare Union and Port Blair Municipal Employees programme Union which has been duly registered under the Trade Unions Act 1926 which are functioning in the UT of A&N Islands for the welfare of workers involved in Port Blair Municipal Council in the UT of A&N Islands.</p>
----	---	--	--

JF Islah

		<p>(b) Whether the agency authorized as at (iii) above, has undertaken industrial skill development activities for the workers involved in recycling, pre-processing and other utilization. If yes, please provide details of such skill development activities undertaken. If no, please provide action plan with timeline.</p> <p>(c) Whether the agency authorized as at (iii) above, has undertaken annual monitoring for safety and health of workers involved in recycling, pre-processing and other utilization. If yes, please provide details of the annual monitoring carried. If no, please provide action plan with timeline.</p>	
		<p>iv. Whether State Government/UT Administration has prepared integrated plan for effective implementation of these provisions and submitted annual report to the MoEF&CC.</p> <p>v. Provide action taken report on steps taken to ensure strengthening of institutional capacities for effective implementation of Rule 5 of HOWM Rules, 2016.</p>	<p>Hazardous and Other waste Management Rules has been effectively implemented in these islands. Annual report for 2019-2020 was submitted to CPCB vide letter no. 10-54/PCC/HW/2019/915 dated 11-09-2020.</p> <p>The ANPCC is functioning with minimum technical staff strength However, 3 technical staffs were recruited recently on contract basis to carry out the works related to implementation of pollution related acts and Rules including HOWM Rules, 2016.</p>
B.	Pertaining to State Pollution Control Board/Pollution Control Committee		
1.	20 recommendations (i.e. 11 pertaining to interim report and 09 pertaining to final report) pertaining to SPCBs/PCCs.	i. Ensure timely submission of information as per enclosed format at Appendix-A .	Information enclosed

[Signature] 17-12

निदेशक
Director

विज्ञान तथा प्रौद्योगिकी
Science & Technology

अ. तथा नि. प्रशासन, पोर्ट ब्ले
A & N Administration, Port

[Signature]
17-12

Appendix-A

Format for providing information w.r.t. directions of the Tribunal dated 07/07/2020 in the matter of 804/2017 (April, 2020-September, 2020) by SPCBs/PCCs

Andaman and Nicobar Islands

S. No	Recommendations	Information required to submitted	
A.	Pertaining to Interim Report of Monitoring Committee		
1.	<i>SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. for non-submission/after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.</i>	<p>i. Total No. of operating hazardous and other wastes handling units:</p> <p>ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30th June of preceding year:</p> <p>iii. How many units [of (i) above] have submitted annual returns after 30th June of Preceding year: (No.s)</p> <p>iv. How many units [of (i) above] have not submitted annual return for preceding year: (No.s)</p> <p>v. In how many units [of (iii) & (iv) above] action has been taken by SPCB?</p>	<p>1(One) (M/s Penquin Marine Services, Lamba Line, Port Blair, South Andaman)</p> <p>There are no hazardous waste or other waste generating units in Andaman & Nicobar Islands. However 59.76 MT of Recyclable Hazardous waste is generated by Indian Oil Corporation Limited Port Blair Terminal Haddo , M/s Indian Oil Corporation Limited LPG Bottling Plant Hope Town, Directorate of Shipping Services and Police Motor Transport which are categorized as Cleaning, Emptying and Maintainance of Petroleum Oil Storage Tank including Ships and Used or Spent oil, Waste or residues containing oil (as per S.No. 3 and Sr. no 5 of the Schedule I of HOWM Rules 2016).</p> <p>As per the gap analysis report received from CPCB, 2 hazardous waste units have submitted the annual returns which was already submitted to CPCB in annual report vide letter/. However as suggested the remaining 2 units will also be included in the hazardous waste generating units and the annual return will be obtained and submitted subsequently.</p> <p>0</p> <p>As per the gap analysis 2 units.</p> <p>NIL</p>



Director
 विज्ञान तथा प्रौद्योगिकी
 Science & Technology
 अ.न.शा.नि.प्रशासन, पोर्ट ब्लेयर
 A & N Administration, Port Blair

2.	<i>SPCBs/PCCs shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.</i>	<p>i. Of the numbers of hazardous or other waste generating units, who have submitted annual returns, nos. of units are randomly verified, as per CPCB's guidelines, (Nos.):</p> <p>ii. Provide the list of such units.</p>	<p>2 Indian Oil Corporation Limited Port Blair Terminal Haddo M/s Indian Oil Corporation Limited LPG Bottling Plant Hope Town</p>
3.	<i>SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/generating units.</i>	<p>i. In how many units, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the said period).</p> <p>ii. Of which, how many pertains to interstate movement and within the state?</p>	<p>Not yet verified, noted for future compliance.</p> <p>One Interstate movement (from UT of ANI to Tamil Nadu) by M/s Penquin Marine Services through TCI Seaways on 8.10.2020 for 16.60MT of Waste Oil.</p>
4.	<i>SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.</i>	<p>i. Whether website of SPCB has been updated w.r.t. all enforcement actions along with (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if non-compliant then action taken including the date of notice if any sent to defaulter and action taken pertaining to HOWM Rules: (Yes/No)</p> <p>ii. Provide specific link of all enforcement action uploaded in Board's website.</p> <p>iii. Provide the copy of enforcement framework document developed by board for effective enforcement of Rules.</p> <p>iii. Provide details of defaulting units as per Table 1 given below.</p>	<p>Noted for future compliance. However Annual Report has been uploaded in ANPCC Website. (https://dstpcc.andaman.gov.in/uploads/HW-AR-2019.pdf)</p> <p>NA</p>

Handwritten signature and date: 7/10/20

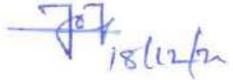
5.	Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee	i. Submit information for 2nd, 3rd and 4th quarter (i.e. July, 2019- March, 2020) as per format appended at Appendix-B by 20th August, 2020.	Submitted
6.	Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.		
7.	Development of sectoral process based reasonable HW generation range/ environmental benchmarking/guidelines for HW recycling/ utilization and approach for waste management hierarchy and submit the progress report on the same within 06 months to CPCB.	i. Provide progress made so far in this regard for each document (i.e. Sector based HW generation range/ environmental benchmarking/ guidelines for HW recycling/ utilization and approach for waste management hierarchy) If developed, please provide copy of the same.	There is no recycling unit established in ANI for recycling of Hazardous waste. However M/s Penquin Marine Services has been authorized by ANPCC for collection, storage and transportation of Hazardous waste (Used oil) to M/s Sun Reclaimery, S.F No. 25, Uchappati Village, Madurai District, Tamil Nadu which has been authorised by Tamil Nadu Pollution Control Board(TNPCCB).

18/12/20

निदेशक
Director
विज्ञान तथा प्रौद्योगिकी
Science & Technology
अ. तथा. नि. प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

B.	Pertaining to Final Report of Monitoring Committee																																																						
1.	<p>Action point 15: Clearance of Waste Oil/Sludge from Ships:</p> <p><i>Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operations/activities and all ship generated wastes (MARPOL annexes) (e.g in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016). The same be also covered in the annual report submitted as per HOWM Rules,2016</i></p> <p>(SPCBs/PCCs and Port Authorities: 05 months)</p>	<p>i. No. of Ports (Major/Minor including river ports)/ ICDs/CFCs exist in the State/UT.</p> <p>ii. Number of ports*/ICDs/CFCs authorized by the Board as per HOWM Rules, 2016 alongwith details of the categories of hazardous & other waste authorized for generation and management:</p> <p>iii. No. of ports*/ICDs/CFCs scientifically evaluated before grant of authorization:</p> <p>iv. No. of ships handled by individual ports* and Containers by individual ICDs/CFCs (per day/month):</p> <p>v. Quantity of waste generated (MARPOL annexes) from per ship:</p>	<p>24 (Minor ports) (Twenty four)</p> <p>01No.(minor Port) (Port Blair Port comprising of Haddo wharf, Chatham wharf, Hopetown Wharf, Phoenix Bay Harbour Complex and Junglighat Terminal)</p> <p>01No. (minor Port) (name of ports as mentioned at sl.No.ii)</p> <p>No. of ships handled at Port Blair Port per month:</p> <table border="1" data-bbox="1093 639 2177 810"> <thead> <tr> <th>Month</th> <th>March 2020</th> <th>April 2020</th> <th>May 2020</th> <th>June 2020</th> <th>July 2020</th> <th>Aug 2020</th> <th>Sept 2020</th> <th>Oct 2020</th> <th>Upto 18th Nov-2020</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Nos.</td> <td>515</td> <td>107</td> <td>143</td> <td>243</td> <td>288</td> <td>112</td> <td>132</td> <td>159</td> <td>107</td> <td>140</td> </tr> </tbody> </table> <p>From July 2020 – 18th Nov 2020 (Qty in cum)</p> <table border="1" data-bbox="1093 879 2177 1018"> <thead> <tr> <th>Category</th> <th>Oil wastes</th> <th>Other</th> <th>Sewage</th> <th>Plastic</th> <th>Food Waste</th> <th>Domestic Waste</th> <th>Cooking oil</th> </tr> </thead> <tbody> <tr> <td>Qty (in cum)</td> <td>18.63</td> <td>2.27</td> <td>66.94</td> <td>5.6</td> <td>13.46</td> <td>12.91</td> <td>1.28</td> </tr> </tbody> </table> <p>From July 2020 – 18th Nov 2020 (Qty in cum)</p> <table border="1" data-bbox="1093 1086 2177 1289"> <thead> <tr> <th>Category</th> <th>Incinerator Ashes</th> <th>Operational wastes</th> <th>Cargo Residues</th> <th>E-waste</th> <th>Quarantine waste</th> <th>Exhaust gas cleaning residue</th> </tr> </thead> <tbody> <tr> <td>Qty (in cum)</td> <td>2.27</td> <td>66.94</td> <td>5.6</td> <td>13.46</td> <td>12.91</td> <td>0.06</td> </tr> </tbody> </table> <p style="text-align: right;"><i>Handwritten signature and date: 18/12/20</i></p>	Month	March 2020	April 2020	May 2020	June 2020	July 2020	Aug 2020	Sept 2020	Oct 2020	Upto 18 th Nov-2020	Total	Nos.	515	107	143	243	288	112	132	159	107	140	Category	Oil wastes	Other	Sewage	Plastic	Food Waste	Domestic Waste	Cooking oil	Qty (in cum)	18.63	2.27	66.94	5.6	13.46	12.91	1.28	Category	Incinerator Ashes	Operational wastes	Cargo Residues	E-waste	Quarantine waste	Exhaust gas cleaning residue	Qty (in cum)	2.27	66.94	5.6	13.46	12.91	0.06
Month	March 2020	April 2020	May 2020	June 2020	July 2020	Aug 2020	Sept 2020	Oct 2020	Upto 18 th Nov-2020	Total																																													
Nos.	515	107	143	243	288	112	132	159	107	140																																													
Category	Oil wastes	Other	Sewage	Plastic	Food Waste	Domestic Waste	Cooking oil																																																
Qty (in cum)	18.63	2.27	66.94	5.6	13.46	12.91	1.28																																																
Category	Incinerator Ashes	Operational wastes	Cargo Residues	E-waste	Quarantine waste	Exhaust gas cleaning residue																																																	
Qty (in cum)	2.27	66.94	5.6	13.46	12.91	0.06																																																	

2.	<p>Action point 15: Clearance of Waste Oil/Sludge from Ships:</p> <p>SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSs have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs: 05 months)</p>	vi. Category -wise details on quantity of HW generated and handled** by each of the Ports*/ICDs/CFCs during 2019-20.	Quantity of HW generated and handled : From July 2020 – 18 th Nov 2020							
			Category	Oil wastes	Other	Cooking oil	Incinerator Ashes	E-waste	Quarantine waste	Exhaust gas cleaning residue
			Qty (in cum)	18.63	2.27	1.28	2.27	13.46	12.91	0.06
		vii. Whether the HW generated/handled by Ports*/ICDs/CFCs have been reported by the SPCB/PCC in the annual inventory.	Not yet							
		viii. No. of Ports*/ICDs/CFCs found violating provisions (manifest system, labelling/packaging/ records maintain, etc) of HOWM Rules, 2016.	NIL							
		ix. Action taken by SPCB/PCC against such violators.	NA							
		*Ports includes all the major/minor and river ports.								
		**Includes waste sent to recycler/utilizer/co-processor/disposal facility along with name of such facilities.								


 दिदेशक
 Director
 विज्ञान तथा पौष्टिकी
 Science & Technology
 अ.त.प्र.नि.प्रशासन, पोर्ट ब्लायर
 A & N Administration, Port Blair

3.	<p>Action point 18: Collaboration between regulating authorities: SPCBs/PCCs along with Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes. (MoEF&CC, CPCB, SPCBs /PCC, Customs and Ports Authorities: On a regular basis)</p>	<p>i. Number of interactive sessions/workshops organized by the Board in this regard: ii. Number of interactive sessions/workshops attended by Board's officials apart from above. States/UTs which also have Minor ports/River ports/ICDs/CFCs</p>	<p>NIL NIL</p>
4.	<p>Action point 19: Availability of Waste Reception Facilities at ports: SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes. (SPCBs/PCCs: 05 months)</p>	<p>i. No. of ports having Waste reception facility. ii. No. of Waste reception facilities authorized under HOWM Rules, 2016 alongwith details of the categories of hazardous & other waste authorized for generation and management:</p>	<p>01 (Port Blair Port comprising of Haddo wharf, Chatham wharf, Hopetown Wharf, Phoenix Bay Harbour Complex and Junglighat Terminal)</p> <p>03 (three), Private vendor were authorized by the Port with the consent of PCC, A&N Island and Port Blair Municipal Council</p> <ol style="list-style-type: none"> 1. <u>M/s Penguin Marine Services, MG Road, Port Blair</u> Authorized Category of wastes : a) E-waste b) Hazardous waste (as per schedule I, II & III i.e. used or waste oil or residue containing oil, waste cutting oil) 2. <u>M/s Merchant Navy officer co-operative Society Ltd</u> Authorized Category of waste : a) Expired medicine b) Segregated Garbage & sewage 3. <u>M/s Seamen Co-operative Society Ltd, Port Blair</u> Authorized Category of waste : a) Segregated Garbage <p style="text-align: right;"><i>J.P. 18/11/14</i></p>

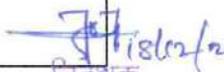
5.	<p>Action point 20: Authorization for the waste reception facilities and ports:</p> <p><i>SPCBs/PCCs shall ensure authorization is granted to Ports and Waste reception facility available at all ports and all the provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventorisation etc.) are being followed by Ports and Waste Reception Facilities. (SPCBs/PCCs: 05 months)</i></p>	<p>iii. Action taken by SPCB/PCC to ensure availability of waste reception facility as per Ministry of Shipping Notification.</p> <p>iv. Category -wise details on quantity of HW generated and handled** by each of the Waste reception facility during 2019-20.</p> <p>v. No. of Waste reception facilities found violating provisions (manifest system, labelling/packaging/ records maintain, etc) of HOWM Rules, 2016. Action taken by SPCB/PCC against such violators.</p>	<p>Yes action has been taken to ensure sufficient availability of waste reception facility. Total 3 Waste reception facilities are available in A&N Islands.</p> <p>Quantity of HW generated and handled by M/s Penquin Marine Services, MG Road, Port Blair</p> <p style="text-align: center;">From July 2020 - 18th Nov 2020 (Qty in cum)</p> <table border="1" data-bbox="1086 391 2123 571"> <thead> <tr> <th>Category</th> <th>Oil wastes</th> <th>Other</th> <th>Incinerator Ashes</th> <th>E-waste</th> <th>Quarantine waste</th> <th>Exhaust gas cleaning residue</th> </tr> </thead> <tbody> <tr> <td>Qty</td> <td>18.63</td> <td>2.27</td> <td>2.27</td> <td>13.46</td> <td>12.91</td> <td>0.06</td> </tr> </tbody> </table> <p>NIL</p>	Category	Oil wastes	Other	Incinerator Ashes	E-waste	Quarantine waste	Exhaust gas cleaning residue	Qty	18.63	2.27	2.27	13.46	12.91	0.06
Category	Oil wastes	Other	Incinerator Ashes	E-waste	Quarantine waste	Exhaust gas cleaning residue											
Qty	18.63	2.27	2.27	13.46	12.91	0.06											
6.	<p>Action point 26: Display of information outside the factory gate:</p> <p><i>SPCBs/PCCs shall ensure that verification of installation/updation of display boards at all the Hazardous waste generating units on a continuous basis. (SPCBs/PCCs : 05 months)</i></p>	<p>i. Number of hazardous waste generating units in the state:</p> <p>ii. Number of units installed display board:</p> <p>iii. Of (ii) above, how many has been verified by the Board:</p> <p>iv. Number of hazardous waste generating units not installed/updated display board: Action taken by the board, in case of non-compliances observed:</p>	<p>2</p> <p>2</p> <p>2</p> <p>NIL</p>														

7.	<p>Action point 27: Institutional Reforms: SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.</p>	<p>i. Is adequate manpower available with SPCB/PCC: ii. Steps taken to ensure adequate manpower is made available in SPCB/PCC and timeline for the same. iii. No. of training programs organized by SPCB/PCC during FY-2019-20. iv. No. of training programs attended by SPCB/PCC officials (which are organized by other agencies). *Please provide topic of the training programmes organised by Board and no. of officials attended the same.</p>	<p>No(1 Environmental Engineer, 1 Technician, 1 Lab Attendant) 3 technical staffs were recruited recently on contract basis to carry out the works related to implementation of pollution related acts and Rules including HOWM Rules, 2016. NIL NIL</p>
8.	<p>Action point 27: Institutional Reforms: SPCBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters.</p>	<p>i. No. and list of Hazardous waste parameters for which facility for analysis is available with SPCB/PCC. Provide details as per format appended at Appendix-C. ii. Steps taken to provide adequate laboratory infrastructure for the remaining parameters in the SPCB/PCC and timeline for the same. In case of non- availability of the infrastructure current practice of the SPCB/PCC for analysis of HW parameters.</p>	<p>At present no facilities available/created for analysis of HW Parameters. Yes for creation of posts proposal was submitted to MOEF & CC vide letter no. 1-25/SCTECH/Post Creation/2012/390 dated 7-8-2015 for strengthening of manpower and the same has also been uploaded in e-Samiksha Portal. Approval is still awaited. (Annexure-A) Since the hazardous waste generated in ANI is waste oil the same is being transported for further processing at mainland so no analysis of HW parameters have been carried out.</p>

<p>9. Action point 27: Institutional Reforms: <i>R&D work shall be regularly carried out by the SPCBs/PCCs either individually, in collaboration with other SPCBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs. (SPCBs/PCCs : 05 months)</i></p>	<p>i. Details on:</p> <p>(a) R&D activities conducted. Please provide details of the R&D activities carried out during FY:2019-20 along with its outcomes and impact on environment.</p> <p>(b) Advocacy programs carried out for promoting the cleaner technology. Please provide details of the topic and stakeholders included during the said programme.</p> <p>ii. If not carried (a) and (b), above, please provide the details on action plan proposed for compliance to said activities.</p>	<p>NIL</p> <p>NIL</p>
--	--	-----------------------

Table 1: Details on Defaulting Units

S.No.	No. of Defaulting units	No. of Habitual defaulters	No. of units against which action has been taken				
			Rule 23(1) Enforced	Rule 23(2) Enforced	Refusal/ Revocation	Prosecution under E(P)A, 1986	FIR lodged
1.	NA	NA	-	-	-	-	-


 निदेशक
 Director
 विज्ञान तथा प्रौद्योगिकी
 Science & Technology
 12-12

	<p>(a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No).</p> <p>(b) If yes:</p> <p>(i) What is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months): ...inspections in every month(s)</p> <p>(ii) What is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections):sampling & analysis in every inspection(s)</p> <p>(c)* If not, what is the target date by which above protocol would be developed: (Month & Year)</p>	No, Noted for future compliance
4.	Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No)	YES
B.	Hazardous and Other Wastes Generating Units and their authorization	
5.	Total No. of operating hazardous and other wastes handling units:	1
6.	Total No. of Units (having valid authorization)	1
7.	<p>(a) New Units applied for fresh authorization (during the quarter):</p> <p>(b) (i)New Units of (a) above granted authorization: (ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations:</p> <p>(c) (i)No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above: (ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization: (iii)Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations:</p> <p>(d) Of (a) above, how many units were refused authorization:</p> <p>(e) Of (a) above, how many authorizations cancelled or suspended:</p> <p>(f) Other units (other than (a) above) who applied in previous quarter and authorization was refused:</p>	<p>None</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p>

	<p>(a) Units applied for renewal of authorization (during the quarter):</p> <p>(b) (i) Of units of (a) above, how many units have been granted renewal:</p> <p>(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations:</p> <p>(c) (i) No. of authorization renewed (during the quarter) to units (who applied prior in previous quarter) and other than (b) above:</p> <p>(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before renewal of authorization:</p> <p>(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations:</p> <p>(d) Of (a) above, how many units were refused renewal of authorization:</p> <p>Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused:</p>	<p>NONE</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p>
--	---	---

<p>9.</p>	<p>(a) Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization:</p> <p>(b) Nos. of hazardous and other wastes wastes handling units (including recycling/utililizing/pre-processing/common TSDF facilities) inspected by SPCB (during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections):</p>	<p>1(Fresh)</p> <p>NIL</p>
-----------	--	----------------------------

c. Scientific identification & quantification of HW

<p>10.</p>	<p>(a) Of the fresh authorization granted [i.e.among7(b)(i) and7(c)(i)] above], in how many cases additional categories of hazardous wastes(other than that declared</p> <table border="1" data-bbox="191 1747 853 1971"> <thead> <tr> <th data-bbox="191 1747 351 1848">Name of units</th> <th data-bbox="351 1747 598 1848">No and type of categories added in each unit</th> <th data-bbox="598 1747 853 1848">Quantity</th> </tr> </thead> <tbody> <tr> <td data-bbox="191 1848 351 1915"></td> <td data-bbox="351 1848 598 1915"></td> <td data-bbox="598 1848 853 1915"></td> </tr> <tr> <td data-bbox="191 1915 351 1971"></td> <td data-bbox="351 1915 598 1971"></td> <td data-bbox="598 1915 853 1971"></td> </tr> </tbody> </table> <p>by the applicant) were:</p> <p>i. Added (add multiple rows for multiple entries)</p>	Name of units	No and type of categories added in each unit	Quantity							<p>NIL</p>
Name of units	No and type of categories added in each unit	Quantity									


 Director
 विज्ञान तथा पर्यावरण
 Science & Technology
 अ. तथा वि. प्रशासन, पंजाब
 A & N Administration, Punjab

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type each unit	Quantity

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above], in how many cases category of other wastes (other than that declared by the applicant) were:

NA

Name of units	No and type each unit	Quantity

iii. Added (add multiple rows for multiple entries)

i. Altered (add multiple rows for multiple entries)

Name of units	No and type Categories added in each unit	Quantity

11. (a)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were:

NA

Added (add multiple rows for multiple entries)

i. Altered (add multiple rows for multiple entries)

Name of units	No and type each unit	Quantity

(b)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were:

NA

Name of units	No and categories	Quantity
ii. Added (add multiple rows for multiple entries) iii. Altered (add multiple rows for multiple entries)		
Name of units	No and type Categories added in each unit	Quantity

12.	<p>Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above],</p> <p>(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: Not found any</p> <p>(b) Of (a) above, in how many cases authorizations were amended accordingly:</p>	None
13.	<p>Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended ((during the quarter) accordingly:</p>	Nil
14.	<p>(a) Of (10), (11), (12) and (13), in how many units "other waste" categories or quantities thereof or both have been added (during the quarter):</p> <p>(b) Of (14a) above, how many other waste category has been added:</p>	None
D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:		
15.	<p>Of (5) above:</p> <p>a. How many units are only "hazardous wastes" recycling or utilization units:</p> <p>b. How many units are only "other wastes" recycling or utilizing units:</p> <p>c. How many units are recycling or utilization units of both i.e. hazardous waste and "other waste":</p> <p>d. How many units are hazardous or other waste pre-processing units:</p> <p>How many units are waste collectors:</p>	<p>None</p> <p>None</p> <p>None</p> <p>None</p> <p>1 M/s Penguin Marine Services</p>



	No. of inspections carried (during the quarter) in units as at (15) above, as part of inspections for renewal of authorization:	NA
17.	No. of inspections (other than 16 above) carried (during the quarter) in units as at (15) above:	None
18.	No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself:	No
19.	No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC:	NA
20.	No. of units (of 15 above) whose annual return has been verified and validated by SPCB:	None
E. Manifest document		
21.	Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units:	None
F. Inventory		
22.	Of (5) above a. How many hazardous or other waste generating units have submitted annual returns by 30 th June of preceding year: b. How many units have submitted annual returns after 30 th June of Preceding year: (No.s) c. How many units have not submitted annual return for preceding year: (No.s) d. Of (b) & (C) above, in how many units action has been taken by SPCB?	2 0 -
23.	Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/quantities generated/ daily record and manifest being maintained, etc.:	No verification carried out due to COVID-19 pandemic.
24.	(a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: (b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: (c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year).	Since very less quantity of used oil is being generated by the Hazardous waste generating units which are properly stored in a barrel and apart from this there is no other types of hazardous waste generating units, hence no range has been developed. The sector process based HW generation would be initiated by June 2021.
G. Enforcement actions (after 31/3/2019)		
25.	How many units were found violating one or other provisions of the HOWM Rules:	None

निदेशक
Director
विज्ञान तथा प्रौद्योगिकी
Science & Technology
असम नि:पशासक, पोर्ट ब्लेक
Administration, Pt.

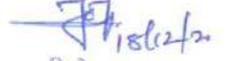
	In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done (after 31/3/2019) by SPCB to invoke powers of refusal or revocation: Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No)	NA No
27.	Of 25 above, In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines:	NA
28.	Of 25 above, In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines:	NA
29.	(a) Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: (b) Of (a) above, how many unit's authorisation have been refused or revoked: (c) Of (a) above, how many unit has been prosecuted under the EPA: (d) Of (a) above, FIR has been lodged against how many defaulting units:	None
30.	Of (25) above, a. how many unit's authorisation (other than 29 above) have been refused or revoked: b. Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: Of (a) above, FIR has been lodged against how many defaulting units (other than 29 above):	NA
31.	(a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No) (b) Provide link address of the above site	Since there are no violations of HOWM rules, only Annual Report has been uploaded in ANPCC Website. (https://dstpcc.andaman.gov.in/uploads/HW-AR-2019.pdf)
H.	Common TSDF	
32.	(a) Whether State/UT has common or captive TSDF? If yes; i. Number of Common Integrated TSDF (having both SLF and Incinerator) in the state • Give name and addresses of all Integrated facilities as at a(i) above: (Insert Table for multiple entries) ii. Number of exclusively common SLF in the state • Give name and addresses of all SLF as at a(ii) above: (Insert Table for multiple entries) iii. Number of exclusively common incinerator	No TSDF. As Andaman & Nicobar UT falls under "The states/UTs generating less than 500 Metric tonnes per annum of landfillable hazardous waste may be permitted to continue with their existing sharing arrangements with their neighbouring states/UT having authorised Common TSDF", ANPCC has authorized M/s Penquin Marine Services, Lamba Line, Port Blair, South Andaman for collection, storage and transportation of Hazardous waste (Used oil) to M/s Sun Reclaimery, S.F No. 25, Uchappati Village, Madurai District, Tamil Nadu which has been authorised by Tamil Nadu Pollution Control Board (TNPCB). Director विज्ञान तथा प्रौद्योगिकी Science & Technology अ. त. प्र. वि. प्रशासन, पोर्ट A. T. P. Administration, Port

<ul style="list-style-type: none"> • Give name and addresses of all Incinerator as at a(iii) above: (Insert Table for multiple entries) <p>iv. Number of Captive Integrated TSDF (having both SLF and Incinerator) in the state</p> <ul style="list-style-type: none"> • Give name and addresses of all Integrated facilities as at a(iv) above: (Insert Table for multiple entries) <p>v. Number of captive SLF only</p> <ul style="list-style-type: none"> • Give name and addresses of all SLF as at a(v) above: (Insert Table for multiple entries) <p>vi. Number of captive incinerator only</p> <p>Give name and addresses of all incinerator as at a(vi) above: (Insert Table for multiple entries)</p> <p>If no;</p> <p>vii. Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW.</p> <p>(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW.</p> <p>(c) Whether SPCB/PCC has initiated any action for setting up of common TSDF?(yes/no)if yes,</p> <p>(d) Whether site has been identified?</p> <p>(e) EIA completed?</p> <p>(f) EC granted?</p> <p>Provide the progress report in brief - (Text box-250 words/ Upload option)</p>	
<p>33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No)</p> <p>(b) Number of incidences returning of the HW consignment by the common TSDF (after 31/03/2019) noted by SPCB:</p>	NA
<p>34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No)</p> <p>If yes,</p> <p>(a) what is target date of completion of such audit during 2019-20: (insert calendar)</p> <p>(b) In case, SPCB has planned through engaging expert institute please give name and address of expert institute(s) engaged for (a) above (insert text box)</p>	<p>No</p> <p style="text-align: right;"> निदेशक Director विज्ञान तथा पौष्टिकी Science & Technology अ.स.रा.जि.प्रशासन, पोस्ट A & N Administration, Post </p>

	<p>Of (32)(a)(i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC:</p> <p>(b) List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries)</p> <p>(c) Of (a) above, how many have deposited mandatory amount in the escrow account:</p> <p>(d) Of (a) above, in how many units SPCB/PCC has verified deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC (No.s)</p> <p>(d) Of (a) above, in how many units SPCB/PCC have verified Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (No.s)</p> <p>(e) What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)</p>	At this stage not applicable.
36.	<p>(a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no,</p> <p>* Timeline for the same (calendar)</p>	Not Available since there is no common TSDF.
I. Impact of other regulation		
37.	<p>(a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)</p> <p>(b) How many domestic hazardous waste deposition centers exists in the State/UT</p> <p>(c) How many of (b) above have been authorised under HOWM Rules, 2016</p> <p>(d) Quantity of domestic HW received in deposition center for (till 31/03/2019)</p> <ul style="list-style-type: none"> • Disposal into TSDF • Recycling/Utilisation <p>(e) Quantity of domestic HW received in deposition center for (after 31/03/2019)</p> <ul style="list-style-type: none"> • Disposal into TSDF • Recycling/Utilisation <p>(f) Quantity of domestic HW disposed in TSDF (till 31/03/2019)</p> <p>(g) Quantity of domestic HW disposed in TSDF (after 31/03/2019)</p>	<p>PBMC is creating awareness on segregation of domestic hazardous waste in Red Category bag or Bin.</p> <p>1</p> <p>1</p> <p>21.6MT</p> <p>21.6MT</p> <p>NO TSDF exists. However PBMC has established storage facility at Brookshabad dry resource facility for storage of Hazardous waste.</p> <p>NIL</p> <p style="text-align: right;"> निदेशक Director विज्ञान तथा प्रौद्योगिकी Science & Technology अ.संसा.वि.प्रशासन, पोर्टे A & N Administration, P. </p>

<p>(h) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): (upload option)</p> <p>(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 31/03/2019)</p> <p>(j) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 31/03/2019)</p> <p>(k) Whether Common TSDF operator has declared the above received as at (e) and</p> <p>(ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No)</p>	<p>Noted for future compliance.</p> <p>Noted for future compliance.</p> <p>Noted for future compliance.</p> <p>NA</p>
<p>J. Capacity Building</p>	
<p>38. Whether SPCB has atleast one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No)</p> <p>(b) * Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)</p> <p>(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no) (upload option)</p> <p>*Time (in terms of month month/year) by which (c) above would be provided: (provide calendar)</p>	<p>NO since there is acute shortage of manpower.</p>
<p>K.Action Plan for recycling/utilization (with upload option)</p>	
<p>39. Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document) If yes, (drop down option for the following type of such programme)</p> <ul style="list-style-type: none"> • Concept of waste exchange banks • Know your waste programme • Circular economy • Documentation of success story <p>(b) Please upload the details of the approach adopted. If no,</p> <p>* Action plan along with timeline for level playing of industry shall be provided. (upload option)</p>	<p>No recycling unit therefore the hazardous waste(waste oil) are being transported to neighbouring states.</p>
<p>40. Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No)</p> <p>if yes, provide the details.(upload option)</p> <p>If no, (ii) Target date for developing the same (Calendar/Upload option)</p>	<p>NO</p> <p style="text-align: right;"> दिदेशक Director विज्ञान तथा प्रौद्योगिकी Science & Technology अ.स.प्र. वि. प्रशासन A & N Administration </p> <p style="text-align: right;">२०७</p>

<p>Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no) If yes provide the details (upload option)(If no,) Action plan along with timeline for level playing of industry shall be provided. (upload option)</p>	<p>No, waste oil of 59.76 MT is only generated and same is being reported in Annual Inventory 2019-20.</p>
---	--



निदेशक
Director

विज्ञान तथा प्रौद्योगिकी
Science & Technology

अ.त.शा.वि.प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

17-11

Appendix-C**FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC****A. General Information**

S. No	Particular	Details												
1.	Name of SPCB	: Andaman Nicobar Pollution Control Committee												
2.	Name and designation of the official (head of the laboratory)	: Abhiman Chandru I C												
3.	Contact number	: 7550237839												
4.	Year of establishment of laboratory facility	: Not yet established												
5.	Number of instruments/equipment available at HO (please enclosed list of instrument/equipment)	: 3(Two) Handheld pH meter DO Meter Noise Meter												
6.	Whether laboratory is accredited? (Y/N)	: NO												
7.	Provide the accreditation details of and name of parameters accredited	: NIL												
8.	Whether laboratory participated in any analytical quantity control (AQC)? (Y/N)	: NO												
9.	Provide year-wise details of AQC analysis:	:												
	<table border="1"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Year	No of parameters	Z-score										
Year	No of parameters	Z-score												
10.	Whether laboratory participated in any Proficiency Test (PT)? (Y/N)	: NO												
11.	Provide year-wise details of PT analysis:	:												
	<table border="1"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Year	No of parameters	Z-score										
Year	No of parameters	Z-score												
12.	Weather any audit (internal/external) has been conducted? (Y/N) If yes,	: NO												
13.	Details of such audit	-												

B. Analysis Facility

S. NO.	Parameters	Laboratory Facility at HO (Yes/No)	Test Method followed	Any other arrangement for analysis
1.	NIL	NIL	NIL	NIL
2.				
3.				
4.				
5.				

निदेशक
Director

विज्ञान तथा प्रौद्योगिकी
Science & Technology

अ. तथा. त्रि. प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

F.No.1-25/SCTECH/Post Creation/2015/ 625
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 विज्ञान तथा प्रौद्योगिकी विभाग
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Phone:03192-250370 Fax 251395
 Email :dstandamans@gmail.com

Dated the

13th July
-May, 2016

To

Shri N.A Siddique
 Deputy Secretary to Govt.of India
 Ministry of Environmnet ,Forest &Climate Change
 CP division, Indira Paryavaran Bhawan
 Prithivi Level 6,Jor Bagh Road
 Aliganj,,New Delhi -110003

Sub: Proposal for creation of 12 posts for strengthening of Department of Science & Technology under A&N Administration under Scheme No. 2 Control & Monitoring of Pollution, & Scheme No;3 Strategic Knowledge on Climate Change :Reg

Sir,

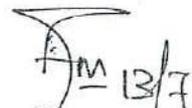
With reference to letter No.Q.11011/01/2015CPW dated 02.2.2016 and the observation made therein the point wise reply are given below

S.No	Observation	Reply
1.	The proposals would have to be based on new organization(S) and accompanied by matching and saving(s) fro existing related establishment.	The deptt. was established in the year 1996 and 09 posts were created in the year 1999 to carry out the Pollution related works. Due to total ban on creation of Posts no proposal was submitted. However the work of the department increased manifold and with the present strength it is difficult to achieve the target, deliver the services to the public and proper utilization of infrastructure created for pollution monitoring and enforcement of Acts/Rules related to pollution. In view of this it is proposed to consider this deaprtment as a new organization which have vital role to play.
2.	Functions of the proposed posts are being managed at present.	DST is a full fledged independent department and responsible for implementation of Scheme No.2(Namely Control & Monitoring of Pollution & Scheme No.3 Strategic Knowledge on Climate Change) . The nature of work to be carried out is highly scientific & Technical which requires minimum staff strength to carry out the work. For compliance of the directions of Hon'ble Supreme Court & NGT beside mandatory enforcement of Acts & Rules with great difficulty the work are managed with the present strength of 1 Technician and one Environmental Engineer(on Contract). Due to this all other regular works are delayed. The department is responsible to prepare technical reports on the effect of pollution ,time bound submission of annual reports of various rules framed under EPA 1986 and to process the proposal for issue of environmental clearance beside consent management.The present arrangement will not sustain long to handle quantum of work of the department.

3.	Justification for creation of posts	It is mandatory to set up a C grade lab for monitoring of pollution and as per the CPCB norms minimum 06 technical staff is essentially required for lab. There are 03 Ambient Air Quality Monitoring stations established and 01 Continue Ambient Air Quality Monitoring station is proposed to be set up for monitoring of Ambient Air Quality. Regular water quality is to be monitored for creation of data bank and these data are to be submitted to CPCB and MoEF & CC under the national Ambient Air Quality Monitoring & National water Quality Monitoring Programme. Beside data on Continue noise monitoring under the Noise monitoring programme. On Many occasions Hon'ble Supreme Court has also passed directions to strengthen the SPCB and PCC by providing infrastructure & Manpower. Hence the proposed posts are bare minimum for strengthening the department.
4	No Recruitment Rules have been framed and no draft RRs are proposed.	The draft RRs for the proposed posts were framed but not notified since these posts are not created. The same has been enclosed in the original proposal. A copy of the same has been enclosed as Annexure -1
5	Financial implications have not been indicated	The Financial implications was also proposed in the proposal and a token amount was kept. (Annexure- 2)
6	The details of actual strength/vacancies of the organization are not placed on record	Placed at Annexure-3
7	Proposal to abolish or surrender any post to provide for matching savings.	No posts are lying vacant which either can be abolished or surrendered.
8	No work study has been conducted for creation of posts	No work study has so far been carried out. However the Department has requested Administrative Reform Wing of Secretariat to conduct work study .The report will be submitted in due course..

It is therefore, requested to kindly look into the matter and approval of the Ministry to create these posts may please be communicated at the earliest so that the department could discharge its functions in a effective manner to achieve the targets

Yours faithfully


Director

Annexure 144
42

F.No.1-25/SCTECH/Post Creation/2012/370

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone: 03192-250370 Fax 251395

Email :dstandamans@gmail.com

117

Dated the 27th Aug, 2015

To

The Secretary to the Govt. of India,
Min. of Environment, Forest and Climate Change,
Indira Paryavarn Bhawan, Jor Bagh Road,
New Delhi-110003.

Sub: Creation of posts for strengthening of the Department of Science & Technology of Andaman & Nicobar Islands - reg.

Ref: (1) No.U-14014/3/2013-ANL dated 23.6.2015(copy enclosed) of MHA, New Delhi
(2) OM No.DST/SSTP/2013/Misc dated 29.5.2015 (copy enclosed) from DST, Govt. of India

Sir,

In order to strengthen the Department of Science & Technology, Andaman & Nicobar Administration, and Andaman & Nicobar Pollution Control Committee(ANPCC) a proposal for creation of 18 posts was submitted to Govt of India, Ministry of Home Affairs, New Delhi for smooth functioning, delivery of services and utilization of infrastructure created by the department.

At present the ANPCC functions with skeletal staff and works are being managed/carried out by three technical and two non technical staffs. The department is finding it difficult to achieve the targets and delivery of services to the public in time. At present ANPCC is functioning under the umbrella of DST, in absence of minimum staff strength administration is finding difficult to compliance the directions of National Green Tribunal(NGT).

For proper utilization of infrastructure created by the Department and to achieve the mandates/targets assigned to it, including delivery of services to public, the number of posts proposed for creation is the barest minimum and necessary. It would be in the public interest if the posts are created for strengthening the ANPCC to enable the prompt delivery of services to the public.

With reference to letter at reference of MHA dated 23.6.2015 (enclosed), the proposal for creation of posts in respect of Scheme No.2(Control Monitoring of Pollution) and Scheme No.3(Strategic Knowledge on Climate Change) is to be taken up with Min.of Environment, Forest and Climate Change. Accordingly the proposals for creation of post proposed under the above two schemes are submitted as per the details given below.

S.No	Queries raised	Reply
1.	DST is not the administrative Ministry for the two scheme i.e Control & Monitoring of Pollution and Mission on Strategic Knowledge on Climate Change as mentioned in the proposal of DST UT of A&N Administration.	As advised by MHA Two separate proposals are prepared and sent to respective ministries for creation of posts.
2.(i)	Financial Implication	Enclosed at Annexure-I
(ii)	Workload	Details of post, Workload, and justification --Annexure-II
(iii)	Matching savings	Expenditure on salary will be met out of the UT Budget
((iv)	Sanctioned strength	Annexure -III.

It is therefore, requested to kindly look into the matter and direct the authority concerned in the Ministry to create these posts so that ANPCC could discharge its statutory functions in accordance with the Rules/guidelines and instructions issued by Govt.of India from time to time.

Yours faithfully,

(Dr.P.Viswakannan)
Director(S&T)

Encl:

1. Annexure-I,II & III.
2. Functions of State Board/Committee-Annexure-IV
3. Check list for Scheme No.2-Annexure-V
4. Checklist for Scheme No.3-Annexure-VI
5. Copies of letter under reference --Annexure-VII

Details of proposed posts, No.of Posts, Scale of Pay & Financial Implication

S. No	Name of Post	Group	No.of Posts	Scale of Pay in Rs.	Pay Band	Financial Implication
Scheme No:2 Control & Monitoring of Pollution						
1.	Scientist	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
2.	Scientific Officer(Tech)	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
3.	Jr. Environmental Engineer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	05.00
4.	Jr. Scientific Asst	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	05.00
5.	Jr. Lab. Assistant	C	2	5200-20200 (GP-1900/-)	PB-1	05.00
6.	Field Attendant	C	2	5200-20200 (GP-1800/-)	PB-1	05.00
Scheme No.3: Strategic Knowledge on Climate Change						
1.	Project Officer	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
2.	Technical Officer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	10.00
3.	Computer Assistant grade-B	C	2	5200-20200 (GP-2800/-)	PB-1	10.00
	Total		12			

Token provisions are in the 12th Five Year Plan & Annual Plan in the UT Budget to meet the expenditure on salary component

(Dr.P.Viswakannan)
Director(S&T)
A&N Islands

Details of posts and justification

S.No	Post	No.of Post	Justification
Scheme No:2 Control & Monitoring of Pollution			
1.	Scientist : 01 9300-34800 G.Pay 4800/-	01	The work related to Control & Monitoring of Pollution is mandatory in nature .To defend the administration and to prosecute the violator PCC require supporting data related to pollution. 5 Ambient air quality stations have been sanctioned by GOI which are to be setup and will be connected national grid Being the island territory and increase in the developmental activities during FYP field stations at North, Middle Andaman & Nicobar district are also proposed. Keeping facts in mind the post are proposed for creation and essential.
2.	Scientific Officer (Tech) 9300-34800 G.Pay 4800/-	01	
3.	Jr .Environmental Engineer 9300-34800 G.Pay 4200/-	01	
4.	Jr .Scientific Assistant 9300-34800 G.Pay 4200/-	01	
5.	Jr.Lab.Assistant 5200-20200 G.Pay 1900/-	02	
6.	Field Attendant 5200-20200 G.Pay 1800/-	02	

Sub-Sector: Ecology & Environment- Scheme No:2 Mission on Strategic Knowledge on Climate Change

1.	Project Officer: 9300-34800 G.Pay 4800/-	01	The National Action Plan on Climate Change, 2008 (NAPCC) through it 8 mission provides multi pronged and integrated frame work for addressing climate change. The focus of NAPCC is on promoting understanding of climate change, adaptation mitigation, energy efficiency and natural resource conservation. To implement this at State Level a State Action Plan on Climate Change has been prepared which is to be monitored and implemented for which these posts are essentially required
----	---	----	---

(Dr.P.Viswakannan)
Director(S&T)
ARN Islands

TRUE COPY

No.10-54/PCC/HW/2019/ 118.1
अंडमानतथानिको बारप शासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषणनियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
e-mail:dstandamans@gmail.com

Dated: 27-11-2020

To,

Additional Director & Head
Waste Management-II Division
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Delhi-110032

Sub: Submission of Annual Inventory on Hazardous and Other waste generation and its management for the year 2019-20 -reg;

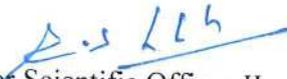
Sir,

This is in reference to CPCB letter no. B-29016/G-87/20/WM-II Div./DK/1180 dated 15-9-2020 regarding Submission of Annual Inventory on Hazardous and Other waste generation and its management for the year 2019-2020.

Kindly find attached information in prescribed format w.r.t Andaman Nicobar Pollution Control Committee.

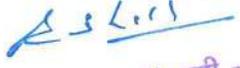
Encl:A/a

Yours faithfully,


Senior Scientific Officer-II
For Member Secretary

Format-A2 : Details on Inter-state Movement of Hazardous Waste for recycling/utilisation/disposal

S. No.	Hazardous Waste	Hazardous Waste received from other State/UT		Hazardous Waste sent to other State/UT	
		Name of State/UT from which waste received	Quantity received (MT)	Name of State/UT where waste sent	Quantity sent (MT)
		14	15	16	17
1	For disposal at common secured landfill				
2	For disposal at common Incinerator				
3	For recycling by Schedule IV recyclers			Tamil Nadu	16.6 MT
4	For utilization in co-processing (cement plants)				
5	For utilization under Rule 9 (other than co-processing)				


 Senior Scientific Officer-II
 अ.तथा.नि.वि. तथा प्रा. परिषद्
 A & N S: & Tech Council
 Full India

A3 Details on Hazardous Waste Recycled and Utilized: NIL, There is no recycling Unit operating in Andaman & Nicobar Islands (ANI)

S.No.	Name of the District	Recycling/Utilization of hazardous waste (generated within the State/UT)							Recycling/Utilization of hazardous waste (received from other State/UT)		
		Quantity of waste Recycled (listed under Schedule-IV Hazardous Wastes) (MT)		Quantity Utilized (MT)					Quantity of waste Recycled (listed under Schedule-IV Hazardous Wastes) (MT)	Quantity Utilized (MT)	
				Co-processing in Cement plant		Non-captive utilization based on CPCBs SOPs		Captive utilization of hazardous and other wastes for which SOP has not been prepared by CPCB		Co-processing in Cement plant	Non-captive utilization based on CPCBs SOPs
		Generated within state	Imported	Generated within state	Imported	Generated within state	Imported		25		
		18	19	20	21	22	23	24			
	Total										

A4 Details on Hazardous Waste Disposed: No Hazardous Waste is disposed in the UT of ANI.

S. No.	Name of the District	Disposal of hazardous waste (generated within the State/UT)				Disposal of hazardous waste (received from other State/UT)	
		Quantity Disposed in Secured Landfill (MT)		Quantity Disposed through Incinerator (MT)		Quantity Disposed in common (MT)	
		Common	Captive	Common	Captive	SLF	Incinerator
		28	29	30	31	32	33
	Total						


 Senior Scientific Officer - II
 अ. तथा. क्रि. वि. तथा प्रा. परिषद्
 A & N Sc & Tech Council
 Port Blair

A7-A Details of Domestic Hazardous Wastes* Resulting from Enforcement of Other Regulation

S. No.	Name of the District	Name and Address of deposition centres authorized for collection	Authorized capacity (MT)	Quantity of domestic HW received at deposition centres during the year April-March (MT)	Quantity of domestic HW sent to common TSDF during the year April-March (MT)	Quantity of hazardous waste stored at deposition centres (MT)	
						at the beginning of the financial year i.e. 1 st April	at the end of financial year i.e. 31 st March
		54	55	56	57	58	59
		NIL	NIL	NIL	NIL	NIL	NIL
Total							

*Please refer section 3.1.4 of the guidelines for preparation of inventory on hazardous waste management

A7-B Details of Fluorescent and Other Mercury containing lamps* resulting from Enforcement of Other Regulation

S. No.	Name of the District	Name and Address of collection centres authorized for collection	Authorized capacity (MT)	Quantity of waste received at collection centres during the year April-March (MT)	Quantity of waste sent to common TSDF during the year April-March (MT)	Quantity of hazardous waste stored at collection centres (MT)	
						at Occupier premises at the beginning of the financial year i.e. 1 st April	at Occupier premises at the end of financial year i.e. 31 st March
		60	61	62	63	64	65
		NIL	NIL	NIL	NIL	NIL	NIL
Total							

*Please refer section 3.1.4 of the guidelines for preparation of inventory on hazardous waste management

5763
 पश्चिम वैज्ञानिक अधिकारी - १
 Senior Scientific Officer - 1
 अ.तथा.नि.वि. तथा प्रा. परिषद
 A & N Sc & Tech Council
 Port Blair

B Annual Inventory on Recycling / Utilization/Pre-processing/Co-Processing of Hazardous and Other Waste

Name of SPCB/PCC: Andaman Nicobar Pollution Control Committee **Year:** 2019-2020

There is no recycling/Pre-Processing/Co-Processing of hazardous and other waste unit operating in ANI, hence report may be treated as Nil

S. No	Type of Recycling Facilities	No of Facilities authorized for recycling / utilization / Pre-processing/ Co-processing of HW (MT)	Total Authorized Capacity (MTA)	Quantity Recycled/ Utilized/ Pre-processed/ Co-processed (MT) during the year
		76	77	78
A	Commonly Recyclable HW			
1	Brass Dross			
2	Zinc Bearing Wastes			
3	Copper Bearing Waste			
4	Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt			
5	Lead bearing waste including battery waste			
6	E-Waste			
7	Paint and ink Sludge/ residues			
8	Used oil			
9	Waste Oil			
	Add row for recycling of hazardous waste (listed under schedule IV) apart from above and provide relevant details required under the respective columns			
	Total			
B	Non-captive utilization based on CPCBs SOPs			
1	Recovery of solvents from spent solvents			
2	Utilization of APCD Dust / Residue generated from LD Furnace/EAF/Blast Furnace for producing cold briquettes for use in Blast Furnace for production of Pig Iron			
3	Utilization of Spent Catalyst - to recover - Platinum, Iridium, Osmium, Palladium, Rhodium, Ruthium, Rhenium, Gold & Silver			
4	Utilization of Spent H ₂ SO ₄ generated form Pickling operations for manufacturing Ferrous Sulphate			
	Add row for utilization of hazardous and other wastes and provide relevant details required under the respective columns			
	Total			
C	Captive utilization of hazardous and other wastes for which SOP has not been prepared by CPCB			
1				
2				
	Add row for utilization of hazardous and other wastes and provide relevant details required under the respective columns			
	Total			
D	Pre-processing of hazardous and other waste			
1				
2				
	Add row for utilization of hazardous and other wastes and provide relevant details required under the respective columns			
	Total			
E	Co-processing in Cement Plants			
1				

C List of Authorized Recyclers / Utilizers / Pre-processors/ Co-processors of Hazardous Waste

Name of SPCB/PCC: Andaman Nicobar Pollution Control Committee **Year:** 2019-2020

There is no recycling/Pre-Processing/Co-processing of hazardous and other waste is operating in ANI, Hence report may be treated as NIL.

S. No	Name and Address of the Facility	Type of Hazardous Waste authorised for recycling	Authorized Recycling / Utilization / Co-Processing Capacity (MTA)	Quantity Recycled/ Utilized/ Co-processed (MT)
	79	80	81	82
A	List of Authorized Recyclers of hazardous waste			
1				
2				
	Total			
B	List of Authorized Utilizers (under Rule 9) of hazardous and other wastes			
1				
2				
	Total			
C	List of Authorized Utilizers (under captive utilization) of hazardous and other wastes			
1				
2				
	Total			
D	List of Authorized Pre-processors of hazardous and other wastes			
1				
2				
	Total			
E	List of Authorized Co-processors of hazardous and other wastes			
1				
2				
	Total			

S. S. S. S.
 Senior Scientific Officer-II
 अ. तथा. नि. वि. तथा प्रा. परिषद्
 A & N Sc & Tech Council
 Port Blair

1- Details on disposal of Hazardous Waste in Common TSDF(s)

A

Name of SPCB/PCC: ANDAMAN NICOBAR POLLUTION CONTROL COMMITTEE

Year: 2019-20

No	Name and Address of the TSDF	Quantity in Stock at the beginning of the year (MT)		*Quantity of Hazardous Waste Received (MT)		Quantity of Hazardous Waste Disposed (MT)		Quantity in Stock at the end of the year (MT)		Cumulative HW disposed by the end of financial year (MT)		Capacity					
		Landfillable	Incinerable	For landfill	For Incineration	For landfill	Quantity Incinerated	Landfillable	Incinerable	SLF	Incinerator	Incinerator (T/H)	Incinerator (Kcal)	Landfill (MT/A)			
															83	84	85
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

* Including wastes received from other State/UT

L. S. K. S.
 Senior Scientific Officer
 अ. तथा. नि. वि. तथा प्रा. परिषद
 A & N Sc & Tech Council
 Port Blair

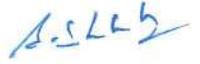
1-B Details on disposal of Other Waste in Common TSDF(s)

Name of SPCB/PCC: ANDAMAN NICOBAR POLLUTION CONTROL COMMITTEE

Year: 2019-20

Sl. No	Name and Address of the TSDF	Quantity in Stock at the beginning of the year (MT)		*Quantity of Other Waste Received (MT)		Quantity of Other Waste Disposed (MT)		Quantity in Stock at the end of the year (MT)		Cumulative other waste disposed by the end of financial year (MT)		Capacity	
		Landfillable	Incinerable	For landfill	For Incineration	Quantity Landfilled directly	Quantity Incinerated	Landfillable	Incinerable	SLF	Incinerator	Incinerator (T/H)	Landfill (MT/A)
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

Including wastes received from other State/UT


 परिषद वैज्ञानिक अधिकारी -II
 Senior Scientific Officer-II
 अ.तथा.नि.वि. तथा प्रा. परिषद
 A & N Sc & Tech Council
 Port Blair

अण्डमान तथा निकोबार प्रशासन
Andaman and Nicobar Administration
सचिवालय/Secretariat

Port Blair, dated the 16th February, 2021

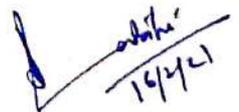
ORDER NO. 442

In supersession of Administration's Order No. 3374 dated 29.10.2018 and in pursuance of National Green Tribunal, Principal Bench, New Delhi Order dated 21.09.2020 passed in OA No. 673/2018, the Chief Secretary, Andaman and Nicobar Administration is pleased to rename and reconstitute the "River Rejuvenation Committee (RRC)" as '**River/Coastal Rejuvenation Committee**' for Andaman and Nicobar Islands to prepare an Action Plan for bringing all the polluted river/coastal stretches of the Islands to be fit atleast for bathing purposes/pollution free within six months from the date of finalization of the Action Plan with the revised composition as under:

- | | | |
|--|---|------------------|
| 1. Secretary (Environment) | - | Chairman |
| 2. Secretary (Industries) | - | Member |
| 3. Secretary, PBMC | - | Member |
| 4. Deputy Commissioner (SA/N&MA/Nicobar) | - | Member |
| 5. CCF/CF (CRZ), Dept. of Environment & Forest | - | Member |
| 6. Chief Engineer, APWD | - | Member |
| 7. Scientist/Officer In-charge, NIOT, Port Blair | - | Member |
| 8. Professor and Head/Department of Ocean Studies and Marine Biology, Pondicherry Central University | - | Member |
| 9. Member Secretary, ANPCC | - | Member Secretary |

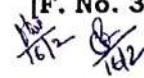
The above committee will identify the pollution sources including functioning/status of STPs/ETPs/CETP and solid waste management and processing facilities, quantification and characterisation of solid waste, trade and sewage generated in the catchment area of polluted river/coastal stretch. The action plan will address issues relating to ground water extraction, adopting good irrigation practices, protection and management of Flood Plain Zones (FPZ), rain water harvesting, ground water charging, maintaining minimum environmental flow of river and plantation on both sides of the river. Setting up of biodiversity parks on flood plains by removing encroachment shall also be considered as an important component for river/coastal rejuvenation.

The above committee will also act as a Nodal Agency to look after the task of restoration of all water bodies in compliance of the direction of Hon'ble NGT in OA No. 325 of 2015 Order dated 18.11.2020.


 उप सचिव (श.वि)

Deputy Secretary (UD)

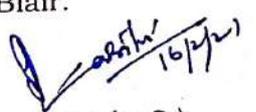
[F. No. 3-190(209)/2018-UD]


 16/2

ORDER BOOK

Copy to:-

1. Sr. PS to Chief Secretary for kind information of the Chief Secretary, A&N Administration.
2. PS to Secretary (Urban Development) for kind information of the Secretary (Urban Development), A & N Administration, Port Blair.
3. All concerned.


 उप सचिव (श.वि)

Deputy Secretary (UD)

TRUE COPY

No. 7-41/PCC/RiverRejuvenation/2018/11401
अंडमानतथानिको बारप शासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषणनियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Tel. Fax 250370
e-mail:dstandamans@gmail.com

Dated: 22-01-2021

To,

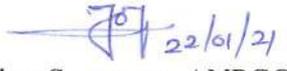
The Director General
National Mission for Clean Ganga
Ministry of Jal Shakti, GoI
1st floor, Major Dhyan Chand National Stadium
India Gate
New Delhi - 110002

Subject: Submission of Monthly Progress Report (MPR) in the prescribed format as per direction issued in the 8th meeting of the Central Monitoring Committee in the NGT Matter O.A No. 673 of 2018 held through VC on 05.01.2021 under the Chairmanship of Secretary, Ministry of Jal Shakti - reg

Sir,

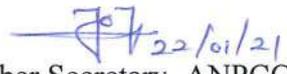
This is with reference to the direction issued to Andaman & Nicobar Islands in the 8th meeting of the Central Monitoring Committee in the NGT Matter O.A No. 673 of 2018 held through VC on 05.01.2021 under the Chairmanship of Secretary, Ministry of Jal Shakti regarding submission of Monthly Progress Report (MPR) in the prescribed format.

In this regard, please find enclosed the Monthly Progress Report in the NGT matter O.A No. 673 of 2018 for the UT of Andaman & Nicobar Islands in compliance of order dated 24.09.2020 for your reference and necessary action.


Member Secretary, ANPCC

Copy to:

1. The Secretary, S&T for kind information of the Secretary, S&T


Member Secretary, ANPCC

National Mission for Clean Ganga
Format for submission of Monthly Progress Report in the NGT Matter OA
No. 673 of 2018 (in compliance to NGT order dated 24.09.2020)

For the State/ UT of Andaman & Nicobar Islands

Overall status of the State:

- I. Total Population: As per 2011 census, Port Blair City – 1,08,058, Rural population – 2,37,093
- II. Estimated Sewage Generation (MLD): 14.17

III. Details of Sewage Treatment Plant:

- Existing no. of STPs and Treatment Capacity (in MLD):
93 STPs (total capacity=1.908 MLD)
- Capacity Utilization of existing STPs: 1.908 MLD (100%)
- MLD of sewage being treated through Alternate technology: on-site Septic Tanks catering to 100% Households with soak pit for dispersion.
- Gap in Treatment Capacity in MLD: 12.262
- No. of Operational STPs: 93
- No. of Complying STPs: 24
- No. of Non-complying STPs: 69

Details of each existing STP in the Hotel Industry

S. No	Name and location of STP	Category	Status of STP/Capacity (KLD)	Operational Status	Compliance status
1	M/s S.R. Castle, Opp. Govt. Polytechnic, Dollygunj, Port Blair-744103.Ph.03192 259393/259494Email- infosrcastle@gmail.comwww.srcastle.com	Orange	5	Operational	Non-complying
2	M/s The North Reef, Dollygunj, Port BlairEmail- hotelthenorthreef@gmail.comPh.03192 259988/9932089401	Orange	12.5	Operational	Non-complying

3	M/s Hotel Blue Mmarlin, Polytechnic Road, Dollygunj, Port Blair 744103. Ph-03192- 250201/07430914422/4433/ 4488. Email- hotelbluemmarlin@gmail.co m	Orange	10	Operational	Complying
4	M/s Sinclairs Bayview, South Point, Port Blair Ph-03192-227824 / 7063955301. Email- portblair@sinclairshotels.co m www.sinclairshotels.com	Orange	20	Operational	Complying
5	M/s Sea Shell Hotels & Resorts, Marine Hill. Port Blair-744101. Ph-03192 234453 / 9933239625 Email- info@seashellhotels.netww w.seashellhotels.net	Orange	15	Operational	Non- complying
6	M/s Hotel Rhishabh, Marine Hill, Port Blair- 744101. Email- hotelrhishabh@gmail.com. P h-03192-238223 / 9679545211 email- hotelrhishabh@gmail.comw ww.hotelrhishabhandaman.i n	Orange	6	Operational	Non- complying
7	M/s Islander Inn, Phoenix Bay, Pongichong, Port Blair 744101 Ph-9932085999/ 03192- 234234/234080/234090. Em ail- reservations@islanderinn.in	Orange	15	Operational	Non- complying
8	M/s TSG Emerald View, No.25 Maulana Azad Road, Phoenix Bay. Port Blair-744102. Ph- 246488/246499 / 9932081670 Email- tsgaqua@gmail.com	Orange	40	Operational	Complying
9	M/s Hotel Sentinel, Phoenix Bay, Port Blair, Ph-03192 244914/9932089996. Email- hotelsentinel@hotmail.com	Orange	50	Operational	Non- complying

10	M/s Hotel Shreesh, Link Road, Goalghar, Port Blair-744103. Ph-03192-242115/9679503928. Email- hotelshreeshportblair@gmail.com.	Orange	10	Operational	Complying
11	M/s Hotel Aparupa, Link Road, Goalghar, 03192-246582 hotelaparupa@gmail.com	Orange	10	Operational	Complying
12	M/s Hotel Abhishekh, Link Road, Goalghar, Port Blair-744103. Ph. 03192 233565/2345619932081270 Email- hotelabhishekh1990@gmail.com	Orange	10	Operational	Complying
13	M/s Blue Sea Hotel Pvt. Ltd, 109, M.G Road, Middle Point, Ph. 03192 244511/12/13/14 Email- hotelblueseas@gmail.com	Orange	15	Operational	Non-complying
14	M/s Sun Sea Resort Pvt Ltd. , MG Road, Middle Point, Ph-03192 244442/238330 /235905. Email- info@sunsearesort.net	Orange	25	Operational	Non-complying
15	M/s Hotel Shompen, Middle Point, Port Blair- Ph-03192 244644. Email- reservations@singhotel.in	Orange	10	Operational	Complying
16	M/s Hotel NK International, PO.632, Sea Shore Road, Anarkali, Port Blair-744102. Ph. 03192 233066/233382/993208503 1 Email- hotelnkinternational@gmail.com	Orange	40	Operational	Non-complying
17	M/s Da Bay Inn, sea Shore Road, Port Blair Ph. 03192-230638/ 230674 / 9434288899 Email- dabayinnandaman@rediffmail.com	Orange	15	Operational	Non-complying
18	J Hotel, Aberdeen Bazaar, Port Blair Ph. 9933220000 email- jhotelandaman@gmail.com	Orange	15	Operational	Non-complying



19	Hotel SRM Diamond, Babuline, Aberdeen Bazaar, Port Blair Ph. 9933247770 / 9531890990 email- hotelsrmdiamond@gmail.co m	Orange	10	Operational	Non- complying
20	Hotel ACC Ltd. Mohanpura, Port Blair 744101 Ph. 03192 245687/9434281327 hotelac c@yahoo.com	Orange	10	Operational	Non- complying
21	Hotel Shan N Shah, Mohanpura, Port Blair 9679530968/9434295609	Orange	4	Operational	Non- complying
22	Coral Cove, Minni Bay, Port Blair, Andaman- 744103 Ph. 9932083054 emai l- hello@coralcove.in	Orange	25	Operational	Non- complying
23	Hotel Sahara, Govt. Polytechnic Road, Dollygunj Port Blair 744103, Ph. 9476066000/953 1935408 hotelsaharapb@gm ail.com	Orange	15	Operational	Complying
24	Hotel Anbu International, Govt Polytechnic Road Dollygunj, Port Blair- Ph. 03192- 259444/7441039933270362 /9932080285 email- reservationanbu@gmail.co m	Orange	15	Non- Operational	Complying
25	Hotel Island Pride, Opp. Govt. Polytechnic, Dollygunj, Port Blair- 744103, A&N Island Ph. 9933282838 email- bookingislandpride@gmail. com	Orange	10	Operational	Non- complying
26	The White Coral, Sippighat, Port Blair, A & N Island Ph. 9647542277 / 03192- 252277 / 252666 email- thewhitecoral@gmail.com	Orange	25	Operational	Non- complying
27	A.G. Residency, Garacharma, Port Blair - 744105 Ph. 03192-251737 / 9434288199	Orange	10	Operational	Non- complying

	/9933241950email-agresidency@yahoo.in				
28	Hotel Hill View, AIR Road, Delanipur, Port Blair Ph.-03192 235186/9933233771 hotelhillview_andaman@yahoo.com	Orange	7	Operational	Non-complying
29	Hotel Port Mariden, 2, AIR Road, Delanipur, Port Blair Ph.-03192 242004/09163681869 hotelportmariden@gmail.com	Orange	6	Operational	Non-complying
30	Dev Haweli, 105/6, Delanipur, Port Blair email-devhaweli@gmail.com Ph.-03192 233159 / 233507 / 9434280917	Orange	10	Operational	Non-complying
31	Palika Palace, near petrol pump, Delanipur Port Blair 9679552859 palikapalaceportblair@gmail.com	Orange	10	Operational	Non-complying
32	Maya Hotel, JN Road, Haddo, Port Blair-744102 Ph. 9434262517 / 8001090001	Orange	30	Non-Operational	Non-complying
33	Hotel Dream Palace, Haddo, Port Blair 744102 Ph. 03192 245245 / 9932080808 dreampalace1971@gmail.com	Orange	20	Operational	Non-complying
34	Driftwood Hotel & Resort, 88, JN Road, Haddo, Port Blair-744102 Ph. 03192-244044 email-hoteldriftwood@gmail.com	Orange	12	Operational	Complying
35	Megapode Resort, Haddo Port Blair 744101, Andaman Island Ph. 03192-232380 / 232380 / 232207 / 231664 email-aniidco@gmail.com	Orange	50	Operational	Non-complying

PH 10/24

36	Hotel Port Residency,CARI Road, Bathubasti, Port Blair, 744105Ph. 9932082802/9933232674/03192-252702	Orange	15	Operational	Non-complying
37	Hotel Sunrise,CARI Road, Bathubasti, Port Blair-744105Ph. 9679503619 / 9434261219	Orange	15	Operational	Complying
38	Gb Oceania,NH-4, Bathubasti Junction, Garacharma, Port BlairPh.-03192 251925/251926info@gboceania.in	Orange	10	Operational	Non-complying
39	Hotel SL International,Protherapur, Port Blair, S/Andaman-744103Ph. 03192-260555 / 9476009000 / 9933251979email-hotelsl.international@gmail.com	Orange	10	Operational	Non-complying
40	Palm Grove Eco Resort, Protherapur, Near District Jail, Port BlairPh.-03192 260282/9434282956ecopalmgrove@gmail.com	Orange	10	Operational	Non-complying
41	Ripple Resorts,Carbyn Cove, Port Blair-744101Ph. 03192-228007/9434284175/9933271007email-ripple.resort@gmail.com	Orange	12	Operational	Complying
42	Hotel Mainak,Shadipur, Port Blair- 744106,Ph. 03192-227501 / 227502email-hotelmmainak@gmail.com	Orange	15	Operational	Complying
43	Hotel AT Villa ,Sita Nagar, Attam Pahar, Port Blair, A&N IslandPh. 9932080282 / 9932080285email-hotelatvilla@gmail.com	Orange	10	Operational	Complying
44	Hotel Magpie, Near Dollygunj Junction, Port Blair	Orange	10	Operational	Complying

45	Dev Mahal, PremNagar, 9531958100 hoteldevmahal@gmail.com	Orange	10	Operational	Non-complying
46	M/s Sea Princes Beach Resort, New Wandoor Beach, South Andaman, PIN: 744101 Ph. 03192 280002 / 9932089996 email- sresort@in.com	Orange	10	Operational	Non-complying
47	M/s Diviyum Manor, Opp Veer Savarkar Airport, Lamba Line, Port Blair - 744103 Ph.-03192 244505 email- mail@diviyummanor.in www.diviyummanor.in	Orange	10	Non-Operational	Complying
48	M/s Fortune Resort Bay Islands, Marine Hill, Port Blair 7063949605 ce.frbi@fortunehotels.in	Orange	55	Operational	Complying
49	M/s Peerless Sarover Portico Resort, Carbyn cove, Port Blair 9531961205, fomprp@peerlesshotels.com	Orange	25	Operational	Complying
50	M/s Hotel Aqua green, Lamba Line Port Blair	Orange	50	Operational	Complying
51	M/s TSG Grand, Dollygunj, Port Blair Ph. 03192-259259 / 9932082431 Email-tsg- hotel@rediffmail.com.	Orange	35	Operational	Complying
52	Hotel King's Tower Haddo Main Road, Opp. Van Sadan, Port Blair-744102, Andaman Island Ph. 03192- 232888 / 9933221707 email- thekingportblair@yahoo.co m	Orange	15	Operational	Non-complying
53	Hotel Sahara Residency Dollygunj	Orange	15	Non-Operational	Non-complying
54	Comfort Inn Blue Waves ATR main road, Dollygunj 03192- 259336/259338 9679579248 reservations@comfortinnblu ewaves.com	Orange	30	Operational	Non-complying

J. K. 12/1/21

55	Silver SpringJunglighat, Port Blair03192-242430, gm@silverspringhotels.in	Orange	16	Operational	Non-complying
56	Hotel Aries Grand Nayagaon 9476012345	Orange	12	Operational	Non-complying
57	Hotel Mansha Regency, phoenix Bay, Port Blair 03192-233772 bookus@hotelmansharegen cy.com	Orange	30	Operational	Complying
58	Hotel Maya, Haddo 9434262517 hotelmaya.portblair@gmail. com	Orange	30	Operational	Non-complying
59	Silver sand Beach Resort, Neil Kendra,Neil Island, South Andaman	Orange	40	Operational	Non-complying
60	Hotel Amullya Neil Kendra, A&N Island	Orange	15	Operational	Non-complying
61	Holiday Inn Beach Resort Pvt. Ltd, Beach No.3, Ram Nagar, , Neil Island	Orange	30	Operational	Non-complying
62	Pearl Park Beach Resort Laxmanpur no1, Neil Island, South Andaman	Orange	20	Operational	Non-complying
63	Tango Beach Resort Laxmanpur	Orange	30	Operational	Non-complying
64	SeaShell Samssara, Laxmanpur	Orange	40	Operational	Non-complying
65	SeaShell Neil ,Laxmanpur-I	Orange	50	Operational	Non-complying
66	TSG Aura, Sitapur	Orange	20	Operational	Non-complying
67	Silver Sand Beach Resort Vijay Nagar, No. 5 S. Andaman, Swaraj Dweep	Orange	10	Operational	Non-complying
68	Coral Reef Resort Pvt. Ltd., No. 5 Vijay Nagar beach, Havelock, 744211 Email- info@coralreefhavelock.in Ph.No- 9434285242/03192 282109 www.coralreefhavelock.in	Orange	10	Operational	Non-complying

69	Orient Legend Resort, No. 5 Vijay Nagar beach, Havelock www.havelockbeachresort.in Email- info@havelockbeachresort.in Ph.No- 9434291008 / 03192 282389	Orange	10	Operational	Non-complying
70	Sun Rise Tourist Complex, No. 5 Vijay Nagar beach, Havelock Email- sunrisetouristcomplex@gmail.com Ph.No- 9474206183/9679544554	Orange	10	Operational	Non-complying
71	Jadwet Hotel, Vijay Nagar, Beach no. 5 Swaraj Dweep, S. Andaman	Orange	35	Operational	Non-complying
72	El Dorado Beach Resort, No. 5 Vijay Nagar beach, Havelock www.eldoradoathavelock.com	Orange	15	Operational	Non-complying
73	Joye Grand Hotel & Resort Pvt. Ltd., Govind Nagar, Beach No. 3, Swaraj Dweep 10 Gardening & Cleaning	Orange	10	Operational	Non-complying
74	Aparupa Sands Marina, Govind Nagar, Beach No.2, Swaraj dweep, S/ Andaman	Orange	25	Operational	Non-complying
75	Sea Shell, Govind Nagar, Beach No.2, Swaraj Dweep - 744211	Orange	40	Operational	Non-complying
76	The Kingdom, Govind Nagar, No.3, Swaraj Dweep S/Andaman	Orange	10	Operational	Non-complying
77	Radhakrishna Eco Friendly Resort, Govind Nagar, Beach No.2, Havelock	Orange	15	Operational	Non-complying
78	TSG Blue Resort, beach No7, Radha Nagar, Swaraj dweep A & N Island, 744211	Orange	40	Operational	Non-complying
79	Dolphin Resort, ANIIDCO Ltd, Havelock, Beach No. 5, S/Andaman	Orange	10	Operational	Non-complying

[Handwritten signature]
22/01/21

80	M/s Symphony Palms, No.3, Govind Nagar, Havelock, A & N Island www.symphonypalmshavel ock.com	Red	25	Operational	Non- complying
81	Taj Exotica Resort & Spa, Radha Nagar, Havelock	Red	110	Operational	Complying
82	Munjoh Resorts Private Limited, Sippighat	Orange	30	Operational	Non- complying
83	M/s Kings Hotel, Haddo, Port Blair	Orange	10	Operational	Non- complying
84	Barefoot Resort at Radhanagar Village. Swaraj Dweep	Orange	50	Operational	Non- complying
85	Summer Sands Beach Resort, Ram Nagar, Beach No. 5, Neil Island	Orange	20	Operational	Non- complying
86	M/s Hotel Haywizz, Phoenix Bay, Port Blair	Green	15	Operational	Non- complying
87	M/S Sea Hill, Shadipur	Orange	10	Operational	Complying
88	Bowfin Resort, Radha Nagar, beach No. 7, Swaraj Dweep	Orange	15	Operational	Non- complying
89	Havelock Island Beach Resort Pvt. Ltd , Govind Nagar, Swaraj Dweep A&N Island	Orange	20	Operational	Non- complying
90	Shangri Las Beach Resort, No. 5 Vijay Nagar beach, Havelock www.havelockshangrilas.co m	Orange	10	Operational	Non- complying
91	Holiday Inn Beach Resort, Govind Nagar, Beach No.5, Swaraj Dweep S/Andaman, -744211	Orange	30	Operational	Non- complying
92	Sandy Waves Beach Resort, Vijay Nagar Beach, No. 5, Swaraj Dweep Island S. Andaman 744211	Orange	20	Operational	Non- complying
93	M/s Karthika Inn, Subasgram, Diglipur	Orange	15	Operational	Non- complying

Details of under construction STPs in the State

No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Incremental progress	Completion Timeline
1.	01 Faecal Sludge Treatment Plant (FSTP) in Port Blair City	42 KLD	Under Construction	-	-	March 2021

Details of proposed STPs in the State

No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/ Under Tendering/ Work to be Awarded)	Incremental progress	Likely Date of Completion
1.	03 decentralised STPs in Port Blair City	1.81 MLD 2.40 MLD 5.55 MLD	Under tender process	-	March 2023

IV. Details of Industrial Pollution:

- No. of industries in the State: Approximately 700
- No. of water polluting industries in the State: Not yet estimated
- Quantity of effluent generated from the industries in MLD: Not yet estimated
- Quantity of Hazardous Sludge generated from the Industries in TPD: N/A
- Number of industrial units having ETPs: 22
- Number of industrial units connected to CETP: No CETP
- Number and total capacity of ETPs: 22 ETPs (Total capacity= 0.337 MLD)
- Number of complying ETPs: 07 ETPs
- Number of non-complying ETPs: 15 ETPs
- Number and total capacity of CETPs (details of existing/ under construction / proposed): No CETP established in A&NI.
- Status of compliance and operation of the CETPs

[Signature] 22/01/21

Status of ETPs:

S. No	Name of the Unit	Type of Industry	Category of industry (Green/ Orange/ Red)	Capacity of ETP	Status of ETP	Status of CETPs (existing, under construction & proposed)
1	M/s LMS Honda, Junglighat	Automobile Service centre	Orange	1	Applied for CTO	
2	M/s Jadwet trading company Pvt. Limited, Garacharma, Port Blair	Automobile Service centre	Orange	3	Applied for CTO	
3	M/s Agency House, Garacharma	Automobile Service centre	Orange	5	Applied for CTO	
4	M/s Agency House, Nayagoan	Automobile Service centre	Orange	5	Applied for CTO	
5	M/s Jadwet Resorts and Leisure Private Lintied, Swaraj Dweep	Hotel(72 rooms)	Orange	5	Applied for CTE	
6	M/s Prince Store trading (Prince Honda), Garacharama, Ph-9564783666/8348303666	Automobile Service Center	Orange	5	Issued vide No. 10-21/PCC/RE Engg./2015/C-14 dated 22-03-2018	

7	M/s Preeta Cars(India) Pvt Ltd., Opp working Womens Hostel, Dollygunj, Port Blair	Automobile Service Center	Orange	5	Issued vide No. 10-21/PCC/RE Engg./2015/C-15 dated 23-03-2018	
8	M/s AKT Automobiles, VIP Road, Port Blair Ph:9434288772	Automobile Service Center	Orange	3	Issued vide No. 10-21/PCC/RE Engg./2015/C-48dated 03-08-2018	
9	M/s LMS Hyundai, School Line, Ph-9679550616	Automobile Service Center	Orange	Capacity not available	ETP installed. CTO not yet accorded.	
10	M/s Andaman Motors Pvt Ltd, Seashore Road, Haddo, Ph: 9932087117	Automobile Service Center	Orange	3	ETP installed. CTO not yet accorded.	
11	M/s Ahaan Automobile Andaman Pvt Ltd(Nissan), New Pahargoan, Port Blair & M/s Next-GenMotors Andaman Pvt Ltd(Tata Cars)	Automobile Service Center	Orange	3	ETP installed. CTO not yet accorded.	
12	M/s Prince Bajaj, Middle Point, Ph-9932082135	Automobile Service Center	Orange	2	ETP installed. CTO not yet accorded.	
13	M/s Mohan Automotives Pvt Ltd, Garacharma, Port Blair, Ph-8001230400	Automobile Service Center	Orange	10	ETP installed. CTO not yet accorded.	

[Handwritten signature] 22/01/21

14	M/s Andaman Automobile Agency (Ashok Leyland), Garacharama, Ph-8001230400	Automobile Service Center	Orange		ETP installed. CTO not yet accorded.	
15	M/s Sai Leela Automobile, ATR Main Road, Bathubasti, Garacharma, Port Blair.	Automobile Service Center	Orange	1	ETP installed. CTO not yet accorded.	
16	Riflex Industries Pvt Ltd Junglighat	Desicated coconut processing	Orange	10	Applied for CTO	
17	Andaman Cold Chain, Dollygunj	Food processing and storage	Orange	1	Issued	
18	ANIIDCO Milk Plant, dairyfarm	Milk Plant	SPI	20	Issued	
19	Taj Exotica resort and spa, Radhanagar, Havelock	Hotel	Hotel	50	Issued	
20	Rajiv Gandhi Centre for Aquaculture, Dhanikhari	Aquaculture Centre	Red	100	Issued	
21	Govt Polytechnic College, Dollygunj	Govt College	Red	100	Applied for renewal	
22	Royal Enfield, Dollygunj	Automobile Service Center	Orange	5	ETP installed. CTO not yet accorded.	

V. **Solid Waste Management:**

- Total number of Urban Local Bodies and their Population:
1 ULB namely Port Blair Municipal Council with population of 1,08,058 in Port Blair City.
- Current Municipal Solid Waste Generation:
Approximately 121 TPD
- Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing eg- Waste to Energy (Tonnage and Power Output),

Compost Plants (Windrow, Vermi, decentralized pit composting), biomethanation, MRF etc:

The PBMC achieved 100% door to door segregated collection of waste. The waste is transported to 9 Solid Liquid Resource Management (SLRM) Centres catering to 24 municipal wards and is further segregated for bailing and processing for its transportation to mainland for recycling. PBMC has established 05 decentralised composting units and 01 Bio-methanation plant of 0.5 MTP at Old Pahargaon. Further, 10 schools and 01 college have also made captive composting units. 21 households in Bathubasti, Port Blair have installed captive bio-gas plants for waste processing.

- Action plan to bridge gap between Installed Capacity and Current Utilization of processing facilities (if Gap > 20%): N/A
- No. and capacity of C&D waste processing plants in TPD (existing, proposed and under construction): No C&D waste processing plant.
- Total no. of wards, no. of wards having door to door collection service, no. of wards practicing segregation at source: 24 municipal wards
- Details of MSW treatment facilities proposed and under construction (no., capacity, and technology): 9 SLRM centers catering to 24 municipal wards. The waste is further segregated for bailing and processing for its transportation to mainland for recycling.
- No. and area (in acres) of uncontrolled garbage dumpsites and Sanitary Landfills: All dumpsites have been closed. The door-to-door collection of segregated waste is transported to 9 SLRM Centers.
- No. and area (in acres) of legacy waste within 1km buffer of both side of the rivers: PBMC has initiated legacy waste remediation of the sanitary landfill situated in Brookshabad.
- No. of drains falling into rivers and no. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers: No drains falling into rivers. There are 6 rivers in the island in which 5 rivers are exclusively flowing through forest areas. 1 river flows partially through forests and partially through habitated areas. The water quality was analysed and it was found well within the permissible limits.

 22/01/24

Status of ULB wise Management of Solid Waste

ULB	Total MSW generation in TPD	Total MSW being processed in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
1 ULB	121	50	9 SLRM centers		Construction of remaining 15 SLRM centers are under progress.

VI. Bio-medical Waste Management:

- Total Bio-medical generation: 115.76 Tonnes (As per Annual Report 2019-20)
- No. of Hospitals and Health Care Facilities: 182 (As per Annual Report 2019-20)
- Status of Treatment Facility/ CBMWTF: 6 Incinerators installed in the isolated pockets of the UT at different health institutions are used for scientific treatment and disposal of Biomedical Waste.

VII. Hazardous Waste Management:

- Total Hazardous Waste generation: 59.76 MT as per Annual Inventory 2019-20
- No. of Industries generating Hazardous waste: 4
- Treatment Capacity of all TSDFs: No TSDF (ANI falls under states/UTs generating less than 500 Metric tonnes per annum of landfillable hazardous waste)
- Avg. Quantity of Hazardous waste reaching the TSDFs and Treated: 16.6 MT transported to Tamil Nadu for recycling.
- Details of on-going or proposed TSDF: Not Required

VIII. Plastic Waste Management:

- Total Plastic Waste generation: 328.5 MT of plastic waste from Municipal Council and 58.35 MT from Gram Panchayats (Annual Report 2019-20)

- Treatment/ Measures adopted for reduction or management of plastic waste: 9 SLRM centers catering to 24 municipal wards. The waste is further segregated for bailing and processing for its transportation to mainland for recycling.
- IX. Details of Alternate Treatment Technology being adopted by the State/UT: on-site Septic Tanks catering to 100% Households with soak pit for dispersion.
 - X. Identification of polluting sources including drains contributing to river pollution and action as per NGT order on insitu treatment: No drains falling into rivers. There are 6 rivers in the island in which 5 rivers are exclusively flowing through forest areas. 1 river flows partially through forests and partially through habitated areas. The water quality was analysed and it was found well within the permissible limits.
 - XI. Details of Nodal Officer appointed by Chief Secretary in the State/UT: Under process
 - XII. Details of meetings carried under the Chairmanship Chief of Secretary in the State/UT: 11 State Level Advisory Committee (SLAC) meetings conducted under the Chairmanship of the Chief Secretary.
 - XIII. Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river: There are 6 rivers in the island in which 5 rivers are exclusively flowing through forest areas. 1 river flows partially through forests and partially through habitated areas. The water quality was analysed and it was found well within the permissible limits.
 - XIV. Ground water regulation: The potable water supplied for human consumption are being tested by Andaman Public Works Department (APWD) on regular daily basis every month.
 - XV. Good irrigation practices being adopted by the State: -
 - XVI. Rain Water Harvesting: The Port Blair Municipal Council (PBMC) built a rain water harvesting system in the Community hall at Chakkargaon. Installation of rain water harvesting system in every newly constructed building of area 100 sq mtr. & above has been made mandatory in PBMC area. The PBMC regularly raises awareness to general public to conserve and harvest rain water.
 - XVII. Demarcation of Floodplain and removal of illegal encroachments: No floodplains existing in A&NI.
 - XVIII. Maintaining minimum e-flow of river: -

[Handwritten signature] 10/1/24

- XIX. Plantation activities along the rivers: There are 6 rivers in the island in which 5 rivers are exclusively flowing through forest areas. 1 river flows partially through forests and partially through habitated areas (rural areas).
- XX. Development of biodiversity park: The A&N islands is rich in natural forest wealth and biodiversity. Nearly 85% of the area of the island is covered under natural vegetation. For the in-situ conservation of biodiversity of the islands, 6 National Parks and 96 WLS have been constituted. For ex-situ conservation and education and awareness, 1 Biological Park has been created. Further, for education and awareness for the urban mass and tourists, one Nature Park-cum-Interpretation Center has been opened in the city recently.
- XXI. Reuse of Treated Water: The treated water from STPs is reused in gardening and cleaning the vehicles.
- XXII. Model River being adopted by the State & Action Proposed for achieving the bathing quality standards: No such river as applicable in the islands.
- XXIII. Status of Preparation of Action Plan by the 13 Coastal States: Action is being initiated for reconstitution of River Rejuvenation Committee to River/Coastal Rejuvenation Committee.
- XXIV. Regulation of Mining Activities in the State/UT: The Deputy Commissioner (South Andaman District), The Deputy Commissioner (North & Middle Andaman District) and The Deputy Commissioner (Nicobar District) regulate mining activities in the UT of ANI. The sand mining in coastal areas (sea sand) is being regulated by Department of Environment & Forest, A&N Islands. There is a separate authority for management of coastal areas of the island namely Andaman & Nicobar Coastal Zone Management Authority (ANCZMA) which also looks into matters related with sand mining in the coastal areas of the islands.
- XXV. Action against identified polluters, law violators and officers responsible for failure for vigorous monitoring: Since 5 out of the 6 rivers in the islands flows exclusively through forests, there is no pollution reported. Further, the 6th river flows partially through forest and habitated areas (rural). No polluting industry or units exists there.

***Note: Incremental progress made by the State/UT in each activity to be provided.**

Member Secretary, ANPCC

No. 4-3/PCC/N.P(Festival)/2018/PF 11375
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370

Dated: 12-01-2021

To

The Additional Director & DH - Air Laboratory
Central Pollution Control Board,
Ministry of Environment & Forests and Climate Change
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Subject: Monitoring of Ambient Air and Noise during Deepwali Festival, 2020- regd

Sir,

It is to inform you that the Andaman and Nicobar Administration Pollution Control Committee has taken the following actions to bring awareness in the public & students and to monitor Ambient Air Quality(AAQ) and Noise Level in Port Blair town during diwali 2020:

1. Noise level during Deepawali was measured at two different locations in Port Blair. (Anexxure-1).
2. Ambient Air Quality monitoring in respect of Respirable Particulate Matter (P.M10 & P.M2.5), gaseous pollutants(SO₂ & NO₂) and metals(Pb, Ni, As Al, Ba, Fe & Sr) was measured from 12-11-2020 to 25-11-2020 at two stations(i.e PBMC Campus, Aberdeen bazaar and Shiv Mandir, Dollygunj area). (Anexxure-1).
3. To educate the people about the harmful effects of noise pollution an advertisement and appeal were published in the newspaper and broadcasted through All India Radio (AIR) and Doordarshan during Deepawali -2019. (Anexxure-2).
4. To create awareness among the students about noise and air pollution, fire hazards & accidents due to use of fire crackers, letters along with orders issued by Hon'ble Supreme Court of India in W.P(Civil) No. 728 of 2015 was send to Director(Education) to spread the message in the educational institution. (Anexxure-3). The Director(Education) vide letter dated 03-12-2020 informed that vide publicity among the students and parents were carried out about the court directions and brief summary of DO's and DON'T's to reduce noise and air pollution due to fire crackers were displayed in the notice boards of the school and same was communicated to students through printed material and school whatsapp groups.(Anexxure-4).
5. All the Deputy Commissioners and DGP, A&N Police were provided with the orders for strict compliance of the Hon'ble Supreme Court order. (Anexxure-5).

6. Administrative orders vide Secretariat order No. 2414 dated 13-11-2020 were issued to all the District Magistrates and Superintendents of police to implement the directions given in the court order and also requested to general public to adhere to the Hon'ble supreme Court and as far as possible to avoid bursting of fire crackers (Anexxure-6).
7. The Andaman Nicobar Police has registered 02 FIRs against the violators under section 188 of the Indian Penal Code, 1860 and under section 51(b) of the Disaster Management Act, 2005.

Encl: As Above

Yours faithfully,

 12/01/21
(Joju P. Alappatt)
Member Secretary

Copy to:

1. The Member Secretary, CPCB, MoEF&CC New Delhi for information
2. The Member Secretary, Zonal Office, CPCB, Kolkata for information.
3. The Secretary (Secretariat), AN Adm. for information

 12/01/21
Member Secretary

**Compliance report on Monitoring of
Noise and Ambient Air Quality during
Diwali- 2020**



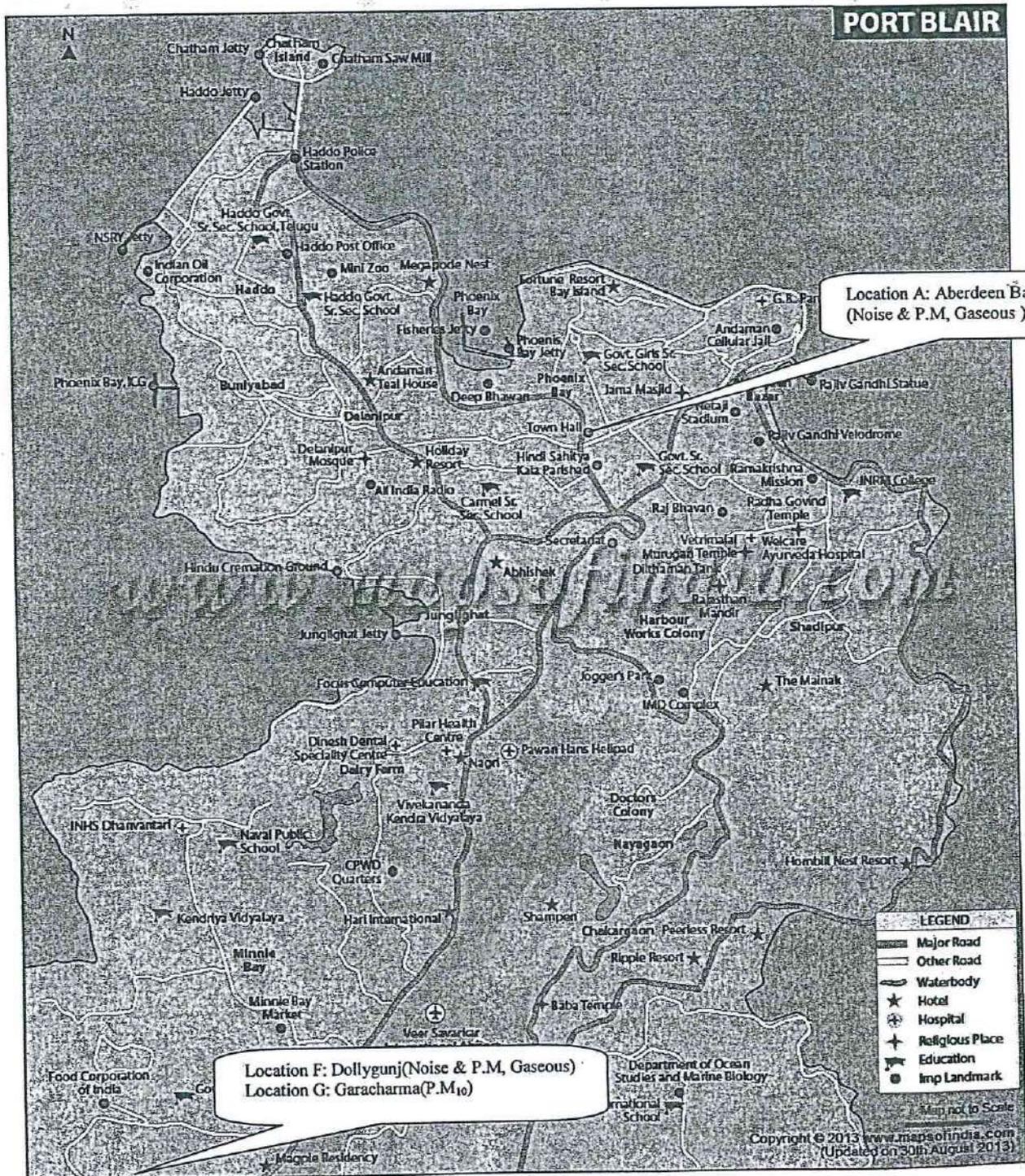
**Andaman & Nicobar Pollution Control Committee
Department of Science and Technology
Dollygunj, Port Blair, South Andaman
Andaman and Nicobar Islands
2020**

REPORT ON DEEPAWALI MONITORING 2020

I. City : Port Blair, Andaman and Nicobar Islands

- **Latitude & Longitude:** N 11°40'.148' & E 092°44'.353
- **Climate / Meteorology:** Rain and Thundershower occurred at most places. Maximum and Minimum temperature was around 30.3°C and 24.3°C
- **Population:** 140572
- **Major Land Use:** Commercial, Residential and agriculture.

II. Monitoring Locations:



III. DESCRIPTION AND ACTIVITIES AROUND MONITORING LOCATIONS

Locations	Name of the monitoring area	Description of area:	Activities around the monitoring location	Source of Noise Pollution
A	Aberdeen Bazaar	Commercial	Bus Stand, movement of Vehicle, Office complexes	movement of Vehicle
B	Dollygunj	Commercial	Commercial	movement of Vehicle & residential

Data/Observations:

IV. Noise Level during Deepawali Festival, 2020:

Location	diwali day (14-11-2020 to 15-11-2020)						Normal Day (23-11-2020 to 24-11-2021)					
	L _{eq}	L ₁₀	L ₅₀	L ₉₀	L _{max}	L _{min}	L _{eq}	L ₁₀	L ₅₀	L ₉₀	L _{max}	L _{min}
A. At PBMC campus, Aberdeen Bazaar, Port Blair	51.82	46.2	36.8	40.6	72.8	35.6	45.09	45.1	36.8	40.5	65.1	35.6
B. Near Shiv Mandir, Dollygunj, Port Blair	50.02	45.2	36.7	40.5	72.8	35.6	44.98	45.1	36.7	40.2	65.1	35.6

Interpretation of Noise Data/Results:

- Noise level at PBMC campus and Dollygunj, Port Blair was measured with Type-I integrated sound level meter.
- During diwali day, maximum noise level measured at PBMC campus and Dollygunj, Port Blair are 72.8 dB and minimum was 35.6 dB respectively. The Leq(A) of both the places are 51.82 dB and 50.02dB, which is less than the prescribed standard of 65 db got day time and 55 dB during night time for Commercial Zone.
- In a normal day, the main source of noise is mostly due to the movement of vehicles and the maximum and Minimum noise level measured are 65.1 db and 35.6 db respectively. The Leq of both the places are 51.82 db and 50.02 dB.

Ambient Air Monitoring during Deepawali festival- 2020 (12-11-2020 to 25-11-2020):

(a). Name of Location: PBMC Campus, Aberdeen Bazaar, Port Blair (N 11°40' 0.148' & E 092°44' 0.353')

	Regulatory parameters							Proposed New Parameters						
	SO ₂ ₃ (µg/m ³)	NO ₂ ₃ (µg/m ³)	PM ₁₀ ₃ (µg/m ³)	PM _{2.5} ₃ (µg/m ³)	Metals in PM ₁₀			Metals/ Elements in PM _{2.5}						
					Pb ₃ (µg/m ³)	Ni ₃ (ng/m ³)	As ₃ (ng/m ³)	Pb ₃ (µg/m ³)	Ni ₃ (ng/m ³)	As ₃ (ng/m ³)	Al ₃ (µg/m ³)	Ba ₃ (µg/m ³)	Fe ₃ (µg/m ³)	Sr ₃ (µg/m ³)
1-11-2020	<4.0	17.77	53.92	29.07	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
2-11-2020	<4.0	17.77	36.37	17.97	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
3-11-2020	<4.0	14.21	52.00	32.70	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
4-11-2020	<4.0	15.40	51.67	30.20	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
5-11-2020	<4.0	14.81	47.20	35.37	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
6-11-2020	<4.0	16.58	48.63	26.70	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
7-11-2020	<4.0	14.21	46.66	25.87	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
8-11-2020	<4.0	14.2	51.4	21.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
9-11-2020	<4.0	13.62	59.07	26.17	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
10-11-2020	<4.0	10.66	33.50	16.40	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
11-11-2020	<4.0	9.47	38.40	19.10	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
12-11-2020	<4.0	12.43	53.83	22.73	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
13-11-2020	<4.0	10.1	40.3	19.8	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
Average	<4.0	12.95	43.78	23.11	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2

All values (24 hourly Avg.) are in µg/m³.

(b). Name of Location: Near Shiv Mandir Dollygunj, Port Blair (N 11°37'44.3' & E 092°43'5.7')

Date	Regulatory parameters							Proposed New Parameters						
	SO ₂ ₃ (µg/m ³)	NO ₂ ₃ (µg/m ³)	PM ₁₀ ₃ (µg/m ³)	PM _{2.5} ₃ (µg/m ³)	Metals in PM ₁₀			Metals/ Elements in PM _{2.5}						
					Pb ₃ (µg/m ³)	Ni ₃ (ng/m ³)	As ₃ (ng/m ³)	Pb ₃ (µg/m ³)	Ni ₃ (ng/m ³)	As ₃ (ng/m ³)	Al ₃ (µg/m ³)	Ba ₃ (µg/m ³)	Fe ₃ (µg/m ³)	Sr ₃ (µg/m ³)
1-11-2020	<4.0	7.69	44.93	29.27	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
2-11-2020	<4.0	7.10	34.17	16.63	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
3-11-2020	<4.0	10.07	48.17	24.30	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
4-11-2020	<4.0	11.84	49.07	27.50	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
5-11-2020	<4.0	7.69	44.40	23.47	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
6-11-2020	<4.0	10.66	45.07	24.23	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
7-11-2020	<4.0	7.69	44.90	19.37	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
8-11-2020	<4.0	11.8	42.4	22.7	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
9-11-2020	<4.0	13.62	43.60	22.70	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
10-11-2020	<4.0	7.69	38.17	17.17	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
11-11-2020	<4.0	7.10	37.53	19.83	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
12-11-2020	<4.0	11.25	44.93	22.13	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
13-11-2020	<4.0	7.7	35.6	18.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
Average	<4.0	8.13	39.5	20.54	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2

Interpretation of Ambient Air Quality Data/ Results:

1. As compared with the standards prescribed for $\text{SO}_2(80\mu\text{g}/\text{m}^3)$, $\text{NO}_2(80\mu\text{g}/\text{m}^3)$, $\text{PM}_{10}(100\mu\text{g}/\text{m}^3)$, $\text{PM}_{2.5}(60\mu\text{g}/\text{m}^3)$, the highest value of SO_2 , NO_2 , PM_{10} , $\text{PM}_{2.5}$ measured at Aberdeen Bazaar and Dollygunj are within the prescribed limits
2. At PBMC campus, the value measured on diwali day(14-11-2020) are $4.0 \mu\text{g}/\text{m}^3$ of SO_2 , $14.217 \mu\text{g}/\text{m}^3$ of NO_2 , $52.00 \mu\text{g}/\text{m}^3$ of PM_{10} and $32.70 \mu\text{g}/\text{m}^3$ of $\text{PM}_{2.5}$. The value of all the parameters are found within the prescribed Ambient Air Quality standards.
3. At Dollygunj, the value measured on diwali day(14-11-2020) are $4.0 \mu\text{g}/\text{m}^3$ of SO_2 , $10.07 \mu\text{g}/\text{m}^3$ of NO_2 , $48.17 \mu\text{g}/\text{m}^3$ of PM_{10} and $24.30 \mu\text{g}/\text{m}^3$ of $\text{PM}_{2.5}$. The value of all the parameters are found within the prescribed Ambient Air Quality standards.
4. On the remaining days, the value of all the parameters are found below than the prescribed standards.
5. The other metal values are on averagely same as on normal days.
6. As per the Air Quality Index(AQI) calculator, AQI for the period 12-11-2020 to 25-11-2020 was found **GOOD** on at both the stations.

~~27~~ 12/01/21

The Daily Telegrams

14/11/2020

People urged to celebrate Deepawali by strictly observing COVID-19 protocols
Bursting of crackers allowed only from 8 pm to 10 pm

Port Blair, Nov. 13. Air pollution is a great concern in today's world, especially for people who suffer from health issues. These issues are extremely heightened during festivals where burning firecrackers has become the norm. Collective efforts must be made by all sections of society in order to improve air quality, on which our lives depend. To this effect, the Andaman & Nicobar Pollution Control Committee, with the support of District Administration, Department of Education and Andaman & Nicobar Police has been regularly spreading awareness on the harmful effects of air pollution. Deepawali is a festival of light, joy and happiness and historically it has been

(Contd. on last page)

People urged to celebrate Deepawali by

(Contd. from page 1)

celebrated with lighting of diyas and candles. However, in the past few decades, the use of firecrackers has lately been replacing the quiet culture of Deepawali with loud noises and increasing air pollution which severely impacts the elderly, children, persons with co-morbidities and others who develop many kinds of respiratory problems. In view of the COVID-19 pandemic, air pollution caused by bursting of firecrackers will intensify health risks for active COVID-19 patients and will also negatively impact immunity of others.

In compliance of the Hon'ble NGT in O.A No. 249 of 2020 order dated 09.11.2020, the Andaman & Nicobar Administration has restricted the timings for use and bursting of firecrackers to two hours i.e. from 8 pm to 10 pm. The general public have been directed to adhere to the timings of bursting of firecrackers from 8 pm to 10 pm and also requested to adhere to the order of Hon'ble Supreme Court and as far as possible avoid bursting of firecrackers.

Any violation of the aforesaid order will invite penal action under Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Section 188 of the IPC and other provisions as applicable.

The A&N Administration has taken all possible steps to control the COVID-19 pandemic in these Islands. While celebrating the festival all people have been requested to wear face mask, maintain social distance, wash hands regularly and follow the COVID-19 protocols, a press release from Pollution Control Committee, Deptt. of Science & Technology said.

The Daily Telegrams

13.11.2020

Deepawali is a festival of lights

Celebrate it to enlighten your future. Make this Diwali green for

Cleaner air & healthier life

- > Bursting of fire crackers is permitted only between 8 PM to 10.00 PM.
- > Crackers with reduce emission and green crackers are allowed.
- > Use of Series fire crackers or Jalis are banned.
- > Bursting of firecrackers should not take place in the silence zones like hospital, educational institutions and places of worship.
- > Never allow children to burst crackers on their own.
- > Avoid noisy crackers, they may damage your ear.
- > Do not burst crackers on roads, use open spaces instead.
- > Never throw crackers on moving vehicles.
- > Loud speakers and Public Address systems should be used only after obtaining written permission from the regulatory authority.
- > Plastic carry bags are BANNED. Crackers should not be sold in plastic carry bags.

Wear face mask, maintain social distance, wash your hands and follow COVID-19 protocols.

MAY THIS DEEPAWALI LIGHT UP YOUR LIFE

Helpline: Police Control Room: 100, Fire Service: 101, Ambulance: 03192-232102/233473



Issued in the public interest by: Andaman Nicobar Pollution Control Committee, Department of Science and Technology, A & N Administration

14.11.2020

← The Daily Telegraphs

APPEAL

Deepawali is a festival of light, joy and happiness. However, this happy occasion is not always celebrated with due caution and at times, it turns into a festival of noise and fire hazard. It is necessary that this festival is celebrated taking all precautions with a view to minimize pollution, fire hazard and accidents.

I appeal one and all to avoid crackers especially in prohibited zones like hospitals, educational institutions, places of worship, petrol pumps and on roads and burst firecrackers only between 08:00 pm & 10:00 pm. Your co-operation will be crucial to fellow citizens enabling them to celebrate the festival with joy and happiness.

Celebrate the festival of light in its true spirit.

I wish you all a very Happy & Prosperous Deepawali and appeal one and all to wear face mask, maintain social distance, wash your hands and follow COVID-19 protocols.

Sd/

(Kriti Garg)

Secretary (Science & Technology)
(Department of Science and Technology)

Pollution Control Committee

A&N Administration

No. 4-3/PCC/N.P(Festival)/2018/PF/1110
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
 POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

Dated: 12-11-2020

To
 The Chief Editor
 Daily Telegram
 Port Blair

Subject: Publication of appeal and awareness material - regd.

Sir,

Kindly arrange to publish the enclosed appeal and public awareness material on and before Diwali Day (i.e. 14-11-2020) for two consecutive days to create awareness among the general public against indiscriminate use of fire crackers during diwali festival 2020

Yours faithfully,

Encl: A/a

12-5-226
 Senior Scientific Officer - II

No. 4-3/PCC/N.P(Festival)/2018/PF/1109

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

Dated: 10-11-2020

To

1. The News Editor, Pradishik Samachar, AIR, Port Blair
2. The News Editor, Dweep Darpan, Doordarsan Kendra, Port Blair

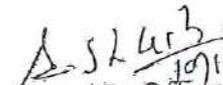
Subject: Broadcast/Telecast of appeal and public awareness material - regd

Sir,

Kindly arrange to broadcast/telecast the enclosed appeal and public awareness material on and before Diwali Day (i.e 14-11-2020) to create awareness among the general public against indiscriminate use of fire crackers during diwali festival 2020.

Yours faithfully,

Encl: A/a


Senior Scientific Officer-II

No. 4-3/PCC/N.P(Festival)/2018/PF /1108
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370

Dated: 10-11-2020

To

The Chief Editor
The Dweep Samachar,
Govt. Press, Port Blair

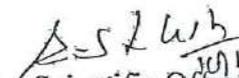
Subject: Publication of appeal and awareness material – regd.

Sir,

Kindly arrange to translate and publish the enclosed appeal and public awareness material on and before Diwali Day (i.e 14-11-2020) for two consecutive days to create awareness among the general public against indiscriminate use of fire crackers during diwali festival 2020

Yours faithfully,

Encl: A/a


Senior Scientific Officer – II

Annexure - 3
139

प्र.से.
Kriti Garg, IAS
Secretary (Education/Sports/Sci & Tech)
Andaman & Nicobar Administration



सचिवालय
अण्डमान तथा निकोबार प्रशासन
पोर्ट ब्लेयर - 744101
Annexe Building, Secretariat
Andaman & Nicobar Administration
Port Blair - 744 101

D: No. 4-3/PCC/N.P(Festival)/2018/PF/1105

Dated 9-11-2020

Dear Kamlesh,

I am enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No. 728 of 2015, regarding control of Noise & Air Pollution during the Diwali and suggestion/directions for manufactures and sale of fire crackers during the festival. It is necessary to take precaution to reduce the pollution including noise pollution during Deepawali to keep the healthy environment by creating community awareness.

In recent years useful initiative have been taken for control of pollution generated due to use of firecrackers. To keep the environment free from pollution it is necessary to create community consciousness and ensure community involvement particularly during festival like Deepawali by creating awareness among the school and college students. Like previous year, I would urge you to continue the campaign in all the schools and colleges against indiscriminate use of firecracker during Diwali festival. You are requested to kindly arrange to pass suitable directions in this regard to authorities of educational institutions. to spread awareness among the students regarding the fire hazards and accidents while using crackers.

A report in compliance of the above direction of Supreme Court may please be sent to the Member Secretary, Pollution Control Committee by 30th November 2020 for onward submission to Ministry of Environment, Forests and Climate Change and Central Pollution Control Board, New Delhi.

Best wishes

Yours sincerely

(Ms. Kriti Garg)

Shri. Kamlesh Kumar
Director (Education)
Andaman and Nicobar Administration
Port Blair

MS

Tech

To

The Member Secretary,
Pollution Control Committee,
Department of Science and Technology,
Andaman and Nicobar Administration,
Dollygunj

Sub: Control of Noise and Air Pollution during Diwali festival - reg;

Madam/Sir,

With reference to Secretary (Education/Sports/Sci & Tech), Andaman and Nicobar Administration letter No. 4-3/PCC/N.P(Festival)/2018/PF/1105 dated: 09/11/2020 enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No. 728 of 2015, regarding control of Noise and Air Pollution during Diwali festival.

In this regard, it is to inform that the following activities conducted in schools to control Noise and Air Pollution during Diwali festival are as under:

1. Students were informed to restrict themselves from using such crackers which produces excessive noise and smoke.
2. Use the fire crackers only in the presence of elders and use loose and cotton clothes to protect themselves from fire accidents.
3. Use the fire crackers strictly as per the guidelines of Honourable Supreme Court of India.
4. Do not throw fire crackers on animals and on running vehicles.
5. Parents were advised to have a close watch on their children to avoid any fire hazards and accidents.
6. Speeches were delivered by teachers in their respective schools highlighting on the issues/mishaps occurred due to indiscriminate use of firecrackers during Diwali.
7. Online and Offline drawing competitions were also conducted on the topic "Hazard of Firecrackers".
8. A brief summary of DO's and DONT's to reduce noise and air pollution due to use of crackers was displayed in the Notice Board of school and the same was communicated to students. Printed Brochures of the same were provided to students of class X, XI and XII with the direction to disseminate the information in their family and friends.
9. Soft copies of aforesaid brochures were sent to WhatsApp contact of all students of the school.
10. Students are made aware to avoid the use of sanitizers when going to burst crackers or while lighting Diyas and Candles. This is because Sanitizers are alcohol-based and can lead to major burns and injuries.
11. Advised not to use crackers producing too much smoke especially in today's COVID pandemic which affects our lungs. Crackers generate aerosols that might act as wider medium of COVID transmission and possibly infect people.
12. Students were reminded that amidst all the fun and excitement of Diwali one should not forget the speechless animals and pets around. This is because animals like dogs and cats have high hearing sensitivity and the loud noise can cause a deafening effect and the bright light may cause a blinding effect in these amazing creatures around.
13. Last but not the least one should keep in handy a First Aid Kit and be aware of the contacts of Fire Service-101, Ambulance-102 and Police Control Room-100 in case of any unavoidable Accidents and mishaps.

[KAMLESH KUMAR, DANICS]
Director (Edn)

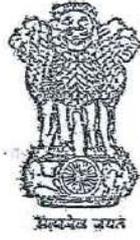
Copy to:

1. The PS to Secretary (Education/Sports/Sci & Tech) for kind information of Secretary (Education/Sports/Sci & Tech) please.

[KAMLESH KUMAR, DANICS]

Anexum 37

म.प्र.से.
Kriti Garg, IAS
Secretary (Education/Sports/Sci & Tech)
मान तथा निकोबार प्रशासन
Andaman & Nicobar Administration



सचिवालय
अण्डमान तथा निकोबार प्रशासन
पोर्ट ब्लेयर - 744101
Annexe Building, Secretariat
Andaman & Nicobar Administration
Port Blair - 744 101

D. No. 4-3/PCC/N.P(Festival)/2018/PF/1103

Dated 9-11-2020

Dear Angel

I am enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No. 728 of 2015, regarding control of Noise & Air Pollution during the Diwali and suggestion/directions for manufactures and sale of fire crackers during the festival. It is necessary to take precaution to reduce the pollution including noise pollution during Deepawali to keep the healthy environment by creating community awareness.

I would urge you to continue the campaign to restrain public against indiscriminate use of fire crackers during Deepawali festival and issue directions to all the shopkeepers other stakeholder for compliance of the Hon'ble Supreme Court order and not to use plastic carry bags while selling the fire crackers. A report in compliance of the above direction of Supreme Court may please be sent to the Member Secretary, Pollution Control Committee by 30th November 2020 for onward submission to Ministry of Environment, Forests and Climate Change and Central Pollution Control Board, New Delhi.

Best wishes

Yours sincerely,

Kriti
(Ms. Kriti Garg)

Dr. Angel Bhati Chauhan, IAS
Deputy Commissioner(NM)
Andaman and Nicobar Administration
Mayabunder

प्र.से.

Kriti Garg, IAS

शिक्षा/खेल

Secretary (Education/Sports/Sci & Tech)

Andaman & Nicobar Administration



सचिवालय

अण्डमान तथा निकोबार प्रशासन
पोर्ट ब्लेयर - 744101Annex Building, Secretariat
Andaman & Nicobar Administration
Port Blair - 744 101

D. No. 4-3/PCC/N.P(Festival)/2018/PF/1104

Dated 9-11-2020

Dear Sir/ma

I am enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No 728 of 2015, regarding control of Noise & Air Pollution during the Diwali and suggestion/directions for manufactures and sale of fire crackers during the festival. It is necessary to take precaution to reduce the pollution including noise pollution during Deepawali to keep the healthy environment by creating community awareness.

I would urge you to continue the campaign to restrain public against indiscriminate use of fire crackers during Deepawali festival and issue directions to all the shopkeepers other stakeholder for compliance of the Hon'ble Supreme Court order and not to use plastic carry bags while selling the fire crackers. A report in compliance of the above direction of Supreme Court may please be sent to the Member Secretary, Pollution Control Committee by 30th November 2020 for onward submission to Ministry of Environment, Forests and Climate Change and Central Pollution Control Board, New Delhi.

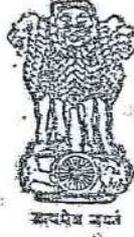
Best wishes

Yours sincerely

(Ms. Kriti Garg)

Shri Suneel Anchipaka, IAS
Deputy Commissioner(SA)
Andaman and Nicobar Administration
Port Blair

मा.प्र.से.
Kriti Garg, IAS
 (शिक्षा/खेल)
 Secretary (Education/Sports/Sci & Tech)
 अण्डमान तथा निकोबार प्रशासन
 Andaman & Nicobar Administration



सचिवालय
 अण्डमान तथा निकोबार प्रशासन
 पोर्ट ब्लेयर - 744101
 Annexe Building, Secretariat
 Andaman & Nicobar Administration
 Port Blair - 744 101

D. No. 4-3/PCC/N.P(Festival)/2018/PF/1106

Dated 9-11-2020

Respected Sir,

I am enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No 728 of 2015, regarding control of Noise & Air Pollution during the Diwali and suggestion/directions for manufactures and sale of fire crackers during the festival. It is necessary to take precaution to reduce the pollution including noise pollution during Deepawali to keep the healthy environment by creating community awareness.

I would request you to kindly issue suitable directions in light of the directions issued by Hon'ble Supreme Court of India to restrain public against indiscriminate use of fire crackers and sale of banned firecrackers. A report in compliance of the above direction of Supreme Court may please be sent to the Member Secretary, Pollution Control Committee by 30th November 2020 for onward submission to Ministry of Environment, Forests and Climate Change and Central Pollution Control Board, New Delhi.

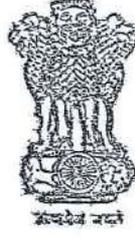
With warm regards,

Yours sincerely

Kriti
 (Ms. Kriti Garg)

Shri. Dependra Pathak, IPS
 Director General of Police
 Port Blair

सचिवालय
अण्डमान तथा निकोबार प्रशासन
पोर्ट ब्लेयर - 744101
Annexe Building, Secretariat
Andaman & Nicobar Administration
Port Blair - 744 101



म.प्र.से.
Kriti Garg, IAS
रक्षित/खेल)
Secretary (Education/Sports/Sci & Tech)
मान तथा निकोबार प्रशासन
Andaman & Nicobar Administration

D.No. 4-3/PCC/N.P(Festival)/2018/PF/1107

Dated: 9-11-2020

Dear Kishore

I am enclosing the order of the Hon'ble Supreme Court of India in W.P(Civil) No. 728 of 2015, regarding control of Noise & Air Pollution during the Diwali and suggestion/directions for manufactures and sale of fire crackers during the festival. It is necessary to take precaution to reduce the pollution including noise pollution during Deepawali to keep the healthy environment by creating community awareness.

I would urge you to continue the campaign to restrain public against indiscriminate use of fire crackers during Deepawali festival and issue directions to all the shopkeepers other stakeholder for compliance of the Hon'ble Supreme Court order and not to use plastic carry bags while selling the fire crackers. A report in compliance of the above direction of Supreme Court may please be sent to the Member Secretary, Pollution Control Committee by 30th November 2020 for onward submission to Ministry of Environment, Forests and Climate Change and Central Pollution Control Board, New Delhi.

Best wishes

Yours sincerely,

(Ms. Kriti Garg)

Shri Kishore Kshirsagar Lakshman, IAS
Deputy Commissioner(Nicobar)
Andaman and Nicobar Administration
Car Nicobar

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
सचिवालय/SECRETARIAT

Amexure - 200
181

Port Blair, dated the th 13 Nov' 2020

ORDER No. 2414

WHEREAS, festivals like Diwali, Kartika Purnima, Chatt, New Year/Christmas eve etc are approaching and people usually celebrate by bursting fire crackers which affect the elderly, children, persons with co-morbidities and others develop respiratory problems.

WHEREAS, active cases of COVID-19 are on the decline in Andaman & Nicobar Islands and significant number of patients have recovered, increase in air pollution on account of bursting of firecrackers may prove hazardous for recovered as well as active COVID-19 patients.

WHEREAS, The Hon'ble Supreme Court in W.P(Civil) No. 728 of 2015 titled as "Arjun Gopal and Mother's versus Union of India and Others" issued directions on 23.10.18 prohibiting bursting of firecrackers and restricted the licensed traders only to sale/store fire crackers with reduced emission (improved crackers) and green crackers. The fire crackers which were compliant with PESO prescribed standards, only to be manufactured, stored and sold through licensed traders. It was further directed that no e-commerce websites shall accept any online orders and effect online sales on Diwali days or on any other festivals like Gurpurab etc. when such fireworks generally take place, it would strictly be from 08.00 PM to 10.00 PM only.

NOW THEREFORE, keeping in view the need of the public interest to curb air pollution in Andaman & Nicobar Islands and in exercise of the powers conferred under section 24(1) of the Disaster Management Act, 2005, the undersigned hereby directs that timing for use and bursting of fire crackers between 08.00 PM and 10.00 PM on Diwali and Gurupurb, 06.00 AM to 08.00 AM on Chatt and 11.55 PM to 12.30 AM during Christmas and New Year eve should be strictly followed.

These orders will come into force with immediate effect and will remain in force until further orders.

The District Magistrates and Superintendents of Police shall take all measures and necessary action to ensure compliance of this order.

Any violation of the aforesaid order will invite penal action under Section 51 to 60 of the Disaster Management Act, 2005 besides legal action under Section 188 of the IPC and other provisions as applicable.

The General Public are requested to adhere to the order of Hon'ble Supreme Court and as far as possible avoid bursting of fire crackers.

Sd/-
(Chetan B. Sanghi)
Chief Secretary

Copy to:

1. The Director General of Police, Port Blair
2. The Deputy Commissioner (SA), A&N Administration
3. The Deputy Commissioner (N&MA), A&N Administration
4. The Deputy Commissioner (Nicobar), A&N Administration

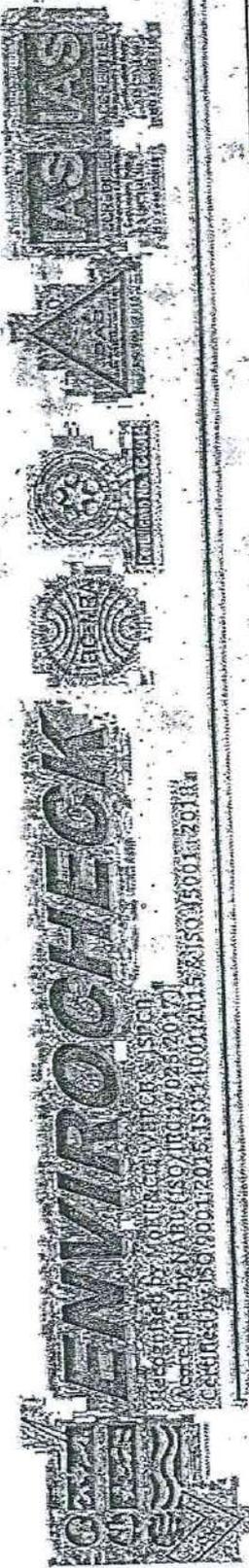
Cheti
13/11/2020
Secretary, S&T

AMBIENT AIR QUALITY MONITORING DATA DURING DEEPAWALI FESTIVAL (12.11.2020 to 25.11.2020)

Name of the Location : **SHIVSAMPUR DOLBY GUNJ, PORT BLAIR**

Date	Regulatory Parameters*						Proposed New Parameters Metals / Elements in PM _{2.5}									
	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	Pb (µg/m ³)	NI (ng/m ³)	As (ng/m ³)	Pb (µg/m ³)	NI (ng/m ³)	As (ng/m ³)	Al (ng/m ³)	Ba (ng/m ³)	Fe (ng/m ³)	Sr (ng/m ³)		
12.11.20	<4.0	7.10	49.2	28.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2		
to	<4.0	8.88	41.8	29.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
13.11.20	<4.0	7.10	43.8	30.1	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
13.11.20	<4.0	7.10	32.5	16.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
to	<4.0	7.10	38.2	18.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
14.11.20	<4.0	7.10	31.8	15.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
14.11.20	<4.0	12.44	45.8	28.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
to	<4.0	8.88	48.6	23.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
15.11.20	<4.0	8.88	50.1	21.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
15.11.20	<4.0	8.88	49.2	26.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
to	<4.0	14.21	51.2	32.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
16.11.20	<4.0	12.44	46.8	23.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
16.11.20	<4.0	7.10	45.3	20.1	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
to	<4.0	8.88	42.8	23.8	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			
17.11.20	<4.0	7.10	45.1	26.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.04	<0.02	<0.2			

H/O, 61/B, Rastrabuth Avenue, Kolkata - 700025, India. Tel: 91-93-26792861/2597190, Fax: 91-93-26792861
 Laboratory: 189, 190&192, Rastrabuth Avenue, Kolkata - 700028, India. Tel: 93-25792861
 Email: info@envirocheek.org, envirocheek60@gmail.com, Website: www.envirocheek.org
 Branch Office: Sijguthi, Haldia, Durgabusa, Phalbad, Gangtokh, Coimbatore, Patradun, New Delhi
 Overseas: UAE, Qatar, Netherlands



Name of the Location : MUNICIPAL OFFICE (ABERDEEN BAZAR)

Date	Regulatory Parameters*						Proposed New Parameters										
	PM ₁₀ (µg/m ³)		PM _{2.5} (µg/m ³)	Metals in PM ₁₀			Metals / Elements in PM _{2.5}										
	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	Pb (µg/m ³)	Ni (ng/m ³)	As (ng/m ³)	Pb (µg/m ³)	Ni (ng/m ³)	As (ng/m ³)	Al (ng/m ³)	Ba (ng/m ³)	Fe (ng/m ³)	Sr (ng/m ³)				
22.11.20	<4.0	12.44	48.2	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
to	<4.0	8.88	35.2	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
23.11.20	<4.0	7.10	31.8	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
to	<4.0	15.99	63.2	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
24.11.20	<4.0	14.21	56.8	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
to	<4.0	7.10	41.5	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
24.11.20	<4.0	12.44	36.2	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
to	<4.0	10.66	43.5	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2
25.11.20	<4.0	7.10	41.2	<0.01	<0.02	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.02	<0.2

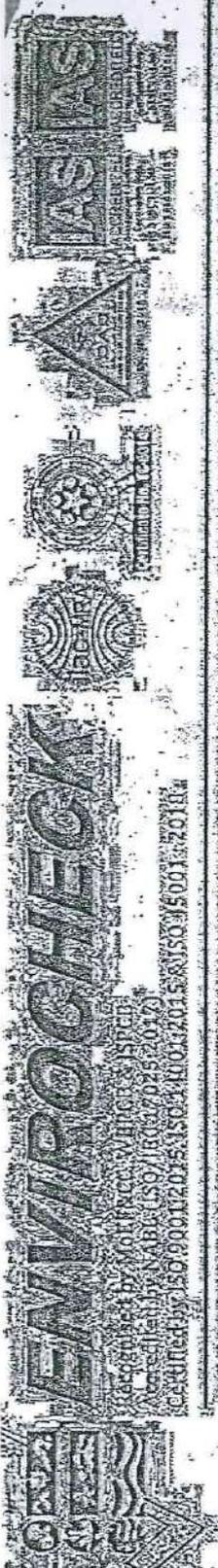
Reviewed by :

Dr. Ajoy Paul
Quality Manager

Authorised Signatory :

Dr. Sumit Baran Chowdhury
Technical Manager

H/O: 1003, 1903, 1902, East Main Road, Avenue, Kolkata - 700028. T: 033-25732899. Fax: 033-25732899.
 Laboratory: 1003, 1903, 1902, East Main Road, Avenue, Kolkata - 700028. T: 033-25732899.
 Email: info@envirocheck.com, info@ec-k50@gmail.com / Website: www.envirocheck.com
 Branch Office: Shillong, Assam; Purapuzha, Pharrabad, Gangtok, Darjeeling, Panrajah, New Balmi
 Over: 1840
 U.A.E. Qatar, Noida, India.



Name of the Location : SHIV TEMPLE, DOLLY GUNJ, PORT BLAIR														
Date	Regulatory Parameters					Proposed New Parameters								
	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	Metals in PM ₁₀			Metals / Elements in PM _{2.5}						
					Pb. (µg/m ³)	Ni (ng/m ³)	As (ng/m ³)	Pb (µg/m ³)	Ni (ng/m ³)	As (ng/m ³)	Al (ng/m ³)	Ba (ng/m ³)	Fe (ng/m ³)	Sr (ng/m ³)
22.11.20	<4.0	7.10	41.2	21.8	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
to	<4.0	7.10	36.2	19.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
23.11.20	<4.0	7.10	35.2	18.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
to	<4.0	8.88	48.1	26.1	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
24.11.20	<4.0	12.44	45.2	21.8	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
to	<4.0	12.44	41.5	18.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
24.11.20	<4.0	8.88	40.1	22.8	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
to	<4.0	7.10	35.2	16.5	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2
25.11.20	<4.0	7.10	31.5	15.2	<0.01	<0.02	<0.01	<0.01	<0.02	<0.01	<0.01	<0.04	<0.02	<0.2

Reviewed by:

Dr. Ajoy Paul
Quality Manager

Authorised Signatory:

Dr. Sumit Baran Chowdhury
Technical Manager

H/O: 189/B, Panchganga Avenue, Kolkata - 700029, India. Tel: 033-2578299, Fax: 033-25200143
 Kolkata - 700029, India. Tel: 033-2578299, Fax: 033-25200143
 Email: info@envirocheck.org, envirocheck50@gmail.com, Website: www.envirocheck.org
 Branch Office: Shilpuri, Habiba Bura, Phandab, Gangtok, Port Blair, Andaman, New Delhi - 110058, India. UAE: Qatar, Netherlands.

विज्ञान तथा प्रौद्योगिकी
Science & Technology
D No. 6017
R.Date/ प्राप्ति दिनांक 05/01/21



*For
eehman*

NOISE LEVEL SURVEY

MUNICIPAL OFFICE (ABERDEEN BAZAR)

PORT BLAIR, ANDAMAN

PARAMETERS	14/11/20 - 15/11/20	23/11/20 - 24/11/20
L _{eq} dB(A)	51.82	45.09
L ₁₀	46.2	45.1
L ₉₀	36.8	36.8
L ₅₀	40.6	40.5
L _{max}	72.8	65.1
L _{min}	35.6	35.6

Reviewed by:

Dr. Ajoy Paul
Quality Manager

Authorised Signatory:

Dr. Sumit Baran Chowdhury
Technical Manager



NOISE LEVEL SURVEY

SHIV TEMPLE, DOLLY GUNJ PORT BLAIR, ANDAMAN

PARAMETERS	14/11/20 - 15/11/20	23/11/20 - 24/11/20
Leq dB(A)	50.02	44.98
L10	45.2	45.1
L90	36.7	36.7
L50	40.5	40.2
Lmax	72.8	65.1
Lmin	35.6	35.6

Reviewed by :

Dr. Ajoy Paul
Quality Manager

Authorised Signatory :

Dr. Sumit Baran Chowdhury
Technical Manager

Calculation of AQI

Date
12-11-2020 to 25-11-2020

Station
PBMC campus, Abeerdeen Bazaar
Port Blair
ANI

Air Quality Index

44

concentration in $\mu\text{g}/\text{m}^3$ (except for CO)

Sub-Index

check

Pollutants	concentration in $\mu\text{g}/\text{m}^3$ (except for CO)	Sub-Index	check
PM10	43.78	44	1
PM2.5	23.11	39	1
SO2	4.00	5	1
NOx	12.95	16	1
*CO (mg/m3)	0.00	0	0
O3	0.00	0	0
NH3	0.00	0	0

AQI =

* Concentrations of minimum three pollutants are required; one of them should be PM10 or PM2.5

* The check displays "1" when a non-zero value is entered

Quality Category	Health Impact	Exposure Level
Good (0-50)	Minimal Impact	Breathing discomfort to people on prolonged exposure
Satisfactory (51-100)	Minor breathing discomfort to sensitive people	Respiratory illness to the people on prolonged exposure
Moderate (101-200)	Breathing discomfort to the people with lung, heart disease, children and older adults	Respiratory effects even on healthy people
Poor (201-300)		

(247)

Calculation of AQI

Date 12-11-2020 to 25-11-2020	Station Near Shiv temple, Dollygunj Port Blair ANI	concentration in $\mu\text{g}/\text{m}^3$ (except for CO)	Sub-Index
Pollutants			
PM10	24-hr avg	39.70	40
PM2.5	24-hr avg	20.54	34
SO2	24-hr avg	4.00	5
NOx	24-hr avg	8.13	10
*CO (mg/m3)	max 8-hr	0.00	0
O3	max 8-hr	0.00	0
NH3	24-hr avg	0.00	0

check

1 1 1 1 0 0 0

AQI =

41

Air Quality Index

* Concentrations of minimum three pollutants are required; one of them should be PM10 or PM2.5
* The check displays "1" when a non-zero value is entered

Minimal Impact	Poor (201-300)
Satisfactory (51-100)	Breathing discomfort to people on prolonged exposure Respiratory illness to the people on prolonged exposure Respiratory effects even on healthy people
Moderate (101-200)	

TRUE COPY

ANNEXURE-R-11

F.No. 7-43/PCC/NGT(O.A(606/2018)/2019/

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair

Dated: 11-09-2020

ORDER No. 255

WHEREAS, this office vide email dated 20.03.2020, letter no. 7-43/PCC/NGT(O.A(606/2018)/2019/780 dated 20.05.2020, Note dated 16.06.2020 forwarded Hon'ble NGT order dated 31.01.2020 in O.A No. 606 of 2018 wherein it was requested to submit a compliance report based on the directions issued in the above referred order.

WHEREAS, The Hon'ble National Green Tribunal vide order dated 02.07.2020 in O.A No. 606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 has directed the CPCB to prepare a template to assess and recover final compensation by all States/UTs for non-compliance of Rule 22 under Solid Waste Management Rules, 2016, a copy of the template is enclosed herewith for necessary action.

WHEREAS, the statutory timelines have expired and directions of Hon'ble Supreme Court and NGT to comply with SWM Rules, 2016 remain unexecuted, the Hon'ble NGT has directed all States/UTs to take necessary steps in complying with Rule 22 of the SWM, Rules 2016 failing which the State/UT shall be liable to pay environmental compensation at the rate of Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

NOW THEREFORE, the Andaman & Nicobar Pollution Control Committee requests all concerned departments to submit the Action Taken Report on compliance of Rule 22 of Solid Waste Management Rules, 2016 in the enclosed template as provided by the CPCB to ANPCC latest by 17th September 2020 for onward submission to CPCB, failing which the erring local body is liable to pay compensation as per the directions of Hon'ble NGT.

Shankar
11/9/2020
Member Secretary, ANPCC

To:

1. The Secretary (RD&P), A&N Administration
2. The Secretary (PBMC), A&N Administration

TRUE COPY



Jagdishvaran K V <jagdishvkv@gmail.com>

IN THE MATTER OF ORIGINAL APPLICATION NO.606 OF 2018 TITLED AS COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES,2016 PENDING BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,NEW DELHI.

1 message

Jagdishvaran K V <jagdishvkv@gmail.com>

Wed, Mar 3, 2021 at 7:37 PM

To: "mscb.cpcb" <mscb.cpcb@nic.in>

 **ATR IN OA NO.606:18.pdf**

Sir/Madam,

Kindly, find the attached advance copy of the Action Taken Report on behalf of the UT of Andaman & Nicobar Administration in the above captioned case for affecting service on the CPCB.

**Thanking You,
With Best Regards,**

**OFFICE OF:
K.V.JAGDISHVARAN & G.INDIRA,
ADVOCATES,
SUPREME COURT OF INDIA,
#43,TOWER NO. 14,
SUPREME ENCLAVE,
MAYUR VIHAR PHASE-I,
DELHI - 110091.**

**MO : Jagdish : +91 97179 56560 / +91 99688 72107 ;
Indira : +91 98680 92997/ +91 99100 63634 ;
PH : 011 2275 0252/011-42421432 ;FAX- 011 2275 2997;
email : jagdishvkv@gmail.com**

THINK BEFORE YOU PRINT - Don't print this email unless you really need to!